

**BEFORE THE NATIONAL GREEN TRIBUNAL CENTRAL  
ZONE BENCH AT BHOPAL**

**O.A.No.245/2024(CZ)**

**IN MATTER OF:**

**DEVIDAS KHATRI** .....APPLICANT

**VERSUS**

**STATE OF RAJASTHAN & ORS.** .....RESPONDENTS

**INDEX TO DOCUMENTS**

<b>SL. NO.</b>	<b>DESCRIPTION OF DOCUMENTS</b>	<b>ANNEXURE</b>	<b>PAGE NO.</b>
1.	<b>Joint Committee Report in compliance of the order dated 25.11.2024 passed by the Hon'ble Tribunal</b>		3-12
2.	<b>Affidavit in support</b>		13
3.	<b>Copy of the order dated 19.12.2024</b>	1	14
4.	<b>Copy of the order dated 02.12.2024</b>	2	15
5.	<b>List of all 10 brick kilns including address coordinates, consent status issued by RSPCB etc.</b>	3	16
6.	<b>Google map locations of all 10 brick kilns</b>	4	17
7.	<b>Copies of land conversion orders</b>	5	18-46
8.	<b>Copies of Consent to Operate</b>	6	47-70
9.	<b>Copy of closure directions</b>	7	71-78
10.	<b>Copies of analysis reports</b>	8	79-90
11.	<b>Copy of the Short Term Permits</b>	9	91-99

12.	Photographs of site visit	10	100-104
-----	---------------------------	----	---------

**PLACE: JABALPUR**

**DATE: 26.02.2025**

**RESPONDENT NO.1  
THROUGH**



**SHOEB HASAN KHAN**

**STANDING COUNSEL FOR STATE OF RAJASTHAN**

Ph. No.: (+91)-8989499211

Email: standingcounsel.rajasthan.ngt.bpl@gmail.com

# Joint Inspection Report

Dated – 21.02.2025

Submitted in Reference to

Hon'ble National Green Tribunal (NGT)

Central Zone Bench, Bhopal

order dated 25.11.2024 & 24.01.2025

In the Matter of

Original Application. No. 245/2024(CZ)

“Devidas Khatri Vs State of Rajasthan & Ors.”

## Members of the Committee

Sh. Sanjay Sharma, Additional District Magistrate, Sawai Madhopur

Dr. Manoj Kumar Meena, Superintendent Scientific Officer & GIC-  
Air Laboratory & NAMP, RSPCB, Jaipur

**Joint committee report in compliance of the Hon'ble National  
Green Tribunal directions in the matter of O.A. No. 245/2024**

**(CZ),**

**Devidas Khatri Vs State of Rajasthan & Ors.**

**1. Background:**

The Hon'ble National Green Tribunal (NGT), Central Zone Bench, Bhopal passed an order on 25.11.2024, in the matter of O.A. No. 245/2024 (CZ), Devidas Khatri Vs State of Rajasthan & Ors., has inter alia directed following:

*"8. Considering the allegations made, we deem it appropriate to constitute a Committee comprising of the following members: -*

- i) District Collector, Sawai Madhopur, Rajasthan or his representative not below the rank of Additional District Magistrate; and*
- ii) Senior Scientist, Rajasthan State Pollution Control Board.*

*9. The Committee shall visit the site and submit its Fact Finding Report within four weeks on affidavit with regard to the allegations made in the Original Application*

*10. The District Collector, Sawai Madhopur, Rajasthan shall be the Nodal Office for all logistic purposes and for filing the Report of the Committee on affidavit.*

*11. If any violations are found, the Committee shall take appropriate action with regard to the allegations made in the Original Application.*

**List on 24.01.2025.**

Further Hon'ble National Green Tribunal (NGT) extended timeline vide order dated 24.01.2025 to file reply of the committee, with following directions:-

*Learned counsel for the State of Rajasthan has submitted that due to certain transfer issues in the District Administration the committee is unable to file the report and sought a short time for submission of the report of the committee. The same may be filed within two weeks.*

**List on 27.02.2025.**

## **2. Constitution of Joint Committee:**

In compliance to the aforesaid order dated 25/11/2024, following officers were nominated from their respective departments to conduct the joint inspection: -

- Sh. Sanjay Sharma, Additional District Magistrate, Sawai Madhopur (charges taken over on 17.02.2025) as representative of district collector, nominated by District Collector, Sawai Madhopur (Rajasthan), copy of order is enclosed at **Annexure - 1**.
- Dr. Manoj Kumar Meena, Superintendent Scientific Officer & GIC-Air Laboratory & NAMP, RSPCB, Jaipur is nominated as member of the Committee by Member Secretary, Rajasthan State Pollution Control Board, Jaipur, copy of order is enclosed at **Annexure - 2**.

### 3. Details of the grievances raised in the O.A. no. 245/2024 (CZ):

In the O.A. no. 245/2024(CZ), the grievances of the applicants are as follows:

- a) 12 Nos. of Brick Kilns are being operated without having permission from the Rajasthan State Pollution Control Board, Central Ground Water Authority and without installation of pollution control measures.
- b) Brick kilns are operated in agriculture lands without having conversion of land from the competent authority.
- c) Brick kilns are established in cluster on agriculture fields in villages namely Tapur, Ancher, Jhadoda of Tehsil Chauth Ka Barwara, District – Sawai Madhopur.
- d) Brick kilns are operational without installation of pollution control measures thus settling of dust on agriculture fields and crops had adversely affected the local residents.
- e) The brick kiln has not adopted zig-zag technology.

### 4. Site Visit and Observations:

In compliance of the direction of Hon'ble NGT field visit was carried out by Committee on the 21<sup>st</sup> Feb 2025. The point wise observations/ views of the committee are as under:-

- Committee has visited villages namely Tapur, Ancher, Jharoda of Tehsil- Chauth ka Barwara & village- Neemod Rathod , Tehsil- Bonli, District- Sawai Madhopur.
- Committee has observed that total 8 Brick Kilns out of 12 Brick Kilns as mentioned in Original Application are there in the specified region. Respondent no. 3, 4, 9 & 14 was not found in specified region, details are as under :-

Sr. No.	Respondent No.	Name of Brick Kiln	Address
1	3	M/s. ABC Ent Bhatta	Village- Tapur, Tehsil- Chauth ka Barwara, District – Sawai Madhopur
2	4	M/s. RKB Ent Bhatta	Village- Tapur, Tehsil- Chauth ka Barwara, District – Sawai Madhopur
3	9	M/s. NSN Brick Kiln	Village- Jhadoda, Tehsil- Chauth ka Barwara, District – Sawai Madhopur
4	14	M/s. RKB Brick Kiln	Village- Tapur, Tehsil- Chauth ka Barwara, District – Sawai Madhopur

And the details of 8 brick kilns those are found (established) in specified region as mentioned in Original Application as respondent no. 5,6,7,8,10,11,12 & 13, details are as under:-

Respondent No.	Name of Brick Kiln	Address	Present Khasra Number	Location		Remarks
				Latitude	Longitude	
5	M/s Shiv Eent Batta	Khasra No. 1764/213, 213/1569 Village- Ancher, Tehsil- Chauth ka Barwara, District – Sawai Madhopur	Khasra No. 1764/213, 213/1569	26.189784	76.115102	-
6	M/s Amit Bricks Company	Khasra No. 1031, Village- Jharoda, Tehsil- Chauth ka Barwara, District – Sawai Madhopur	Khasra No. 1353/1031	26.19155	76.122082	-
7	M/s Shri Sanwariya Bricks Company	Khasra No. 1659/186 Village- Ancher, Tehsil- Chauth ka Barwara, District – Sawai Madhopur	Khasra No. 1771/1659	26.183823	76.117965	-
8	M/s Bhawani Bricks Udyog	Khasra No. 139, Village- Jharoda, Tehsil- Chauth ka Barwara, District – Sawai Madhopur	Khasra No. 1359/139	26.206749	76.129211	-
10	M/s Kisaan Bricks Company	Khasra No. 1966/961, Village- Tapur, Tehsil- Chauth ka Barwara, District – Sawai Madhopur	Khasra No. 1967/1966	26.205917	76.116087	-
11	M/s Hanuman Bricks Company	Khasra No. 955/1841, Village- Tapur, Tehsil- Chauth ka Barwara, District – Sawai	Khasra No. 955/1841	26.207265	76.118853	-

12	M/s Jai Mata Di Ent Udhyog	Madhopur Khasra No. 1964/969 & 969, Village- Tapur, Tehsil- Chauth ka Barwara, District - Sawai Madhopur	Khasra No. 1964/969, 969	26.206065	76.11599	-
13.	M/s Jai Kamla Ent Udhyog	Khasra No. 47, Village- Neemod Rathod, Tehsil- Bonli, District - Sawai Madhopur	Khasra No. 47	26.20769	76.162865	As per Original Application Address of brick Kiln was mentioned as Village- Tapur, Tehsil- Chauth ka Barwada, District- Sawai Madhopur, Rajasthan - 322703

- Additionally 2 Brick Kiln units were also observed / identified in specified region (i.e. Village – Tapur, Ancher, Jharoda) which are not mentioned in Original Application, details are as under:-

S. No.	Name of Brick Kiln	Address	Present Khasra Number	Location	
				Latitude	Longitude
1.	M/s Narendra Brick Company	Khasra No. 1364/914 Village- Jharoda , Tehsil- Chauth ka Barwara, District - Sawai Madhopur	Khasra No. 1365/1364	26.204058	76.120193
2.	M/s Kaka Brick Company	Khasra No. 1989/940 Village- Tapur , Tehsil- Chauth ka Barwara, District - Sawai Madhopur	Khasra No. 1989/940	26.208473	76.114956

- Total 10 Brick Kilns found established / identified in the specified region, 9 Brick Kiln are located in Village - Tapur, Ancher and Jharoda, Tehsil Chauth Ka Barwara, District - Sawai Madhopur and 1 Brick kiln is located in Village- Neemod Rathod, Tehsil - Bonli District - Sawai Madhopur (list of all 10 brick kilns including address coordinates, consent status issued by RSPCB etc. and

Google map locations of all 10 brick kilns are enclosed at **Annexure - 3 & 4 respectively**).

- 9 out of 10 Brick Kiln units are established on duly converted land for brick kiln purpose and one brick kiln unit namely M/s. Jai Kaimla Ent Udhyog, Khasra No. 47, Village - Neemod Rathod , Tehsil- Bonli, District – Sawai Madhopur established on duly converted land for Industrial purpose. (Copy of land conversion orders are enclosed at **Annexure – 5**).
- 6 Out of 10 brick kilns are operational with valid consent to operate of Rajasthan State Pollution Control Board (Copies enclosed at **Annexure – 6**), details are as under :-

<i>S. No.</i>	<i>Respondent No.</i>	<i>Name of Brick Kiln</i>	<i>Address</i>	<i>Present Khasra Number</i>	<i>Consent Validity</i>
1.	6	M/s Amit Bricks Company	Khasra No. 1031, Village- Jharoda, Tehsil- Chauth ka Barwara, District – Sawai Madhopur	Khasra No. 1353/1031	30.11.2029
2.	7	M/s Shri Sanwariya Bricks Company	Khasra No. 1659/186 Village- Ancher, Tehsil- Chauth ka Barwara, District – Sawai Madhopur	Khasra No. 1771/1659	31.07.2031
3.	8	M/s Bhawani Bricks Udyog	Khasra No. 139, Village- Jharoda, Tehsil- Chauth ka Barwara, District – Sawai Madhopur	Khasra No. 1359/139	30.11.2028
4.	10	M/s Kisaan Bricks Company	Khasra No. 1966/961, Village- Tapur, Tehsil- Chauth ka Barwara, District – Sawai Madhopur	Khasra No. 1967/1966	31.07.2031
5.	11	M/s Hanuman Bricks Company	Khasra No. 955/1841, Village- Tapur, Tehsil- Chauth ka Barwara, District – Sawai Madhopur	Khasra No. 955/1841	30.09.2029
6.	12	M/s Jai Mata Di Ent Udhyog	Khasra No. 1964/969 & 969, Village- Tapur, Tehsil- Chauth ka Barwara, District – Sawai Madhopur	Khasra No. 1964/969, 969	30.06.2034

- Remaining 4 brick kilns found operational without obtaining prior consent to operate of Rajasthan State Pollution Control Board. Therefore, Regional Office, Rajasthan State Pollution Control Board, Sawai Madhopur had issued closure directions under the

section 31 A of the Air (Prevention & Control of Pollution) Act 1981 vide letters dated 04.12.2024 for all 4 brick kilns those were established & operated without obtaining prior consent from Rajasthan state pollution control board. (Copy of closure directions are enclosed at **Annexure - 7**), details are as under:-

S. No.	Respondent No.	Name of Brick Kiln	Address	Present Khasra Number	Direction of closure issued on
1.	5	M/s Shiv Eent Batta	Khasra No. 1764/213, 213/1569 Village- Ancher, Tehsil- Chauth ka Barwara, District - Sawai Madhopur	Khasra No. 1764/213, 213/1569	04.12.2024
2.	13	M/s Jai Kaimla Ent Udhyog	Khasra No. 47, Village- Neemod Rathod, Tehsil- Bonli, District - Sawai Madhopur	Khasra No. 47	04.12.2024
3.	-	M/s Narendra Brick Company	Khasra No. 1364/914 Village- Jharoda, Tehsil- Chauth ka Barwara, District - Sawai Madhopur	Khasra No. 1365/1364	04.12.2024
4.	-	M/s Kaka Brick Company	Khasra No. 1989/940 Village- Tapur, Tehsil- Chauth ka Barwara, District - Sawai Madhopur	Khasra No. 1989/940	04.12.2024

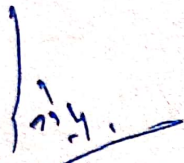
- All operational 6 brick kilns unit have provided gravitational settling chamber along with adequate stack height of more than 30 meters and these all 6 units found provided adequate infrastructure facility to monitor source (stack) emission of brick kiln.
- Zigzag technology adopted by 2 units out of 6 operational brick kiln units, details are as under:-

S. No.	Respondent No.	Name of Brick Kiln	Address	Present Khasra Number	Consent Validity
1	10	M/s Kisaan Bricks Company	Khasra No. 1966/961, Village- Tapur, Tehsil- Chauth ka Barwara, District - Sawai Madhopur	Khasra No. 1967/1966	31.07.2031
2	11	M/s Hanuman Bricks Company	Khasra No. 955/1841, Village- Tapur, Tehsil- Chauth ka Barwara, District - Sawai Madhopur	Khasra No. 955/1841	30.09.2029

- During visit it was observed that raw materials and fuels found store in covered area.
- Water was being sprayed using the water tankers to prevent fugitive emissions by the all brick kiln units.
- On the direction of aforesaid committee, the Ambient Air Quality monitoring was conducted by RSPCB within premises all 6 operational brick kilns to check fugitive emission generated due to vehicular movement and stack emission of all 6 operational brick kilns were also monitored by RSPCB. Analysis reports of the same are received from RSPCB and as per the analysis report all 6 units found complying with prescribed standards of stack emission and 4 out of 6 units found complying with Ambient Air Quality Standards, details are included in table annexed at **Annexure - 3** (Copy of analysis reports are enclosed at **Annexure - 8**).
- 3 out of 6 operational brick kiln units have obtained Short Term Permit (STP) from Department of Mines & Geology, Sawai Madhopur for excavation of soil for manufacturing of sand bricks (Copy of the Short Term Permits are enclosed at **Annexure - 9**), details are as under:-

<i>S. No.</i>	<i>Responent No.</i>	<i>Name of Brick Kiln</i>	<i>Address</i>	<i>Present Khasra Number</i>	<i>Short Term Permit validity</i>
1.	7	M/s Shri Sanwariya Bricks Company	Khasra No. 1659/186 Village- Ancher, Tehsil- Chauth ka Barwara, District – Sawai Madhopur	Khasra No. 1771/1659	05.12.2027
2.	10	M/s Kisaan Bricks Company	Khasra No. 1966/961, Village- Tapur, Tehsil- Chauth ka Barwara, District – Sawai Madhopur	Khasra No. 1967/1966	09.01.2026
3.	11	M/s Hanuman Bricks Company	Khasra No. 955/1841, Village- Tapur, Tehsil- Chauth ka Barwara, District – Sawai Madhopur	Khasra No. 955/1841	09.01.2026

- The brick kiln owners have not obtained NOC from Central Ground Water Authority (CGWA) for ground water abstraction.
- All brick kiln units have planted some plants/saplings within plant premises, which are insufficient.
- Approach road of brick kiln units was found kaccha/unpaved, it causes dust emission during vehicular movement.
- Some photographs taken during visit are enclosed at **Annexure – 10**.



**(Dr. Manoj Kumar Meena)**  
**Superintendent Scientific Officer**  
**GIC-Air Laboratory & NAMP,**  
**RSPCB, Jaipur**



**(Sanjay Sharma)**  
**Additional District Magistrate**  
**Sawai Madhopur**

**BEFORE THE NATIONAL GREEN TRIBUNAL CENTRAL ZONE**  
**BENCH AT BHOPAL**

**O.A. No. 245/2024(CZ)**

**IN MATTER OF:**

**DEVIDAS KHATRI**

.....APPLICANT

**VERSUS**

**STATE OF RAJASTHAN & ORS.**

.....RESPONDENTS

**AFFIDAVIT**

I Sanjay Sharma S/o Shri Ramakant Sharma, Post: Additional District Magistrate, District: Sawai Madhopur, R/o Civil Lines, Sawai Madhopur, do hereby solemnly affirm on oath and state as under :-

1. That in compliance of the order of this Hon'ble Tribunal dated 25.11.2024, I on behalf of the District Collector, Sawai Madhopur (Nodal Agency) am filing the Fact Finding Report.
2. That the contents of the Fact Finding Report are true and correct and no material fact has been concealed.
3. That affidavit is executed in support of this Fact Finding Report.

Read Over Explained & admitted To Be Correct

26/02/25  
D.K GOYAL  
Notary Public  
Sawai Madhopur

*[Signature]*  
DEPONENT

**NOTARIAL REGISTER**

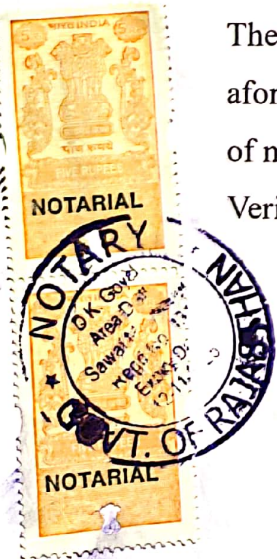
Sr. 1152 Date 26.2.2025  
Place: Sawai Madhopur

**VERIFICATION**

The above named deponent do hereby verify that the contents of the aforesaid affidavit from paragraph 1 to 3 are true and correct to the best of my knowledge and belief.

Verified on this 26 day of February 2025.

*[Signature]*  
DEPONENT



**ATTESTED**  
26/02/25  
D.K. GOYAL  
Notary Public  
Sawai Madhopur

**IDENTIFIED BY**  
NATKUMAR

कार्यालय जिला कलेक्टर एवं जिला मजिस्ट्रेट सवाई माधोपुर  
कमांक प.17(18)(9)विविध/पर्यावरण/न्याय/2023/5294

दिनांक : 19/12/2024

आदेश

सदस्य सचिव राजस्थान स्टेट पॉल्यूशन कन्ट्रोल बोर्ड जयपुर के पत्रांक F.10(658)RPCB/Legal/NGT/2024/1414 दिनांक 11.12.2024 के संलग्न माननीय नेशनल ग्रीन ट्रिब्यूनल सेंट्रल जोन बेंच भोपाल के ओरिजनल एप्लीकेशन नं. 245/2024 (CZ) देवीदास खत्री बनाम स्टेट ऑफ राजस्थान व अन्य में पारित आदेश दिनांक 25.11.2024 की पालना माननीय नेशनल ग्रीन ट्रिब्यूनल द्वारा दिये गये आदेशानुसार कमेटी में इस कार्यालय के प्रतिनिधि के रूप में अति.जिला मजिस्ट्रेट सवाई माधोपुर को नियुक्त किया जाकर निर्देशित किया जाता है कि वे माननीय नेशनल ग्रीन ट्रिब्यूनल सेंट्रल जोन बेंच भोपाल द्वारा पारित आदेश दिनांक 25.11.2024 की पालना सुनिश्चित करावें।  
संलग्न : उपरोक्तानुसार

जिला मजिस्ट्रेट

सवाई माधोपुर

कमांक प.17(18)(9)विविध/पर्यावरण/न्याय/2023/5295-5300 दिनांक : 19/12/2024  
प्रतिलिपि : निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है-

1. सदस्य सचिव राजस्थान स्टेट पॉल्यूशन कन्ट्रोल बोर्ड जयपुर।
2. अति. जिला मजिस्ट्रेट सवाई माधोपुर।
3. उपखण्ड मजिस्ट्रेट चौथ का बरवाडा।
4. प्रभारी अधिकारी विधि अनुभाग को माननीय नेशनल ग्रीन ट्रिब्यूनल सेंट्रल जोन बेंच भोपाल के मूल आदेश दिनांक 25.11.2024 मय संलग्न दस्तावेज भिजवाकर लेख है कि प्रकरण अग्रिम आवश्यक कार्यवाही सुनिश्चित करावें।
5. क्षेत्रीय अधिकारी राजस्थान स्टेट पॉल्यूशन कन्ट्रोल बोर्ड सवाई माधोपुर।
6. अति.निजी सचिव जिला मजिस्ट्रेट/निजी सहायक अति.जिला मजिस्ट्रेट सवाई माधोपुर।

जिला मजिस्ट्रेट

सवाई माधोपुर

Document certified by SHUBHAM CHAUDHARY  
<SHUBHAMCHAUDHARY@YANOO.COM>

Digitally Signed by Shubham  
Chaudhary  
Designation : Collector & District  
Magistrate  
Date : 18-12-2024 06:04:36



# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004  
Phone : 0141- 2716804, 2716800 e-mail : [member-secretary@rspcb.nic.in](mailto:member-secretary@rspcb.nic.in)  
Helpline No. : 0141-2716877

No. F.10 (658) RPCB/Legal/NGT/2024/1413-1415

Date: 02-12-2024

Dr. Manoj Kumar Meena,  
Supt. SO & GIC- Air Laboratory & NAMP,  
Rajasthan State Pollution Control Board,  
Jaipur.  
Mobile No.: 9829877620

Subject - Regarding the Hon'ble National Green Tribunal, Bhopal order dated 25.11.2024 passed in Original Application No. 245/2024 (CZ), Devidas Khatri V/s District Collector Sawai Madhopur & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT has passed an order dated 25.11.2024 and directed inter-alia as follow:-

"8. Considering the allegations made, we deem it appropriate to constitute a Committee comprising of the following members: -

- (i) District Collector, Sawai Madhopur, Rajasthan or his representative not below the rank of Additional District Magistrate; and
  - (ii) Senior Scientist, Rajasthan State Pollution Control Board.
9. The Committee shall visit the site and submit its Fact Finding Report within four weeks on affidavit with regard to the allegations made in the Original Application
10. The District Collector, Sawai Madhopur, Rajasthan shall be the Nodal Office for all logistic purposes and for filing the Report of the Committee on affidavit.
11. If any violations are found, the Committee shall take appropriate action with regard to the allegations made in the Original Application."

In light of the aforesaid order dated 25.11.2024, you are hereby nominated as member of the committee constituted vide the aforesaid order on behalf of the RSPCB with the direction to ensure compliance of the Hon'ble NGT dated 25.11.2024. Copy of the Hon'ble NGT order dated 25.11.2024 is being enclosed for ready reference.

Enclosed-As above

(Vijai N.)  
Member Secretary

Copy to following for information/necessary action -

1. District Collector, Sawai Madhopur, Rajasthan.
2. Regional Officer, RSPCB, Sawai Madhopur.

Signature valid

Digitally signed by N. Vijai  
Designation: Member Secretary  
Date: 2024.12.29 17:54:29 IST  
Reason: Approved



JM(R)

4/12

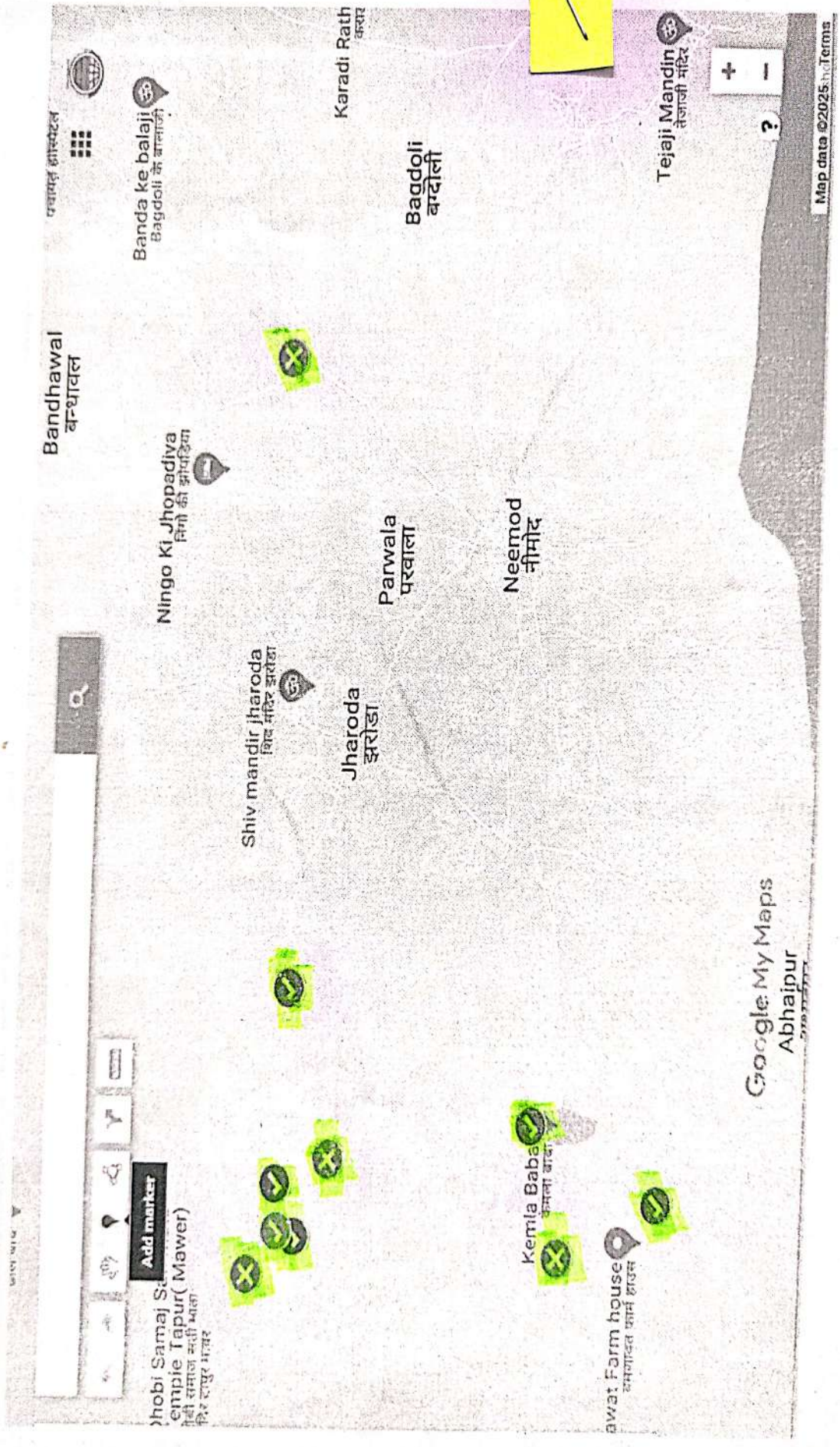


## Annexure - 3

S. No.	Responent No.	Name of unit	Address	Present Khasra Number	Location of Brick Kiln		Operational Status	Consent Status	Zig zag technology adopted (Yes/No)	STP From Mining Department (Yes/No)	Stack emission parameter	Ambient Air Quality Parameter
					Latitude	Longitude						
1.	5	M/s Shiv Eent Batta	Khasra No. 1764/213, 213/1569 Village-Ancher, Tehsil- Chauth ka Barwara, District - Sawai Madhopur	Khasra No. 1764/213, 213/1569	26.189784	76.115102	Closed	Direction for closure issued on 04.12.2024	No.	No	-	-
2.	6	M/s Amit Bricks Company	Khasra No. 1031, Village- Jharoda, Tehsil- Chauth ka Barwara, District - Sawai Madhopur	Khasra No. 1353/1031	26.19155	76.122082	Operational	Valid upto 30.11.2029	No	No	Complying	Non-complying
3.	7	M/s Shri Sanwaniya Bricks Company	Khasra No. 1659/186 Village- Ancher, Tehsil- Chauth ka Barwara, District - Sawai Madhopur	Khasra No. 1771/1659	26.183823	76.117965	Operational	Valid upto 31.07.2031	No	Yes	Complying	Non-complying
4.	8	M/s Bhawani Bricks Udyog	Khasra No. 139, Village- Jharoda, Tehsil- Chauth ka Barwara, District - Sawai Madhopur	Khasra No. 1359/139	26.206749	76.129211	Operational	Valid upto 30.11.2028	No	No	Complying	Complying
5.	10	M/s Kisaan Bricks Company	Khasra No. 1966/961, Village- Tapur, Tehsil- Chauth ka Barwara, District - Sawai Madhopur	Khasra No. 1967/1966	26.205917	76.116087	Operational	Valid upto 31.07.2031	Yes	Yes	Complying	Complying
6.	11	M/s Hanuman Bricks Company	Khasra No. 955/1841, Village- Tapur, Tehsil- Chauth ka Barwara, District - Sawai Madhopur	Khasra No. 955/1841	26.207265	76.118853	Operational	Valid upto 30.09.2029	Yes	Yes	Complying	Complying
7.	12	M/s Jai Mata Di Ent Udhog	Khasra No. 1964/969 & 969 Village- Tapur, Tehsil- Chauth ka Barwara, District - Sawai Madhopur	Khasra No. 1964/969, 969	26.206065	76.11599	Operational	Valid upto 30.06.2034	No	No	Complying	Complying
8.	13	M/s Jai Kaimla Ent Udhog,	Khasra No. 47, Village- Neemod Rathod, Tehsil- Bonli, District - Sawai Madhopur	Khasra No. 47	26.20769	76.162865	Closed	Direction for closure issued on 04.12.2024	No.	No	-	-
9.	-	M/s Narendra Brick Company	Khasra No. 1364/914 Village- Jharoda, Tehsil- Chauth ka Barwara, District - Sawai Madhopur	Khasra No. 1365/1364	26.204058	76.120193	Closed	Direction for closure issued on 04.12.2024	No.	No	-	-
10.	-	M/s Kaka Brick Company	Khasra No. 1989/940 Village- Tapur, Tehsil- Chauth ka Barwara, District - Sawai Madhopur	Khasra No. 1989/940	26.208473	76.114956	Closed	Direction for closure issued on 04.12.2024	Yes	Yes	-	-

Google map locations of all 10 brick kilns

Annexure - 4



A



संघर्षित भूमि जिला कलेक्टर चौथ का बरवाडा जिला सवाई माधोपुर

दिनांक 05.01.2022

संपरिवर्तन आदेश

शेखर पुत्र कानाराज जाति काशी निवासी ग्राम कानारीपुरा, ग्राम पंचायत टापुर, तहसील चौथ का बरवाडा जिला सवाई माधोपुर के आवेदन पर उसकी खातेदारी भूमि अभिवृत्ति में पारित कृषि भूमि का राजस्व भू-राजस्व (ग्रामीण क्षेत्रों में कृषि भूमि का अकृषि प्रयोजन के लिए संपरिवर्तन) नियम 2007 के नियम 13 के अन्तर्गत अकृषि प्रयोजन के लिए इसके द्वारा संपरिवर्तन किया जाता है, जिसकी विविधियां नीचे दी गई हैं:-

1. आवेदन खातेदार अभिलेखी का नाम (पिता/पति के नाम सहित तथा भूरा पता)	शंकर पुत्र कानाराज जाति काशी निवासी ग्राम कानारीपुरा, ग्राम पंचायत टापुर, तहसील चौथ का बरवाडा जिला सवाई माधोपुर
2. क्या आवेदक अनुसूचित जाति या अनुसूचित जनजाति का सदस्य है।	नहीं
3. संपरिवर्तन भूमि का ब्यौरा- ग्राम ऐचेर, तहसील चौथ का बरवाडा जिला सवाई माधोपुर	
(क) ग्राम/ग्राम पंचायत /तहसील का नाम	ग्राम ऐचेर, ग्राम पंचायत टापुर, तहसील चौथ का बरवाडा
(ख) भूमि का खसरा नम्बर और प्रत्येक खंनं का कुल क्षेत्रफल (हेक्टर में)	खंनं 1764/213 रकबा 0.31 है 0 व खंनं 213/1569 रकबा 0.31 है 0 कुल किता 2 कुल रकबा 0.62 है 0
(ग) प्रत्येक खसरा संख्या के क्षेत्रफल को उपदर्शित करते हुए संपरिवर्तन क्षेत्रफल (हेक्टर या वर्गमीटर में)	खंनं 1764/213 रकबा 0.31 है 0 (3100 वर्ग मीटर) व खंनं 213/1569 रकबा 0.31 है 0 (3100 वर्ग मीटर) कुल किता 2 कुल रकबा 0.62 है 0 (6200 वर्ग मीटर)
4. संपरिवर्तन प्रयोजन	औद्योगिक (ईट भट्टा) प्रयोजनार्थ
5. संदेय प्रीमियम की दर	5 रु/- प्रति वर्गमीटर
6. चालान संख्या तथा तारीख सहित जमा करायी गई रकम	ई चालान नम्बर जोआरएन 57033237 दिनांक 30.12.2021 द्वारा राशि 31000+1500(शास्ति) कुल 32500- / रुपये मद भू-राजस्व 0029-00-800-07-02 ग्रामीण भूमि रूपान्तरण शुल्क स्टेट बैंक ऑफ इंडिया बैंक शाखा खंडार में दिनांक 30.12.2021 को जमा करवाई गई। टोआरए ओ चालान पंजिका में चालान नं 146 दिनांक 30.12.2021 के द्वारा चालान पारित किया गया।
7. यदि कोई शास्ति राशि जमा कराई गई है तो चालान संख्या तथा तारीख मय शास्ति राशि	ई चालान नम्बर जोआरएन 57033237 दिनांक 30.12.2021 द्वारा राशि 1500- / रुपये
8. यदि कोई व्याज दर की राशि जमा कराई गई है तो चालान की संख्या तथा तारीख मय राशि	-
9. क्या नियम 13 के अन्तर्गत निशान आदेश जारी किया गया है।	-
10. अन्य विविधियां	संपरिवर्तन भूमि संलग्न नक्शा देस में लाज खासी से दर्शायी गई है एवं साइट प्लान संलग्न है
11. उपर्युक्त संपरिवर्तन आदेश निम्नलिखित शर्तों के अधीन होगा:-	
(1.) (उपर्युक्त अकृषि प्रयोजन के लिए संपरिवर्तन भूमि का उपयोग विहित प्राधिकरण को पूरे अनुशासन के साथ बिना किसी अन्य प्रयोजन के लिए नहीं किया जाएगा।)	

1/29

(5) यदि आवेदक द्वारा आवेदन के जारी होने की तारीख से पांच वर्ष की कालावधि के भीतर संपरिवर्तन प्रोजेक्ट के लिए भूमि का उपयोग करने में विफल रहता है तो अनुज्ञापत्र प्रत्याहृत कर ली जायेगी और आवेदक द्वारा जमा कराया गया प्रीमियम वन समपात हो जायेगा।

(6) नियम 4 में गण्य वर्णित भूमि का उपयोग अकृषि प्रयोजन के लिए नहीं किया जायेगा।

(7) लोकप्रयोगी प्रयोजन के संपरिवर्तन भूमि के किसी भाग का अन्य किसी भाग का अन्य किसी अकृषि प्रयोजन के लिए उपयोग विहित प्राधिकारी से विधि मान्य अनुज्ञापत्र प्राप्त किए बिना नहीं किया जायेगा।

(8) यदि प्राचीन राष्ट्रीय राजमार्ग से संपरिवर्तन भूमि पर जाने के लिए रास्ता चाहते हैं तो भारतीय राष्ट्रीय राजमार्ग प्राधिकरण से अनुमति लेनी होगी।

क्र. सं.	रास्ता श्रेणी	केंद्र बिन्दु से विलडिंग की दूरी जिराके भीतर आने वाली भूमि संपरिवर्तन योग्य नहीं है।	केंद्र बिन्दु से कन्ट्रोल लाईन की दूरी जहाँ तक गवन निर्माण संक्रियाओं को नियंत्रित किया जाता है।
1	राष्ट्रीय/राज्य राजमार्ग	40 मीटर	75 मीटर
2	एन.डी.आर.	25 मीटर	50 मीटर
3	ओ.डी.आर.	15 मीटर	17.5 मीटर
4	ग्रामीण सड़क	12.5 मीटर	15 मीटर

(6.) राजस्थान भू-राजस्व (ग्रामीण क्षेत्र में कृषि भूमि का अकृषि प्रयोजन हेतु संपरिवर्तन) नियम 2007 के तहत राष्ट्रीय राजमार्ग/राज्य राजमार्ग/मेजर डिस्ट्रिक्ट रोड/अन्य डिस्ट्रिक्ट रोड/ग्रामीण सड़कों पर कन्ट्रोल लाईन (ऊपर वर्णित अनुसार) तक गवन निर्माण संक्रियाओं को नियंत्रित किया जाना आवश्यक है। अतः केंद्र बिन्दु से विलडिंग लाईन एवं कन्ट्रोल लाईन के भीतर निर्माण संक्रियाएँ उक्त सड़कों के लिये सक्षम प्राधिकारी की स्वीकृति लेनी होगी।

(7) यदि सार्वजनिक निर्माण विभाग द्वारा संचारित सड़कों से संपरिवर्तित भूमि पर जाने के लिए रास्ता चाहते हैं तो सार्वजनिक निर्माण विभाग से अनुमति लेनी होगी।

(8) कुल संपरिवर्तित क्षेत्र का 40 प्रतिशत क्षेत्र सुविधाओं के लिए सुरक्षित रहेगा तथा पानी, बिजली की आधारभूत सुविधाएँ आवेदक को स्वयं के खर्चे पर उपलब्ध करानी होगी।

(9.) संपरिवर्तन भूमि माननीय उच्च न्यायालय राजस्थान जयपुर निर्णय अब्दुल रहमान बानान राजस्थान राज्य व स्व. मोटा के निर्णय के अन्तर्गत भूमि प्रभावित नहीं होती है, व भूमि किसी नदी, नालों बहाव क्षेत्र एवं डूब क्षेत्र में नहीं आती है और न ही किसी कंघमेन्ट एरिया के अन्तर्गत आती है।

(10) नियमानुसार प्रदूषण कंट्रोल बोर्ड से अनुमति लेना सुनिश्चित करें।

क्रमांक- भू0रू0/2021/130-24

प्रतिलिपि:- निम्न को सूचनार्थ एवं पालनार्थ प्रेषित है:-

1. श्रीमान जिला कलेक्टर महोदय, सवाई माधोपुर
2. तहसीलदार, चौथ का बरवाडा
3. ग्राम पंचायत, टापुर
4. पटवारी हल्का एचर
5. श्री शंकर पुत्र कानाराम जाति काछी निवासी ग्राम काछीपुरा, ग्राम पंचायत टापुर, तहसील चौथ का बरवाडा, जिला सवाई माधोपुर को नेजकर लेख है कि नियम 9(2) व 19 (बी) के अनुसार ले आउट प्लान अनुमोदन की कार्यवाही हेतु श्रीमान जिला कलेक्टर महोदय सवाई माधोपुर को प्रस्तुत करें।

05.01.2022  
उप जिला कलेक्टर  
चौथ का बरवाडा  
दिनांक 05.01.2022

2/29

उप जिला कलेक्टर  
चौथ का बरवाडा



## जमावन्दी (प्रतिलिपि)

प्रपत्र पी-26 (सी)  
(देखिये नियम 153 ए)

ग्राम का नाम . सेक्टर  
पटवार संख्या . सेक्टर  
भू अभि लि . सागमोरा  
नहमीन :- चौध का दरवाहा  
जिल्हा . मराठी/भाषीपुत्र

अभिग जीगला आधार संख्या . 2074-2077 तथा/वही 2075 ( वर्ष 2019 ) में स्थानी  
भूमि प्राप्ति का नाम . राज.संख्या  
क्षेत्रफल की ईकाई . हेक्टर  
खाना संख्या नया :- 420  
खाना संख्या पुराना :- 319

कामचकार का नाम :-

1 भवन पुत्र बानाराम हिन्ना. पुणं जानि. काकी(कुशवाहा) मा.देह खानेदार.

संख्या संख्या	क्षेत्रफल	भूमि वर्गीकरण	वृत्तक द्वारा संदन लगान	मिचार्ड के साधन	अन्तर्गत के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
1764/213	0.3100	नै.म.ईट भट्टा	0.3100		स्वीकृत नामान्तरकरण : 1293 07/12/2021	महनमूल
213/1569	0.3100	नै.म.ईट भट्टा	0.3100		स्वीकृत नामान्तरकरण : 1313 24/05/2022	महान्तरकरण
कुल कुल - 2	0.6200		0.6200			

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

नक्कल जारी करने की तिथि :- 21-Jan-2025

**MG**

3/29

प्राधिकार  
दिले गये नियम 8(2) और (3)

कार्यालय विहित प्राधिकारी उपखण्ड अधिकारी सवाई माधोपुर।  
भाग संख्या: 945

दिनांक: 10.10.2007

संपरिवर्तन आदेश

श्री. शिवधरण पुत्र नथू सिंह यादव ग्राम. फतेहपुर तहसील नारनोल जिला महेन्द्रगढ (हरियाणा) आवेदन नर उराजी खातदारी, अभिपूति में धारित कृषि का राजस्थान नू-राजस (सामोय क्षेत्र) में कृषि भूमि का अकृषि प्रयोजनों के लिये संपरिवर्तन) नियम 1992 के नियम 8(2)/8(3) के अधीन अकृषि प्रयोजन के लिये इसके द्वारा संपरिवर्तन किया जाता है। जिससे विशिष्टियां भीचे दी गयी है:-

(1) आवेदक खातेदार अधिकारी का नाम: शिवधरण पुत्र नथूसिंह यादव, अहीर निवासी फतेहपुर पिता/पति का भाग पूरे पते सहित. सहा नारनोल जिला महेन्द्रगढ (हरियाणा)

(2) क्या आवेदक अनुसूचित जाति या: नहीं।

अनुसूचित जाति का सदस्य है।

(3) संपरिवर्तित भूमि का वर्णन:

ख0नं0 1031 रकबा 1.15 हे0 में से 1 हेक्टर

(क) ग्राम/ग्राम पंचायत/तहसील:  
का नाम:

ग्राम झाड़ोदा ग्रा0पं0 टापुर  
तहसील चौथ का बरवाडा जिला स0माधोपुर।

(ख) भूमि का खसरा नम्बर और प्रत्येक:  
खसरा संख्या: क्षेत्रफल (हेक्टर में)

ग्राम झाड़ोदा तहसील चौथ का बरवाडा के  
ख0नं0 1031 रकबा 1.15 हे0 में से 1 हेक्टर

(ग) प्रत्येक खसरा सं0 के क्षेत्रफल को:  
उपदर्शित करते हुये संपरिवर्तित क्षेत्रफल  
(हेक्टर या वर्ग मीटर में)

(एक) 1 हेक्टर

टिप्पणी:-

अकृषि प्रयोजन के लिये संपरिवर्तित भूमि को दर्शाते हुये, राजस्व नक्शे में सुरागत भाग की राशयक रूप से सत्यापित प्रति संलग्न है।

4/29

ईट मट्टा, उज्जैन

(5) संपरिवर्तन का प्रयोजन:-

(5) संबंध प्रीमियम की दर:-

5/- रु० प्रति वर्ग मीटर

(6) चालानकी रा० तथा ता० सहित जमा रा० नं० 31 दि० 16.10.07 रुपये 25000/- मट्ट नं.  
29 मट्ट नं० रा० व ता० नं० 30 दि० 16.10.07 रुपये  
25000/- मट्ट नं० रा० व ता० नं० 31 दि० 16.10.07 रुपये 50000/-

(7) चालान की रा० तथा तारीख सहित  
जास्ता रा० के ई० ही, भी जमा कराया  
गया रकम

(8) चालान की रा० तथा तारीख सहित जमा  
यदि कोई हो के जमा कराया गया रकम

(9) क्या आदेश भोगा गेति करण के लिये नियम  
12 के अधीन जारी किया गया है।

(10) अन्य विशिष्टतायें यदि कोई हो।

(11) उपर्युक्त संपरिवर्तन आदेश निम्नलिखित शर्तों के अधीन ही होगा:-

- (1) उपर्युक्त अर्जित प्रयोजन के लिये संपरिवर्तन भूमि का उपयोग विहित प्राधिकारी की पूर्ण अनुज्ञा प्राप्त किए बिना किसी अन्य प्रयोजन के लिये नहीं किया जायेगा।
- (2) यदि आवेदक इस आदेश के जारी होने की तारीख से 2 वर्ष की कालावधि के भीतर संपरिवर्तन प्रयोजन के लिये भूमि का उपयोग कर विफल रहता है तो अनुज्ञा प्रत्याहृत कर ली जायेगी और आवेदक द्वारा जमा कराया गया प्रीमियम धन संपूर्ण हो जायेगा।
- (3) नियम-4 में यथा-वर्णित भूमि का उपयोग अकृषि प्रयोजन के लिये नहीं किया जायेगा।
- (4) लांकांपयोगी प्रयोजन के लिये संपरिवर्तित भूमि के किसी भाग का अन्य किसी अकृषि प्रयोजन के लिये उपयोग विहित प्राधिकारी से विधिमान्य अनुज्ञा किये बिना नहीं किया जायेगा।

विहित प्राधिकारी की मुहर

उप जिला कलेक्टर  
विहित प्राधिकारी के हस्ताक्षर  
सवाई माधोपुर (राज०)

संख्या: 946-949

तारीख: 18/10/2007

प्रतिलिपि:-

- (1) जिला कलेक्टर: सवाई माधोपुर।
- (2) तहसीलदार चौथ का बरवाड़ा को प्रेषित कर लेख है कि पर्यावरण विभाग की एन ओ सी प्राप्त होने के पश्चात् वे राजस्व रिकार्ड में अमल दरानद करें।
- (3) ग्राम पंचायत टापु: पं०सं० सवाई माधोपुर।
- (4) आवेदक श्री शिवरंजन पुत्र नथूरसिंह शिव जाति अहीर निवासी फतेहपुर तहसील नारनोल जिला महेन्द्रगढ़ (हरियाणा)

उप जिला कलेक्टर  
सवाई माधोपुर (राज०)  
विहित प्राधिकारी के हस्ताक्षर



**जमाबन्दी  
(प्रतिलिपि)**

ग्राम का नाम - साहोदा  
पटवार इलाका - सापुर  
सू.अभि.नि. - साग्गोप  
तहसील - जीव का बन्नाला  
जिला - मर्वाड़ साधोपुर

अनियत बीजना आधार संयन :- 2076-2079 जमाबन्दी 2075 ( वर्ष 2019 ) में स्थानीय  
भूमि धारक का नाम :- राज.शरकर  
क्षेत्रफल की ईकाई :- हेक्टर  
खाना संख्या नया - 214  
खाना संख्या पुराना :- 199

साधनधार का नाम -  
1 शिवचरण पुत्र नरसिंह शिखा- पूर्ण जालि- अलीर (सादव) गा. पलेझार तह. साग्गोप जिला महेन्द्रपुर राज्य. हरियाणा सांवेदार. दिल्ली

समन संख्या क्षेत्रफल भूमि वर्गीकरण मूल्यक द्वारा मिलाई के साधन अन्नकर्म के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक स्वीकृत नामान्तरकरण 521 22/01/2020 केवल

1353-1031 1.0000 म.स. ई.स. 1.0000  
कुल मूल्य - 1 1.0000 1.0000

यह प्रत्येक संकेत शर्तों की जानकारी के लिए है।  
इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।  
नकल जारी करने की तिथि - 21-Jan-2025



6/29

समावेश्य रूप में जिला कार्यालय और जिला न्यायालय द्वारा जारी माहोप

क्रमांक 6952

दिनांक 21-12-17

संख्या 30/17

समावेश्य रूप में जिला कार्यालय और जिला न्यायालय द्वारा जारी माहोप

1. उपरोक्त समावेश्य आभिव्यक्ति का नाम (जिसमें जमीन के नाम) समावेश्य रूप में जिला कार्यालय और जिला न्यायालय द्वारा जारी माहोप
2. क्या अपेक्षित अनुसूचित जाति या अनुसूचित जनजाति का सदस्य है।
3. संपरिवर्तन भूमि का वर्गीकरण

(क) नाम/शान पंजीकृत / तहसील का नाम

ग्राम ऐंघेर ग्राम पंचायत एंघेर तहसील जिला न्यायालय

(ख) भूमि का खसरा नम्बर और पत्तिका नं० का कुल क्षेत्रफल (हेक्टर में)

खं० नं० 1659 / 186 खं० नं० 07710 (7700 वर्गमीटर)

(ग) प्रत्येक खसरा संख्या के क्षेत्रफल को उपदर्शित करते हुए संपरिवर्तन क्षेत्रफल (हेक्टर या वर्गमीटर में)

खं० नं० 1659 / 186 खं० नं० 07010 (7000 वर्गमीटर)

4. संपरिवर्तन प्रयोजन

ईट भट्टा प्रयोजनार्थ

5. सदेय प्रीमीयम की दर

5 रु/- प्रति वर्गमीटर

6. चालान संख्या तथा तारीख सहित जमा करायी गई रकम

ई चालान नम्बर जीआरएन 0020140814 दिनांक 15.12.17 द्वारा राशि 30500 रुपये आईडीवीआई बैंक में एवं जीआरएन 0020141643 दिनांक 15.12.17 द्वारा राशि 600 रुपये बैंक ऑफ बडौदा में एवं भारतीय स्टेट बैंक में जीआरएन 23133288 दिनांक 28.05.18 द्वारा राशि 57150 रुपये मद भू-राजस्व 0029-00-800-07-02 ग्रामीण भूमि रूपान्तरण शुल्क में जमा करवाये गये। टीआरए की चालान पंजीक में चालान नं० क्रमांक: 172 दि० 15.12.17, 173 दि० 15.12.17 एवं 12 दिनांक 28.05.18 के द्वारा चालान पारित किया गया।

7. यदि कोई शारित राशि जमा कराई गई है तो चालान संख्या तथा तारीख मय शारित राशि

ई-चालान नं० जीआरएन 0020141643 दिनांक 15.12.17 द्वारा राशि 600 रुपये बैंक ऑफ बडौदा में एवं भारतीय स्टेट बैंक में जीआरएन 23133288 दिनांक 28.05.18 द्वारा राशि 57150 रुपये मद भू-राजस्व 0029-00-800-07-02 ग्रामीण भूमि रूपान्तरण शुल्क में जमा करवाये गये।

8. यदि कोई व्याज दर की राशि जमा कराई गई है तो चालान की संख्या तथा तारीख मय राशि

9. क्या नियम 13 के अन्तर्गत नियमन आदेश जारी किया गया है।

10. अन्य विशिष्टियां

संपरिवर्तन भूमि लाल रंग से दर्शाते हुए नक्शा ट्रेस में संलग्न है

11. उपयुक्त संपरिवर्तन आदेश निम्नलिखित शर्तों के अधीन होगा:-

7/29

1. अनुज्ञा प्रमाण प्रदान के लिए अपराधी भूमि का उपयोग विहित प्राविकानों की पूर्ण अनुज्ञा के बिना किसी अन्य प्रयोजन के लिए नहीं किया जाएगा।
2. अनुज्ञा प्रमाण इस आदेश के जारी होने की तारीख से पांच वर्ष की अवधि के लिए प्रवर्धित प्रयोजन के लिए भूमि का उपयोग करने में विफल रहता है तो अनुज्ञा प्रमाण प्रदान की अवधि और अवधि के अंत में अवधि का प्रयोग करना समाप्त हो जाएगा।
3. अनुज्ञा प्रमाण प्राप्त भूमि का उपयोग अक्षय प्रयोजन के लिए नहीं किया जाएगा।
4. सार्वजनिक प्रयोजन के संपरिवर्तन भूमि के किसी भाग का अन्य किसी अक्षय प्रयोजन के लिए अनुज्ञा विहित प्राविकारी से विधि मान्य अनुज्ञा प्राप्त किए बिना नहीं किया जाएगा।
5. यदि प्राथमिक सार्वजनिक प्रयोजन से संपरिवर्तन भूमि पर जाने के लिए शर्तें चाहते हैं तो सार्वजनिक निर्माण विभाग द्वारा सार्वजनिक निर्माण के लिए अनुमति लेनी होगी एवं यदि सार्वजनिक निर्माण विभाग द्वारा सार्वजनिक निर्माण के लिए संपरिवर्तन भूमि पर जाने के लिए शर्तें चाहते हैं तो सार्वजनिक निर्माण विभाग से अनुमति लेनी होगी।
6. कुछ संपरिवर्तित क्षेत्र का 40 प्रतिशत क्षेत्र सुविधाओं के लिए सुरक्षित रहेगा तथा यानी, विज्ञानी की संपरिवर्तित सुविधा आवेदक को स्वयं के खर्च पर उपलब्ध करानी होगी।
7. सार्वजनिक कार्यलय, राजस्थान राज्य प्रदूषण नियंत्रण मंडल, भरतपुर द्वारा जारी अनापत्ति प्रमाण पत्र क्र. 355 दिनांक दिनांक 12.06.18 की पालना सुनिश्चित करें।

*Pahwa*

उप जिला कलेक्टर  
चौथ का बरवाडा

दिनांक 24-12-18

क्र. 355-2018/ 6953-57

प्रतिशोधन-निम्न को सूचनार्थ एवं पालनार्थ प्रेषित है:-

1. श्रीमान जिला कलेक्टर महोदय, सवाई माधोपुर
2. तहसीलदार, चौथ का बरवाडा
3. ग्राम पंचायत, टापुर
4. मटयारी इल्का टापुर
5. श्रीमति फूला देवी पत्नी मथुरालाल धोंवी निवासी ऐंघेर ग्राम पंचायत टापुर तहसील चौथ का बरवाडा जिला सवाई माधोपुर को भेजकर लेख है कि नियम 9(2) व 19 (बी) के अनुसार ले आउट प्लान अनुमोदन की कार्यवाही हेतु श्रीमान जिला कलेक्टर महोदय को प्रस्तुत करें।

*Pahwa*

उप जिला कलेक्टर  
चौथ का बरवाडा

8/29

प्रपत्र पी-26 (बी)  
(द्वितीय नियम 153 ए)



**जमाबन्दी  
(प्रतिलिपि)**

ग्राम का नाम :- ऐचेर  
पटवार हल्का :- ऐचेर  
भू अधि.नि. :- मारमौप  
नहमीन :- चौथ का बगचाहा  
जिला :- मबारांमधोपुर

अंतिम चौमला आधार संवत :- 2074-2077 जमाबन्दी 2075 ( वर्ष 2019 ) में जारी  
भूमि धारक का नाम :- राज.मरकार  
क्षेत्रफल की ईकाई :- हैक्टेयर  
खाना संख्या नया :- 202  
खाना संख्या पुराना :- 165

काश्तकार का नाम:-

1. फूलादेवी पत्नी मधुरालाल हिम्मा- पूर्ण जाति- धोवी ना. देह खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा मंदन लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकण संख्या व दिनांक	टिप्पणी
1774/1659	0.7000	सै.सु.ईट भट्टा प्रयोजनार्थ	0.7000		स्वीकृत नामान्तरकण : 1065 08/07/2019 रूपान्तरकण	
1772/1659	0.0700	चाही 3	0.0700	0.84		
178	0.4900	चाही 3	0.4900	5.88	चा.न.181	
179	0.4900	चाही 3	0.4900	5.88	चा.न.181	
799/1614	0.7600	बाराणी 3	0.7600	3.80		
873	1.1200	बाराणी 3	1.1200	5.60		
कुल खसरे - 6	3.6300		3.6300	22.0000		

अत्र प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

सकल जारी करने की तिथि :- 21-Jan-2025



9/29

कार्यालय सप जिला कार्यालय भीष कन परसाहा जिला शमोई भाधोपुर  
 दिनांक- 09/09/2013/

- संपरिवर्तन आदेश -

श्री विद्याल पुत्र कैलाश भोरीया एवं विकारा पुत्र भोहनलाल जाति अग्रवाल निवासी 6/22 अग्रवाल फार्म रोड नं 13-जगपुर के आवेदन पर सरकारी खासगी अधिकारी में धारित भूमि भूमि का शतशतम नू-सालर्य (राज्यीय क्षेत्रों में भूमि भूमि का अकृषि प्रयोजनों के लिये संपरिवर्तन ) नियम 2007 के नियम 9 के अधीन अकृषि प्रयोजन के लिये द्वाराके द्वारा संपरिवर्तन किया जाता है, निम्नलिखित विवरणों में दी गई है:-

1. आवेदक खासगी अधिकारी का नाम (पिता/पति के नाम सहित तथा पृष्ठ पत्ता)	श्री विद्याल पुत्र कैलाश भोरीया एवं विकारा पुत्र भोहनलाल जाति अग्रवाल निवासी 6/22 अग्रवाल फार्म रोड नं 13-जगपुर
2. क्या आवेदक अनुरक्षित जाति या अनुरक्षित जनजाति का सदस्य है?	नहीं
3. संपरिवर्तन भूमि का विवरण:-	
(क) ग्राम /ग्राम पंचायत/तहसील का नाम	ग्राम अडोधा, ग्राम पंचायत दापुर, तहसील नोस का बरसाडा
(ख) भूमि का खण्ड और प्रत्येक खण्ड का कुल क्षेत्रफल ( हेक्टर में )	खण्ड 139 रकबा 1.79 हेक्टर में से 0.30 हेक्टर हेक्टर (3000 वर्ग मीटर)
(ग) प्रत्येक खण्ड से क्षेत्रों के क्षेत्रफल को समझाकर करतें हुए संपरिवर्तन क्षेत्रफल ( हेक्टर या वर्गमीटर में )	खण्ड 139 रकबा 1.79 हेक्टर में से 0.30 हेक्टर हेक्टर (3000 वर्ग मीटर)
4. संपरिवर्तन का प्रयोजन	औद्योगिक प्रयोजनार्थ (इंस्ट बट्टन उद्योग)
5. दायित्व प्रतिशत की दर	5/-रु प्रति वर्ग मीटर
6. ज्ञातन की संख्या तथा तारीख सहित जमा कराई गई रकम	खण्ड 132 दिनांक 12.09.2013 राशि 60000 रु0 दिनांक 13.09.2013 को स्टैंड रिक ऑफ मीकनेर शाखा नोस का परसाहा में जमा करवाये। संपरिवर्तन शुल्क नग्य शास्ती
7. यदि कोई शासित राशि जमा कराई गई है तो ज्ञातन संख्या तथा तारीख नग्य शासित राशि	खण्ड 132 दिनांक 12.09.2013 राशि 60000 रु0 दिनांक 13.09.2013 को स्टैंड रिक ऑफ मीकनेर शाखा नोस का परसाहा में जमा करवाये। संपरिवर्तन शुल्क नग्य शास्ती
8. यदि कोई व्याज की राशि जमा कराई गई है तो ज्ञातन की संख्या तथा तारीख नग्य शासित राशि	
9. क्या नियम 13 के अंतर्गत निवगन आदेश जारी किया गया है?	

Scanned with OK

10/29

Scanned with

129

10	अन्य विशेषाधिकारों	संपरिवर्तित भूमि वहिमा नयशा ट्रेडिंग लाल रंगी से चर्चा की गई है एवं साइट प्लान संलग्न है।
11	उपरोक्त संपरिवर्तन आदेश निम्नलिखित शर्तों के अधीन होगा:-	को आरंभित होगा:-
	<p>(1) उपरोक्त अकृषि प्रयोजन के लिये संपरिवर्तित भूमि का उपयोग विहित प्राधिकारों की पूर्व स्वीकृति प्राप्त किये बिना किसी अन्य प्रयोजन के लिये नहीं किया जाएगा;</p> <p>(2) यदि आवेदक इस आदेश के जारी होने की तारीख से तीन वर्ष की कालवधि के भीतर संपरिवर्तित प्रयोजन के लिये भूमि का उपयोग करने में विफल रहता है तो अनुज्ञा प्रत्याहृत कर ली जायेगी और आवेदक द्वारा जमा किये गए प्रीपियम धन समस्त हो जायेगा।</p> <p>(3) विधन 4 में यथा वर्णित भूमि का उपयोग अकृषि प्रयोजन के लिये नहीं किया जायेगा।</p> <p>(4) लोकसेवा प्रयोजन के संपरिवर्तित भूमि के किसी भाग का अन्य किसी अकृषि प्रयोजन के लिये उपयोग विहित प्राधिकारी से विधि मान्य अनुज्ञा प्राप्त किये बिना नहीं किया जायेगा।</p> <p>(5) प्रचलित इन्डियन रोड कायसे के निर्धारित मापदण्ड के अनुसार सड़क के मध्य से निर्धारित दूरी छोड़कर निर्माण कार्य किया जावे एवं निर्धारित प्रतिमानों के अनुरूप नह्य नाम सुनिश्चित किया जायेगा।</p> <p>(6) यदि प्रार्थी राष्ट्रीय राजमार्ग से संपरिवर्तित भूमि पर जाने के लिए रास्ता चाहें तो राष्ट्रीय राष्ट्रीय राजमार्ग प्राधिकरण से अनुमति लेनी होगी।</p>	

50  
 उप जिला कलेक्टर  
 चौथ का बरवाडा  
 दिनांक 23-3-

क्रमांक-मुं/2013/1893-97

प्रतिक्रिया- निम्न को सूचनार्थ एवं पालनार्थ प्रेषित है-

1. श्रीमान् जिला कलेक्टर महोदय, सवाई माधोपुर
2. महसूलदार चौथ का बरवाडा संलग्न नयशा ट्रेडिंग
3. ग्राम पंचायत टापुर
4. एटवारी हल्का टापुर
5. श्री विशाल पुत्र कंलाश भगेरिया एवं विमारा पुत्र गोहनलाल जाति असावाल निवा 6/22 अग्रवाल मार्ग रोक्टर D एस.एम.आड नगर 13-जयपुर

51  
 उप जिला कलेक्टर  
 चौथ का बरवाडा

11/29

जमाबन्दी  
(प्रतिलिपि)

ग्राम का नाम :- झाड़ोदा  
पटवार हल्का :- टापुर  
भू.अभि.नि. :- सारसोप  
तहसील :- चौध का बरवाडा  
जिला :- मवाईमाधोपुर

अंतिम चौसला आधार संवत :- 2076-2079 जमाबंदी 2075 ( वर्ष 2019 ) में स्थायी  
भूमि धारक का नाम :- राज.सरकार  
क्षेत्रफल की ईकाई :- हैक्टेयर  
खाता संख्या नया :- 207  
खाता संख्या पुराना :- 194

काश्तकार का नाम:-

- विकास पुत्र मोहनलाल साहेवाल हिस्सा- 1/2 जाति- अग्रवाल सा.अग्रवाल फार्म जयपुर खातेदार
- विशाल पुत्र कैलाश भगेरिया हिस्सा- 1/2 जाति- अग्रवाल सा.अग्रवाल फार्म जयपुर खातेदार,

खमरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा मंजूर नगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
1359/139	0.3000	सै.म्.ईटभट्टा	0.3000		स्वतः स्वीकृत नामान्तरकरण : 706 13/03/2024 (रजि.न. 202403491100278)	

कुल खमरे - 1 0.3000 0.3000

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 21-Jan-2025



12/29

कार्यालय उप जिला कलेक्टर चौध का बरवाडा जिला सवाई माधोपुर

दिनांक 20/10/2020

क्रमांक-भू0रू/2020/431

संपरिवर्तन आदेश

श्री रामलाल जाट पुत्र नन्दा जाट निवासी टापुर तहसील चौध का बरवाडा जिला सवाई माधोपुर के आदेशन पर उनकी खातेदारी भूमि अगिधृति में धारित कृषि भूमि का राजारथान भू-राजस्व (ग्रामीण क्षेत्रों में कृषि भूमि का अकृषि प्रयोजन के लिए संपरिवर्तन) नियम 2007 के नियम 9 के अधीन अकृषि प्रयोजन के लिए एतद्वारा संपरिवर्तन किया जाता है, जिसकी विशिष्टियां नीचे दी गई हैं:-

1.	आवेदक खातेदार अगिधारी का नाम (पिता/पति के नाम सहित तथा पूरा पता	श्री रामलाल जाट पुत्र नन्दा जाट निवासी टापुर तहसील चौध का बरवाडा जिला सवाई माधोपुर
2.	क्या आवेदक अनुसूचित जाति या अनुसूचित जनजाति का सदस्य है।	नहीं
3.	संपरिवर्तन भूमि का ब्योरा	
	(क) ग्राम/ग्राम पंचायत /तहसील का नाम	ग्राम टापुर तह0 चौध का बरवाडा
	(ख) भूमि का खसरा नम्बर और प्रत्येक खं0नं0 का कुल क्षेत्रफल (हेक्टर में)	खं0 नं0 1966/961 रकबा 1.20 है0 में से 1.12 है0 (11200 वर्गमीटर)
	(ग) प्रत्येक खसरा संख्या के क्षेत्रफल को उपदर्शित करते हुए संपरिवर्तन क्षेत्रफल (हेक्टर या वर्गमीटर में )	खं0 नं0 1966/961 रकबा 1.20 है0 में से 1.12 है0 (11200 वर्गमीटर)
4.	संपरिवर्तन प्रयोजन	ईट भट्टा प्रयोजनार्थ
5.	संदेय प्रीमीयम की दर	5 रु/- प्रति वर्गमीटर
6.	चालान संख्या तथा तारीख सहित जमा करायी गई रकम	ई चालान नम्बर जीआरएन 43834133 दिनांक 16.10.2020 द्वारा राशि 56320 रुपये भारतीय स्टेट बैंक में मद भू-राजस्व 0029-00-800-07-02 ग्रामीण भूमि रूपान्तरण शुल्क में जमा करवाये गये। जो कि टीआरए की चालान पंजिका में चालान नं0 152 दिनांक 16.10.2020 द्वारा चालान पारित किया गया।
7.	यदि कोई शास्ति राशि जमा कराई गई है तो चालान संख्या तथा तारीख मय शास्ति राशि	320 रुपये शास्ति राशि बिन्दु संख्या 6 में वर्णित ई-चालान संख्या जीआरएन 43834133 दिनांक 16.10.2020 रुपये 56320/- में संलग्न है।
8.	यदि कोई ब्याज दर की राशि जमा कराई गई है तो चालान की संख्या तथा तारीख मय राशि	-----
9.	क्या नियम 13 के अन्तर्गत नियमन आदेश जारी किया गया है।	-----
10.	अन्य विशिष्टियां	संपरिवर्तन भूमि लाल रंग से दर्शाते हुए नक्शा ट्रेस में संलग्न है
11.	उपर्युक्त संपरिवर्तन आदेश निम्नलिखित शर्तों के अधीन होगा:-	
	(1.) उपर्युक्त अकृषि प्रयोजन के लिए संपरिवर्तन भूमि का उपयोग विहित प्राधिकारी की पूर्व अनुज्ञा प्राप्त किए बिना किसी अन्य प्रयोजन के लिए नहीं किया जावेगा।	
	(2.) यदि आवेदक इस आदेश के जारी होने की तारीख से पांच वर्ष की कालावधि के भीतर संपरिवर्तन प्रयोजन के लिए भूमि का उपयोग करने में विफल रहता है तो अनुज्ञा प्रत्याहृत कर ली जावेगी और आवेदक द्वारा जमा कराया गया प्रीमीयम धन समपहत हो जायेगा।	
	(3.) नियम 4 में यथा वर्णित भूमि का उपयोग अकृषि प्रयोजन के लिए नहीं किया जायेगा।	

13/29

उप जिला कलेक्टर  
चौध का बरवाडा

(4.) लोकोपयोगी प्रयोजन के संपरिवर्तन भूमि के किसी भाग का अन्य किसी अकृषि प्रयोजन के लिए उपयोग विहित प्राधिकारी से विधि मान्य अनुज्ञा प्राप्त किए बिना नहीं किया जायेगा।
(5.) उक्त भूमि का ईट भट्टा प्रयोजनार्थ संपरिवर्तन हो जाने के बाद इकाई स्थापना से पूर्व वायु प्रदूषण निवारण एवं नियंत्रण अधिनियम 1981 तथा पर्यावरण अधिनियम 1986 के विभिन्न प्रावधानों की अनुपालना सुनिश्चित करनी होगी।
(6.) आवेदक को इण्डियन रोड कांग्रेस एवं राज्य सरकार द्वारा जारी विभिन्न दिशा निर्देशों/नियमों/परिपत्रों की पालना करनी होगी।
(7.) यदि प्रार्थी राष्ट्रीय राजमार्ग से संपरिवर्तन भूमि पर जाने के लिए रास्ता चाहते हैं तो भारतीय राष्ट्रीय राजमार्ग प्राधिकरण से अनुमति लेनी होगी एवं यदि सार्वजनिक निर्माण विभाग द्वारा संधारित सड़को से संपरिवर्तित भूमि पर जाने के लिए रास्ता चाहते हैं तो सार्वजनिक निर्माण विभाग से अनुमति लेनी होगी।
(8.) यदि आवेदित भूमि के पास या आवेदित भूमि में बिजली की हाईटेंशन लाईन स्थित हो तो बिजली विभाग के नियमानुसार आवासीय कॉलोनी में निर्माण कार्य किया जावे एवं राज्य सरकार द्वारा जारी विभिन्न परिपत्रों की पालना करनी होगी।

(दामोदर सिंह)

उप जिला कलेक्टर  
चौथ का बरवाडा

दिनांक 20/10/2020

क्रमांक:- भू0रू/2020/432-436

प्रतिलिपि:-निम्न को सूचनार्थ एवं पालनार्थ प्रेषित है:-

1. श्रीमान जिला कलेक्टर महोदय, सर्वाई माधोपुर
2. तहसीलदार, चौथ का बरवाडा को मय नक्शा ट्रेस प्रति नियम 2007 के नियम 12 के अनुसार कार्यवाही हेतु। (संलग्न नक्शा ट्रेस)
3. ग्राम पंचायत, टापुर
4. पटवारी हल्का टापुर
5. श्री रामलाल जाट पुत्र नन्दा जाट निवासी टापुर तहसील चौथ का बरवाडा जिला सर्वाई माधोपुर को सूचनार्थ एवं पालनार्थ।

उप जिला कलेक्टर  
चौथ का बरवाडा

14/29



### जमानावली (प्रतिलिपि)

ग्राम पंच नाम :- सापुर  
पटवार हल्का :- सापुर  
मु. प्रां. वि. :- सारणीप  
तहसील :- सीध पंच प्रशासन  
जिला :- सवाईमाधोपुर

अंतिम जोमाना आभार संवत् :- 2073-2070 जमानावली 2078 ( वर्ष 2019 ) से स्थायी  
शुद्धि भावक पत्र नाम :- राज. सरकार  
क्षेत्रफल की इकाई :- हेक्टेयर  
खाना संख्या नं. :- 241  
खाना संख्या पुराना :- 233

पटवार पत्र नाम :-

खसरा संख्या	क्षेत्रफल	शुद्धि वसीकरण	वृत्तक तारा संख्या	सिंचाई के माध्यम	भूस्वतंत्रता के प्रमाण में प्रमाणित नामांतरण संख्या व तिथि	टिप्पणी
1961/1960	0.1600	सारणी 1	0.1600	1.76	स्वीकृत नामांतरण : 571 07/08/2020	स्वतंत्र
1967/1966	1.1200	सी.मु.ई. भूदा	1.1200		स्वीकृत नामांतरण : 574 18/08/2020	विभाजन
1968/1966	0.0800	सारणी 1	0.0800	0.88	स्वीकृत नामांतरण : 578 18/09/2020	समर्पण
कुल खसरे - 3	1.3600		1.3600	2.6400	स्वीकृत नामांतरण : 583 22/10/2020	रमान्तरण

यह अधिसूचना प्रती की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

नबल जारी करने की तिथि :- 22-Jan-2025

**LIG**

15/29

सामग्रीय रूप विना कलेक्टर जीव का मरणाभ्या विना सपार्ड मरणाभ्या

दिनांक 25.06.18

क्रमांक- 3080/2018/1136.5

संप्रतिगत आदेश

श्री मरणाभ्या मूलर पुत्र मरणा मूलर विवाही टापुर साहसील जीव का मरणाभ्या विना सपार्ड मरणाभ्या के आदेश पर उपरोक्त जमादेवाही भूमि अधिपति में प्राथम भूमि भूमि का सपार्ड मरणाभ्या (प्राथम क्षेत्र में भूमि भूमि का अधिपति सपार्ड मरणाभ्या के लिए संप्रतिगत) नियम 2007 के नियम 0 के अधीन अधिपति प्रयोजन के लिए सपार्ड मरणाभ्या नियम आता है, विवाही विधिदिना भीम की गई है:-

1.	आदेशक स्वादेवार अधिपति का नाम (गिता/पति के नाम सहित तथा पुत्र पता	श्री मरणाभ्या मूलर पुत्र मरणा मूलर विवाही टापुर साहसील जीव का मरणाभ्या विना सपार्ड मरणाभ्या
2.	यहां आदेशक अनुसूचित जाति या अनुसूचित जातजाति का सदस्य है।	नहीं
3.	संप्रतिगत भूमि का खोरा	
	(क) ग्राम/ग्राम पंचायत /साहसील का नाम	ग्राम टापुर राहो चौथ का मरणाभ्या
	(ख) भूमि का खोरा नम्बर और प्रत्येक खेतों का गल्ल क्षेत्रफल (हेक्टर में)	खेत नं० 055/1841 रकबा 0.89 हे० (8900 वर्गमीटर)
	(ग) प्रत्येक खोरा संख्या के क्षेत्रफल को उपदर्शित करते हुए संप्रतिगत क्षेत्रफल (हेक्टर या वर्गमीटर में)	खेत नं० 055/1841 रकबा 0.82 हे० (8200 वर्गमीटर)
4.	संप्रतिगत प्रयोजन	ईट भद्रा प्रयोजनार्थ
5.	सदस्य प्रीमीयम की दर	5 रु/- प्रति वर्गमीटर
6.	चालान संख्या तथा तारीख सारित जमा करवाई गई रकम	ई चालान नम्बर जीआरएन 0020098209 दिनांक 13.12.17 द्वारा राशि 30400 रुपये एवं जीआरएन 0020194381 दिनांक 19.12.17 द्वारा राशि 3500 रुपये बैंक ऑफ बखीदा में एवं भारतीय स्टेट बैंक में जीआरएन 23107008 दिनांक 28.05.18 द्वारा राशि 52350 रुपये मद मू-राजस्व 0029-00-800-07-02 प्राथम भूमि रूपान्तरण शुल्क में जमा करवाये गये। टीआरए की चालान पंजिका में चालान नं० क्रमशः 187 दिनांक 14.12.17, 183 दिनांक 19.12.17, 10 दिनांक 28.05.18 के द्वारा चालान सारित किया गया।
7.	यदि कोई शारित राशि जमा करवाई गई है तो चालान संख्या तथा तारीख मय शारित राशि	51750 रुपये शक्ति राशि ई-चालान संख्या जीआरएन 0020194361 दिनांक 19.12.17 एवं जीआरएन 23107008 दिनांक 28.05.18 द्वारा राजकोप में जमा की गई।
8.	यदि कोई व्याज दर की राशि जमा करवाई गई है तो चालान की संख्या तथा तारीख मय राशि	-----
9.	यहां नियम 13 के अन्तर्गत नियमन आदेश जारी किया गया है।	-----
10.	अन्य विशिष्टियां	संप्रतिगत भूमि लाल रंग से दशाते हुए नक्शा ट्रेस में संलग्न है
11.	उपरोक्त संप्रतिगत आदेश निम्नलिखित शर्तों के अधीन होगा:-	
	(1.) उपरोक्त अधिपति प्रयोजन के लिए संप्रतिगत भूमि का उपयोग विहित प्राधिकारी की पूर्व अनुज्ञा प्राप्त किए बिना किसी अन्य प्रयोजन के लिए नहीं किया जावेगा।	

16/29

(2) यदि आवेदक इन आदेश के जारी होने की तारीख से पांच वर्ष की कालावधि के भीतर संपरिवर्तन प्रयोजन के लिए भूमि का उपयोग करने में विफल रहता है तो अनुज्ञा प्रत्याहृत कर ली जायेगी और आवेदक द्वारा जमा कराया गया प्रौढीयन धन सनपहृत हो जायेगा।

(3) नियम 4 में यथा वरिष्ठ भूमि का उपयोग अकृषि प्रयोजन के लिए नहीं किया जायेगा।

(4) लोकप्रयोगी प्रयोजन के संपरिवर्तन भूमि के किसी भाग का अन्य किसी अकृषि प्रयोजन के लिए उपयोग विहित प्राधिकारी से विधि नान्ध अनुज्ञा प्राप्त किए बिना नहीं किया जायेगा।

(5) यदि प्रार्थी राष्ट्रीय राजमार्ग से संपरिवर्तन भूमि पर जाने के लिए रास्ता चाहते हैं तो भारतीय राष्ट्रीय राजमार्ग प्राधिकरण से अनुमति लेनी होगी एवं यदि सार्वजनिक निर्माण विभाग द्वारा संचारित सड़कों से संपरिवर्तित भूमि पर जाने के लिए रास्ता चाहते हैं तो सार्वजनिक निर्माण विभाग से अनुमति लेनी होगी।

(6) कुल संपरिवर्तित क्षेत्र का 40 प्रतिशत क्षेत्र सुविधाओं के लिए सुरक्षित रहेगा तथा पानी, बिजली की आधारभूत सुविधाएँ आवेदक को स्वयं के खर्चे पर उपलब्ध करानी होगी।

(7) क्षेत्रीय कार्यालय, राजस्थान राज्य प्रदूषण नियन्त्रण मंडल, भरतपुर द्वारा जारी अनापत्ति प्रमाण पत्र क्रमांक 2443 दिनांक दिनांक 23.03.18 की पालना सुनिश्चित करें।

उप जिला कलेक्टर  
चौथ का बरवाडा

दिनांक 05-06-18

क्रमांक- नूउर/2018/4366

प्रतिलिपि- निम्न को सूचनार्थ एवं पालनार्थ प्रेषित है-

1. श्रीमान जिला कलेक्टर महोदय, सवाई नाथोपुर
2. तहसीलदार, चौथ का बरवाडा
3. ग्राम पंचायत, शिवाड़
4. पटवारी हल्का शिवाड़

5. श्री हरनाथयण गुर्जर पुत्र काना गुर्जर निवासी टापुर तहसील चौथ का बरवाडा जिला सवाई नाथोपुर को नेजकर लेख है कि नियम 9(2) व 19 (बी) के अनुसार ले आउट प्लान अनुमोदन की कार्यवाही हेतु श्रीमान जिला कलेक्टर महोदय को प्रस्तुत करें।

उप जिला कलेक्टर  
चौथ का बरवाडा

17/29

जमाबन्दी  
(प्रतिलिपि)

शाम ११ नाम :- रापुर  
पटवार हल्का :- टापुर  
भू.अभि.नि. :- सारसोप  
तहसील :- चौध का बरवाड़ा  
जिला :- मवाईमाधोपुर

अंतिम चौगला आधार संवत्त :- 2073-2076 जमाबन्दी 2075 ( वर्ष 2019 ) में स्थायी  
भूमि धारक का नाम :- राज.मरकार  
क्षेत्रफल की ईकाई :- हैक्टेयर  
खाता संख्या नया :- 269  
खाता संख्या पुराना :- 255

साधनकार का नाम:-

1. हरनारायण पुत्र काना हिस्सा- पूर्ण जाति- गुर्जर सा. देह खातेदार  
राहिन ( पूर्ण खाता ) एचडीएफसी बैंक लिमिटेड शाखा SAWAI MADHOPUR,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तर्ण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
225	0.2200	चाही 1	0.2200 6.38	चा.न.294	स्वीकृत नामान्तरकरण : 594 15/03/2021	रहनाना
27	0.2500	वारानी 1	0.2500 2.75			
40	0.2000	वारानी 1	0.2000 2.20			
449	0.1500	वारानी 2	0.1500 1.20			
485	0.3000	वारानी 2	0.3000 2.40			
489	0.2200	चाही 2	0.2200 4.18	चा.न.492		
495	0.3500	चाही 2	0.3500 6.65			
791	0.1500	चाही 1	0.1500 4.35	चा.न.801		
809	0.1300	चाही 1	0.1300 3.77	चा.न.801		
955/1841	0.6900	गै.सु.ईटभट्टा	0.6900			
990	0.4600	वारानी 1	0.4600 5.06			
992/1883	0.2600	वारानी 1	0.2600 2.86			
कुल खसरे - 12	3.3800		3.3800 41.8000			

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 22-Jan-2025



18/29

कार्यालय उप जिला कलेक्टर चौथ का बरवाडा जिला तवाई नाचपुर

दिनांक 26.10.2020

आवेदन-3000/2020/1123

संपरिवर्तन आदेश

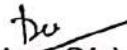
श्री गिराज, शिवराज, कीलाश बिरारान वदरी वरवा निवासी टापुर तहसील चौथ का बरवाडा जिला तवाई नाचपुर के आवेदन पर उनकी खातोदारी भूमि अगिचृति में धारित कृषि भूमि का राजस्व न-राजस्व (मशीन क्षेत्रों में कृषि भूमि का अकृषि प्रयोजनों के लिए संपरिवर्तन) नियम 2007 के नियम 9 के अन्तर्गत अकृषि प्रयोजन के लिए एतद्वारा संपरिवर्तन किया जाता है, जिसकी विशिष्टियां नीचे दी गई हैं-

1.	आवेदक खातोदार अगिधारी का नाम (पिता/पति का नाम सहित तथा पूरा पता)	श्री गिराज, शिवराज, केदार बिरारान वदरी वरवा निवासी टापुर तहसील चौथ का बरवाडा जिला तवाई नाचपुर
2.	क्या आवेदक अनुसूचित जाति या अनुसूचित जनजाति का सदस्य है।	हां
3.	संपरिवर्तन भूमि का व्यौरा	
	(क) ग्राम/ग्राम पंचायत / तहसील का नाम	ग्राम टापुर तहसील चौथ का बरवाडा
	(ख) भूमि का खसरा नम्बर और प्रत्येक खं0नं0 का कुल क्षेत्रफल (हेक्टर में)	खं0 नं0 969 रकबा 0.46 है0 एवं खं0नं0 1964/969 रकबा 0.13 है0 कुल कित्ता 2 कुल रकबा 0.59 है0 (5900 वर्गमीटर)
	(ग) प्रत्येक खसरा संख्या के क्षेत्रफल को उपदर्शित करते हुए संपरिवर्तन क्षेत्रफल (हेक्टर या वर्गमीटर में)	खं0 नं0 969 रकबा 0.46 है0 एवं खं0नं0 1964/969 रकबा 0.13 है0 कुल कित्ता 2 कुल रकबा 0.59 है0 (5900 वर्गमीटर)
4.	संपरिवर्तन प्रयोजन	ईट भट्टा प्रयोजनार्थ
5.	संदेय प्रीमीयम की दर	5 रु/- प्रति वर्गमीटर
6.	चालान संख्या तथा तारीख सहित जमा करायी गई रकम	ई चालान नम्बर जीआरएन 43834259 दिनांक 16.10.2020 द्वारा राशि 29820 रुपये भारतीय स्टेट बैंक में नद भू-राजस्व 0829-00-800-07-02 प्रांतीय भूमि रूपान्तरण शुल्क में जमा करवाये गये। जो कि टीआरए की चालान पंजिला में चालान नं0 151 दिनांक 16.10.2020 द्वारा चालान पारित किया गया।
7.	यदि कोई शास्ति राशि जमा कराई गई है तो चालान संख्या तथा तारीख मय शास्ति राशि	320 रुपये शास्ति राशि बिन्दु संख्या 6 में वर्णित ई-चालान संख्या जीआरएन 43834259 दिनांक 16.10.2020 रुपये 29820/- में संलग्न है।
8.	यदि कोई व्याज दर की राशि जमा कराई गई है तो चालान की संख्या तथा तारीख मय राशि	---
9.	क्या नियम 13 के अन्तर्गत नियमन आदेश जारी किया गया है।	---
10.	अन्य विशिष्टियां	संपरिवर्तन भूमि लाल रंग से दर्शाते हुए नक्शा ट्रेस में संलग्न है
11.	उपर्युक्त संपरिवर्तन आदेश निम्नलिखित शर्तों के अधीन होगा:-	
	(1) उपर्युक्त अकृषि प्रयोजन के लिए संपरिवर्तन भूमि का उपयोग विहित प्राधिकारी की पूर्त अनुज्ञा प्राप्त किए बिना किसी अन्य प्रयोजन के लिए नहीं किया जावेगा।	
	(2) यदि आवेदक इस आदेश के जारी होने की तारीख से पांच वर्ष की कालावधि के भीतर संपरिवर्तन प्रयोजन के लिए भूमि का उपयोग करने में विफल रहता है तो अनुज्ञा प्रत्याहृत कर ली जावेगी और आवेदक द्वारा जमा कराया गया प्रीमीयम धन समग्रहृत हो जावेगा।	

19/29

De  
उप जिला कलेक्टर  
चौथ का बरवाडा

(3.) नियम 4 में सथा चर्चित भूमि का संपत्तिसंग अग्रणी प्रयोजन के लिए नहीं किया जायेगा।
(4.) लोकोपयोगी प्रयोजन के संपरिवर्तन भूमि के विरही भाग का अन्य शिक्की अग्रणी प्रयोजन के लिए संपत्तिसंग विहित प्राधिकारी से विधि मान्य अनुज्ञा प्राप्त किए बिना नहीं किया जायेगा।
(5.) सथा भूमि का ईट भट्टा प्रयोजनार्थ संपरिवर्तन हो जाने के बाद प्रयोज्य रथापना से पूर्व मासु प्रदूषण निवारण एवं नियंत्रण अधिनियम 1981 तथा पर्यावरण अधिनियम 1986 के विभिन्न प्रावधानों की अनुपालना सुनिश्चित करनी होगी।
(6.) आवेदक को इण्डियन रोड कांवेरा एवं राज्य सरकार द्वारा जारी विभिन्न दिशा निर्देशों/नियमों/परिपत्रों की पालना करनी होगी।
(7.) यदि प्राची राष्ट्रीय राजमार्ग से संपरिवर्तन भूमि पर जाने के लिए सस्ता चाहते हैं तो भारतीय राष्ट्रीय राजमार्ग प्राधिकरण से अनुमति लेनी होगी एवं यदि सार्वजनिक निर्माण विभाग द्वारा संधारित सड़को से संपरिवर्तित भूमि पर जाने के लिए सस्ता चाहते हैं तो सार्वजनिक निर्माण विभाग से अनुमति लेनी होगी।
(8.) यदि आवेदित भूमि के पास या आवेदित भूमि में विजली की हाईटेंशन लाईन स्थित हो तो विजली विभाग के नियमानुसार आवासीय कॉलोनी में निर्माण कार्य किया जावे एवं राज्य सरकार द्वारा जारी विभिन्न परिपत्रों की पालना करनी होगी।

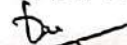
  
 (दामोदर सिंह)  
 उप जिला कलेक्टर  
 चौथ का बरवाडा

दिनांक २०.१०.२०२०

क्रमांक- भू०रू/2020/426-430

प्रतिलिपि-निम्न को सूचनार्थ एवं पालनार्थ प्रेषित है:-

1. श्रीमान जिला कलेक्टर महोदय, सवाई माधोपुर
2. तहसीलदार, चौथ का बरवाडा को मय नक्शा ट्रेस प्रति नियम 2007 के नियम 12 के अनुसार कार्यवाही हेतु। (संलग्न नक्शा ट्रेस)
3. ग्राम पंचायत, टापुर
4. पटवारी हल्का टापुर
5. श्री गिराज, शिवराज, कैलाश पिसरान वदरी वैरवा निवासी टापुर तहसील चौथ का बरवाडा जिला सवाई माधोपुर को सूचनार्थ एवं पालनार्थ।

  
 उप जिला कलेक्टर  
 चौथ का बरवाडा

20/29

जिला कलेक्टर चौध का दरवाजा जिला मजरा मजरा



जगाबन्दी  
(प्रतिलिपि)

गण सं-25 (क)  
(संवेदन क्रम 15/2025)

ग्राम का नाम :- रापुर  
परवार हस्ता :- रापुर  
भू.प्रति.नि. :- गारंगोप  
नहरीन :- चौध का दरवाजा  
जिला :- मयारमाधोपुर

अंतिम सीमा आधार संकेत :- 2073-2076 खासकी 2075 ( वर्ष 2018 ) में जारी  
भूमि धारक का नाम :- राट, मयार  
क्षेत्रफल की ईकाई :- हेक्टर  
खाना संख्या नया :- 238  
खाना संख्या पुराना :- 261

काश्तकार का नाम:-

1. कैलाश पुत्र बदरी हिस्सा- 1/3 जाति- वैरवा मा. देह खानेदार  
गहिन हिस्सा-1/3 ( खमरा सं- 624, 632 ) बैंक ऑफ वडोदा शाखा SHIWAD BR., DIST.SAWAI MADHOPUR, RAJASTHAN
2. गिराज पुत्र बदरी हिस्सा- 1/3 जाति- वैरवा मा. देह खानेदार  
गहिन हिस्सा-1/3 ( खमरा सं- 624, 632 ) बैंक ऑफ वडोदा शाखा SHIWAD BR., DIST.SAWAI MADHOPUR, RAJASTHAN
3. शिवराज पुत्र बदरी हिस्सा- 1/3 जाति- वैरवा मा. देह खानेदार  
गहिन हिस्सा-1/3 ( खमरा सं- 624, 632 ) बैंक ऑफ वडोदा शाखा SHIWAD BR., DIST.SAWAI MADHOPUR, RAJASTHAN.

खमरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृपक द्वारा मंदत लगान	सिंचाई के माध्यम	अन्वयन के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	दियेगी
1964/969	0.1300	गै.मु.ईट भट्टा	0.1300		स्वीकृत नामान्तरकरण : 556 04/05/2020	रहनमुक्त
624	0.2800	चाही 1	0.2800 8.12	चा.न.628	स्वीकृत नामान्तरकरण : 568 05/02/2020	इच्छाम
632	0.1000	चाही 1	0.1000 2.90	चा.न.628	स्वीकृत नामान्तरकरण : 577 14/09/2020	मन्दत
969	0.4600	गै.मु.ईट भट्टा	0.4600		स्वीकृत नामान्तरकरण : 581 12/10/2020	रहनमुक्त
कुल खमरा - 4	0.9700		0.9700 11.0200		स्वीकृत नामान्तरकरण : 584 22/10/2020	रहनमुक्त

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

नबल जारी करने की तिथि :- 22-Jan-2025

2/29

2/29

GOVERNMENT OF RAJASTHAN  
REVENUE DEPARTMENT

Certificate Ref. No: 11/2022, 23/11/2022

Date: 15/12/2022

FORM II

[See Rule 10(1)(d) of 1956]

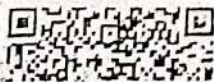
Office of Prescribed Authority: SUB-DIVISIONAL OFFICER, BONLI

## CONVERSION ORDER

On the application of **HARISH BAIKWA S/O CHHOTYA BAIKWA, BAIKWA LAL BAIKWA S/O CHHOTYA BAIKWA** of village **NEEMOD** Tehsil **BONLI**, agricultural land held by him in his khatedar tenure by entry No. 4700 for a non-agricultural purpose under rule 9 of the Rajasthan Land Revenue (Amendment) Act, 2007, the particulars of which are given as under:

S.No.	Name of Applicant (Khasra No.)	Name of Khatedar (Khasra No.)	Area (in square meter)	Conversion Type
1	HARISH BAIKWA 4700	CHHOTYA BAIKWA 4700	4700	SDM

## 1. Details of the Land converted

(a) Name of the village: **Gram Panchayat/Tehsil: NEEMOD/NEEMOD RATHOD/BONLI**(b) Khasra No. of the land: **47**(c) Area of the land (in square meter): **4700**(d) Area converted of each Khasra No. (in square meter): **4700**(e) Area converted (in sq. meter) **4700**2. Purpose of Conversion: **INDUSTRIAL PURPOSE/ INDUSTRIAL AREA/ INDUSTRIAL ESTATE**3. Conversion type (Sub Category): **SDM**4. Rate of conversion charges payable (₹): **5/-**5. Premium deposited (₹): **23500/-**(a) Advance Amount of premium deposited (₹) with date and no. of challan: **1000/-, 02/11/2022, 2248316237**(b) Remaining Amount of premium deposited (₹) with date and no. of challan: **22500/-, 21/11/2022, 22490091992**6. Amount of penalty deposited (₹), if any, with date and no. of challan: **0/-**7. Amount of interest deposited (₹), if any, with date and no. of challan: **0/-**8. Whether the order issued under Rule 13 for regularization: **NO**

Signature valid

22/29

**Terms and Conditions**

- a) Above conversion order shall be subject to the following conditions
- i. The land converted for the above non agricultural purpose, without obtaining prior permission.
- ii. If the applicant fails to use the land as mentioned in rule 14 of these rules, the land shall be treated as vacant and the applicant shall be treated as trespasser.
- iii. No land as mentioned in rule 4 shall be used for any non-agricultural purpose.
- iv. No part of the land converted for public utility purpose shall be used for any other non agricultural purpose without valid permission from the District Authority.

कार्यालय उप जिला कार्यालय, बौली जिला

क्रमांक/संख्या/२३/२०२१ - २०२१

प्रति निवेदन: राजस्थान एवं राजस्थान राज्य शासनाधीन क्षेत्र अधिकार

① श्रीमान जिला अधीकार, बौली, जिला

② तहसीलदार बौली से लेजर क्षेत्र की संख्या ३२  
शुद्धी रूपान्तरण कराने का मौखिक विवरण प्राप्त  
राजस्व विभाग में कमल दरमजदारी कराने  
सुनिश्चित करें।

③ आर. पं. सी. नं. १०

④ श्री. हरेश बज्रंगी री. छोटा क्षेत्र  
नि. नि. नं. २० बौली

उप जिला कार्यालय  
बौली जिला, राजस्थान



23/29

This document is a certificate and does not require any physical signature.

## जमाबन्दी (खेवट/खतोनी) (प्रतिलिपि)

पृष्ठ संख्या: 26 (का)  
लेखिये निम्न 169 पृष्ठ  
पृष्ठ संख्या: 1 of 1



ग्राम का नाम :- नीमोद  
पंचायत हस्ताक्षर :- नीमोद  
भू-अभिलेख क्षेत्र :- पीपलवाड़ा  
तहसील :- चोली  
जिला :- सवाईमाधोपुर  
कानूनकार का नाम :-

अंतिम जोरता आधार संवत् :- 2076 - 2079

भूमि धारक का नाम :- राज सरकार

क्षेत्रफल की इकाई :- हेक्टर

जमा संख्या का नाम :- 457

जमा संख्या पुरान :- 164

अंतिम जोरता आधार संवत् :- 2076-2079  
जमाबन्दी 2077 (वर्ष 2020) में समाप्ती

- 1 सजरंगवाल पुत्र छोटया हिरसा- 1/10 जाति- चेरना सा देह रातेदार
- 2 हरकोष पुत्र छोटया हिरसा 9/10 जाति- चेरना सा देह रातेदार.

खसरा संख्या	क्षेत्रफल भूमि वर्गीकरण	ग्रुपक द्वारा संयुक्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
27	0.4700 औद्योगिक प्रयोजनार्थ	0.4700		स्वीकृत नामांतरकरण : 630 18/10/2022 इकाईगत	
				स्वीकृत नामांतरकरण : 654 02/01/2023 रूपान्तरकरण	
कुल खसरे -1	0.4700				

आवेदक की सूचना :-

आवेदक का नाम - U

प्रतिलिपि सं - 112039

दिनांक व समय -25/Feb/2025 10:38:00 AM

पता - U

आई.पी. - 10.70.244.252

नकल जारी करने का स्थान - चोली

यू.एस.एन - 25199423354576544

<https://apnabhata.rajasthan.gov.in/qr.aspx?usn=25199423354576544>

ई-हस्ताक्षर की सूचना :-

हस्ताक्षरकर्ता - BRIJESH KUMAR

हस्ताक्षर दिनांक व समय - 16/Jan/2023 01:10:00 PM

पद - तहसीलदार



24/29



उप जिला कलेक्टर चौथ का दरवाडा जिला सवाई माधोपुर

दिनांक 12/02/2021

सं. 2021/332-D

संपरिवर्तन आदेश

श्री कालूराम पुत्र प्रहलाद, छोड़लाल पुत्र प्रहलाद, मंगलम पुत्र प्रहलाद, गीठालाल पुत्र प्रहलाद, भूली देवी पत्नी प्रहलाद जाति श्रीम निवारी ग्राम टापुर ग्राम पंचायत टापुर तहसील चौथ का दरवाडा जिला सवाई माधोपुर के आदेशन पर उपरोक्त आदेशाधी भूमि अविश्रुत न शक्ति कृषि भूमि का राजस्थान भू-राजस्व (ग्रामीण क्षेत्रों में कृषि भूमि का अकृषि प्रयोजनों के लिए संपरिवर्तन) नियम 1999 के नियम 9 के अधीन अकृषि प्रयोजन के लिए इसके द्वारा संपरिवर्तन किया जाता है, जिसकी विविधियां नीचे दी गई हैं:-

1.	आवेदक खातेदार अभिधारी का नाम (पिता/पति के नाम सहित तथा पूरा पता	कालूराम पुत्र प्रहलाद, छोड़लाल पुत्र प्रहलाद, मंगलम पुत्र प्रहलाद, गीठालाल पुत्र प्रहलाद, भूली देवी पत्नी प्रहलाद जाति श्रीम निवारी ग्राम टापुर, ग्राम पंचायत टापुर, तहसील चौथ का दरवाडा, सवाई माधोपुर (राज0)
2.	क्या आवेदक अनुसूचित जाति या अनुसूचित जनजाति का सदस्य है।	हां
3.	संपरिवर्तन भूमि का ब्यौरा- ग्राम झाडोदा, ग्रा0पं0 टापुर, तहसील चौथ का दरवाडा, सवाई माधोपुर।	
	(क) ग्राम/ग्राम पंचायत / तहसील का नाम	ग्राम झाडोदा ग्राम पंचायत टापुर, तहसील चौथ का दरवाडा
	(ख) भूमि का खसरा नम्बर और प्रत्येक खं0नं0 का कुल क्षेत्रफल (हेक्टर में)	खं0 नं0 1364/914 रकवा 1.84 हे0 (16400 वर्गमीटर)
	(ग) प्रत्येक खसरा संख्या के क्षेत्रफल को उपदर्शित करते हुए संपरिवर्तन क्षेत्रफल (हेक्टर या वर्गमीटर में)	खं0 नं0 1364/914 रकवा 0.75 हे0 (7500 वर्गमीटर)
4.	संपरिवर्तन प्रयोजन	ईट-मट्टा प्रयोजनार्थ
5.	संदेय प्रीमियम की दर	5 रु/- प्रति वर्गमीटर
6.	चलान संख्या तथा तारीख सहित जमा करायी गई रकम	ई चालान नम्बर जीआरएन 0052497792 दिनांक 13.08.2021 द्वारा राशि 37500 रुपये मद मू-राजस्व 0029-00-800-07-02 ग्रामीण भूमि रूपान्तरण शुल्क स्टेट बैंक ऑफ इंडिया बैंक शाखा चौथ का दरवाडा में दिनांक 13.08.2021 को जमा करवाई गई। टीआरए की चालान पंजिका में चालान नं0 33 दिनांक 13.08.2021 के द्वारा चालान पारित किया गया।
7.	यदि कोई शास्ति राशि जमा कराई गई है तो चालान संख्या तथा तारीख मय शास्ति राशि	-
8.	यदि कोई ब्याज दर की राशि जमा कराई गई है तो चालान की संख्या तथा तारीख मय राशि	-
9.	क्या नियम 13 के अन्तर्गत नियमन आदेश जारी किया गया है।	-
10.	अन्य विशिष्टियां	संपरिवर्तन भूमि संलग्न नक्शा ट्रेस में लाल स्याही से दर्शायी गई है एवं साइट प्लान संलग्न है
	उपयुक्त संपरिवर्तन आदेश निम्नलिखित शर्तों के अन्वयेन होगा:-	
	(i.) (उपयुक्त अकृषि प्रयोजन के लिए संपरिवर्तन भूमि का उपयोग विहित प्राधिकारी की पूर्व अनुज्ञा प्राप्त किए बिना किसी अन्य प्रयोजन के लिए नहीं किया जावेगा।)	

25/29

	वि आवेदक इस आवेदक को जारी होने की विशेषीय को प्राप्त गर्न की कमानावधि के भीतर संपरिवर्तन के लिए भूमि का उपयोग करने में निफल आता है वो अनुष्ठा प्रत्यागत कर की जायेगी और आवेदक द्वारा जमा करणमा मया भीगिगम इन सम्पत्त में जायेगा।
	(5) विभाग न में गणों वर्णित भूमि का उपयोग अकृषि प्रयोजन के लिए नहीं किया जायेगा।
	(6.) लोकप्रयोगी प्रयोजन के संपरिवर्तन भूमि के किसी भाग का अन्य किसी भाग का अन्य किसी अकृषि प्रयोजन के लिए उपयोग विहित प्राधिकारी से विधि मान्य अनुष्ठा प्राप्त किए बिना नहीं किया जायेगा।
	(6.) पत्तलित इन्डिगन रोज कामरो के निर्धारण मापनण्ड के अनुरार सड़क के गद्य से 60 फीट निर्धारित दूरी खोजकर निर्माण कार्य किया जावे एन निर्धारित प्रतिमानों के अनुरूप पहुँच मार्ग सुनिश्चित किया जायेगा।
	(6.) यदि प्राणी राष्ट्रीय राजमार्ग से संपरिवर्तन भूमि पर जाने के लिए सस्ता चाहते हैं तो भारतीय राष्ट्रीय राजमार्ग प्राधिकरण से अनुमति लेनी होगी।
	(7) यदि सार्वजनिक निर्माण विभाग द्वारा संधारित सड़को से संपरिवर्तित भूमि पर जाने के लिए सस्ता चाहते हैं तो सार्वजनिक निर्माण विभाग से अनुमति लेनी होगी।
	(8.) कुल संपरिवर्तित क्षेत्र का 40 प्रतिशत क्षेत्र सुविधाओं के लिए सुरक्षित रहेगा तथा पानी, विजली की आधारभूत सुविधाए आवेदक को स्वयं के खर्च पर उपलब्ध करानी होगी।
	(9.) संपरिवर्तन भूमि माननीय उच्च न्यायालय राजस्थान जयपुर निर्णय अब्दुल रहमान बनाम राजस्थान राज्य व स्व मोटो के निर्णय के अन्तर्गत भूमि प्रभावित नहीं होती है, व भूमि किसी नदी, नालों बहाव क्षेत्र एवं डूब क्षेत्र में नहीं आती है और न ही किसी कंचमेन्ट एरिया के अन्तर्गत आती है।

उप जिला कलेक्टर  
चौथ का बरवाडा  
दिनांक 13/08/2021

क्रमांक:- भू0रु/2021/3321-25

प्रतिलिपि:- निम्न को सूचनार्थ एवं पालनार्थ प्रेषित है:-

1. श्रीमान जिला कलेक्टर महोदय, सवाई माधोपुर
2. तहसीलदार, चौथ का बरवाडा
3. ग्राम पंचायत टापुर
4. पटवारी हल्का टापुर
5. श्री कालूराम पुत्र प्रहलाद, छोटूलाल पुत्र प्रहलाद, नन्दलाल पुत्र प्रहलाद, मनराज पुत्र प्रहलाद, मीठालाल पुत्र प्रहलाद, भूली देवी पत्नी प्रहलाद निवासी ग्राम टापुर, ग्राम पंचायत टापुर, तहसील चौथ का बरवाडा, सवाई माधोपुर (राज0)

उप जिला कलेक्टर  
चौथ का बरवाडा



## जमाबन्दी (प्रतिलिपि)

प्रपत्र पी-26 (सी)  
(देखिये नियम 153 ए)

ग्राम का नाम :- धाड़ोदा  
पटवार हल्का :- टापुर  
भू.अभि.नि. :- मारमोप  
तहसील :- चौध का बरवाडा  
जिला :- मवाईमाधोपुर

अंतिम चौसला आधार संवत :- 2076-2079 जमाबंदी 2075 ( वर्ष 2019 ) से स्थायी  
भूमि धारक का नाम :- राज,गरवार  
क्षेत्रफल की ईकाई :- हैक्टेयर  
खाता संख्या नया :- 139  
खाता संख्या पुराना :- 133

वाशुनवार का नाम:-

1. बालुराम पुत्र प्रहलाद हिस्सा- 17/90 जाति- मीना सा. टापुर खातेदार
2. छोटलाल पुत्र प्रहलाद हिस्सा- 17/90 जाति- मीना सा. टापुर खातेदार
3. नन्दलाल पुत्र प्रहलाद हिस्सा- 17/90 जाति- मीना सा. टापुर खातेदार
4. भूनीदेवी पत्नि प्रहलाद हिस्सा- 1/18 जाति- मीना सा. टापुर खातेदार
5. मनराज पुत्र प्रहलाद हिस्सा- 17/90 जाति- मीना सा. टापुर खातेदार
6. मीठालाल पुत्र प्रहलाद हिस्सा- 17/90 जाति- मीना सा. टापुर खातेदार,

खमरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के संरधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
1365/1364	0.7500	गै.सु.ईट भट्टा प्रयोजनार्थ	0.7500		स्वीकृत नामांतरकरण : 575 02/07/2021	रहनमुक्त
1366/1364	0.8900	बारानी 1	0.8900	9.79	स्वीकृत नामांतरकरण : 577 08/07/2021 स्वीकृत नामांतरकरण : 581 10/08/2021 स्वीकृत नामांतरकरण : 583 17/08/2021	रहनमुक्त समर्पण
कुल खमरे - 2	1.6400		1.6400	9.7900		

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है |

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है |

नकल जारी करने की तिथि :- 21-Jan-2025



27/29

**GOVERNMENT OF RAJASTHAN  
REVENUE DEPARTMENT**

Certificate Ref. No: LC/2022-23/145897

Date: 03-03-2023

FORM-D

[See Rule 9(3), (4) and (6)]

Office of Prescribed Authority: **SUB DIVISIONAL OFFICER, CHOUTHKABARWARA  
CONVERSION ORDER**

On the application of **GHASI S/O BHOIYA, PARA DEVI W/O BHOIYA, RAJANTI D/O BHOIYA, RAJARAM S/O BHOIYA** of village **TAPUR** Tehsil **CHOUTHKABARWARA**, agricultural land held by him in his khatadari tenancy is hereby converted for a non-agricultural purpose under rule 9 of the Rajasthan Land Revenue (Conversion of Agricultural Land for Non-Agricultural in Rural Areas) Rules, 2007, the particulars of which are given as under:

S.No.	Name of Applicant Khatidar/Tenant:	Father's/ Husband's Name:	Social Category (SC/ST/OE/H/OBC/etc..)	Complete Address
1	GHASI	BHOIYA	SC	VPO TAPUR TEHSIL CHAOUTH KA BARWARA
2	PARA DEVI	BHOIYA	MBC	VILLAGE POST TAPUR TEHSIL CHAOUTH KA BARWARA DIST SAWAI MADHOPUR
3	RAJANTI	BHOIYA	MBC	VILLAGE POST TAPUR
4	RAJARAM	BHOIYA	MBC	VILLAGE POST TAPUR TEH CKB

1. Details of the Land converted:

(a) Name of the village/Gram Panchayat/Tehsil: **TAPUR/TAPUR/CHOUTHKABARWARA**

(b) Khasra No. of the land: **1989/940**

(c) Area of each Khasra No. (in square meter): **7000**

(d) Area converted of each Khasra No. (in square meter): **6700**

(e) Area converted (in sq. meter): **6700**

2. Purpose of Conversion: **INDUSTRIAL PURPOSE/ INDUSTRIAL AREA/ INDUSTRIAL ESTATE**

3. Conversion type (Sub Category): **BRICKS BHATTA UNIT**

4. Rate of conversion charges payable (₹): **5/-**

5. Premium deposited (₹): **38000/-**

(a) Advance Amount of premium deposited (₹) with date and no. of challan: **1700/-, 19/10/2022, 22479677279**

(b) Remaining Amount of premium deposited (₹) with date and no. of challan: **36300/-, 15/02/2023, 23512990645**

6. Amount of penalty deposited (₹), if any, with date and no. of challan: **4500/-, 15/02/2023, 23512990645**

7. Amount of interest deposited (₹), if any, with date and no. of challan: **0/-**

8. Whether the order issued under Rule 13 for regularization: **NO**



Signature valid

Digitally Signed by Upeendra Kumar Sharma  
Designation : SUB DIVISIONAL OFFICER  
CHOUTHKABARWARA  
Date: 2023.03.03 11:56 IST  
Reason: Approved  
Locallon: SAWAIMADHOPUR

This digitally signed certificate and does not require any physical signature.

प्रपत्र पी-26 (सी)  
(देखिये नियम 153 ए)



**जमाबन्दी  
(प्रतिलिपि)**

गांव का नाम :- रापर  
परवार का नाम :- रापर  
न. प्रतिलिपि :- रापर  
नहरमीन :- चौथ वन बरवाडा  
जिला :- सवाईमाधोपुर

अंतिम पीयवा अधार संख्या :- 2073-2076 जमाबन्दी 2075 ( वर्ष 2019 ) में स्थायी  
भूमि धारक का नाम :- राज, मन्का  
क्षेत्रफल की ईकाई :- हैक्टर  
खाना संख्या नया :- 48  
खाना संख्या पुराना :- 121

पक्षधर का नाम :-

1. भागी पृथ भोज्या हिस्सा- 1/4 जाति- गुर्जर मा. देह खातेदार  
राशन हिस्सा-1/4 ( खसरा सं- 1989/940 जिना रहन ) बैंक ऑफ बड़ौदा शाखा SHIWAD BR., DIST.SAWAI MADHOPUR, RAJASTHAN
2. पागदेवी पत्रि रव. भोज्या हिस्सा- 1/4 जाति- गुर्जर मा. देह खातेदार
3. राजन्नी पत्री भोज्या हिस्सा- 1/4 जाति- गुर्जर मा. देह खातेदार  
राशन हिस्सा-1/4 ( पूर्ण खाना ) बैंक ऑफ बड़ौदा शाखा SHIWAD BR., DIST.SAWAI MADHOPUR, RAJASTHAN
4. राजाराम पत्र भोज्या हिस्सा- 1/4 जाति- गुर्जर मा. देह खातेदार  
राशन हिस्सा-1/4 ( खसरा सं- 1989/940 जिना रहन ) बैंक ऑफ बड़ौदा शाखा SHIWAD BR., DIST.SAWAI MADHOPUR, RAJASTHAN,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	मिचार्ड के माधत	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
1989/940	0.7000	बागनी 1	0.7000	7.70		स्वीकृत नामांतरकरण : 656 01/06/2022 रहनमुक्त
227	0.2000	चाही 1	0.2000	5.80	चा.न.311	स्वीकृत नामांतरकरण : 662 27/07/2022 रहनमुक्त
24/1888	0.1000	बागनी 1	0.1000	1.10		स्वीकृत नामांतरकरण : 666 08/09/2022 नमर्पण
30	0.1800	बागनी 1	0.1800	1.98		स्वीकृत नामांतरकरण : 670 14/10/2022 रहननामा
37	0.1900	बागनी 1	0.1900	2.09		स्वीकृत नामांतरकरण : 679 09/06/2023 रहननामा
444	0.1700	बागनी 2	0.1700	1.36		
488	1.0000	चाही 2	1.0000	19.00	चा.न.492	
806	0.1500	चाही 1	0.1500	4.35	चा.न.801	
812	0.2000	चाही 1	0.2000	5.80	चा.न.801	
989	0.3100	बागनी 1	0.3100	3.41		
कुल खसरा - 10	3.2000		3.2000	52.5900		

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 22-Jan-2025

118

29/29



47  
Regional Office Bharatpur  
Rajasthan State Pollution Control Board



Registered

File No : F(Tech)/Sawai Madhopur(Chauth Ka Barwara)/2(1)/2013-2014/244-245

Order No : 2020-2021/Bharatpur/7701

Date: 13/08/2020

Unit Id : 51210

M/s Amit Bricks Company

Khasra No. 1031 N/v Jhadoda, Tehsil:ChauthKaBarwara

District:SawaiMadhopur

Sub: Consent to Operate under section 21(4) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 13/12/2019 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 21/(4) of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your Amit Bricks Company plant situated at Khasra No 1031, Village- Jhadoda Tehsil:Chauth Ka Barwara District:Sawai Madhopur, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 13/12/2019 to 30/11/2029.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
SAND BRICKS	Product	48.00 LAC / ANNUM

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Kiln Stack	Gravity Settling Chamber	Particulate Matter	750 Mg/Nm3

Page 1 of 4

1/24

Validity unknown

Digitally signed by Om Prakash Gupta  
Date: 2020.08.13 15:21:00 IST  
Reason: Self Attested  
Location:



## Rajasthan State Pollution Control Board



Registered

File No : F(Tech)/Sawai Madhopur(Chauth Ka Barwara)/2(1)/2013-2014/244-245

Order No: 2020-2021/Bharatpur/7701

Date: 13/08/2020

Unit Id : 51210

- 5 That the Amit Bricks Company plant will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 6 That you shall not operate the plant till the permission from Mining department for excavation of brick earth is obtained.
- 7 That the industry must submit renewal of Soil Mining license before its expiry else this consent to operate shall be revoked.
- 8 That unit shall comply with guideline time to time issued by CPCB and EPCA.
- 9 That unit shall comply with the provision of notification dated 28.04.2016 regarding fly ash utilization.
- 10 That the industry shall comply with the Hon'ble NGT, Bhopal order dated 21.04.2014 & 02.09.2014 in original Application no. 114/2013 (cz).
- 11 That this consent to operate is being issued for existing plant, process & capacity, having investment in land, Building, plant & machinery as Rs 44.65 Lakh. In case of any addition/ modification/ alteration separate consent to establish/operate is required to be obtained.
- 12 That the industry shall apply for renewal of this consent to operate at least 120 days in advance prior to expiry date of this consent letter failing which additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) Rules 2016 & further amendments.
- 13 That the industry shall not establish any plant / process or does not carry out any activity which attracts environmental clearance under provisions of the EIA Notification dated 14.09.2006.
- 14 That the industry shall not install/operate D.G. set without obtaining prior consent to establish & consent to operate from the Board under the provision of Air (Prevention & control of pollution) Act, 1981.
- 15 That the industry shall obtain permission from CGWA to abstract ground water, failing which consent shall, deemed to be revoked.
- 16 That this consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal (NGT), Environmental (Prevention and Control Authority), New Delhi (EPCA) or any other Court of the competent jurisdiction.
- 17 That Brick Kiln shall provide safe and adequate Infrastructural facility for stack emission monitoring.

Validity unknown

Digitally signed by Om Prakash  
Gupta  
Date: 2020.08.13 15:21:00 IST  
Reason: Self Attested  
Location:



2/24



49  
Regional Office Bharatpur  
Rajasthan State Pollution Control Board

Registered

File No : F(Tech)/Sawai Madhopur(Chauth Ka Barwara)/2(1)/2013-2014/244-245  
Order No: 2020-2021/Bharatpur/7701

Unit Id : 51210

Date: 13/08/2020

- 18 That adequate infrastructural facilities i.e. port hole of 4 inch diameter at the height of 5 to 8 times the average diameter of the stack from obstruction point and a platform of 4ft. x 4ft. size one meter below the port hole shall be maintained for stack monitoring. Safe stairs shall also be properly maintained to reach the platform. Stack/ambient air quality monitoring will be get carried out by you and report shall be submitted to the Board.
- 19 That the Industry shall develop plantation as per specified norms in at least 33% of the plot to maintain ambient air quality around the Industry.
- 20 That unit shall not be made operational till valid permission from Mines & Geology Department is obtained.
- 21 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act.
- 22 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 23 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

3/24

Validity unknown

Digitally signed by Om Prakash  
Gupta  
Date: 2020.08.13 15:34:00 IST  
Reason: SelfAttested  
Location:



Rajasthan State Pollution Control Board



Registered

File No : F(Tech)/Sawai Madhopur(Chauth Ka Barwara)/2(1)/2013-2014/244-245

Order No: 2020-2021/Bharatpur/7701

Date: 13/08/2020

Unit Id : 51210

Yours Sincerely

Regional Officer[ Bharatpur ]

(A): Copy To:-

1 Master File.

Regional Officer[ Bharatpur ]

Validity unknown

Digitally signed by Om Prakash  
Gupta  
Date: 2020.08.13 15:31:00 IST  
Reason: SelfAttested  
Location:

4/24





Revised Consent

File No : F(Tech)/Sawai Madhopur(Chauth Ka Barwara)/6571(1)/2021-2022/49-50

Order No : 2021-2022/Sawai Madhopur/20

Unit Id : 110693

Date: 26/08/2021

M/s M/s SHRI SANWARIYA BRICKS COMPANY

Khasra No.- 1659, Village- , Ancher Tehsil:Chauth Ka Barwara

District:Sawai Madhopur

Sub: Consent to Operate under section 21(4) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 01/03/2021 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 21/(4) of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your Shri Sanwariya Bricks Company plant situated at Khasra No- 1659, Village- Ancher Tehsil:Chauth Ka Barwara District:Sawai Madhopur , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 26/08/2021 to 31/07/2031 .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
SAND BRICKS	Product	35.00 LAC NOS./ANNUM

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Kiln Stack( 1NOS.)	ADEQUATE STACK HEIGHT , Gravity Settling Chamber		

Signature valid

Digitally signed by Dpendra Jharwal  
Date: 2021.08.26 09:26:05 IST  
Reason: Self Attested  
Location:

5/24





**Rajasthan State Pollution Control Board**  
**PLOT NO-14-15, MEENA COLONY, BEHIND JAIL,SAWAI**  
**Phone: 0744240192 RAJ-302662-294921**

## Revised Consent

File No : F(Tech)/Sawai Madhopur(Chauth Ka Barwara)/6571(1)/2021-2022/49-50

Order No : 2021-2022/Sawai Madhopur/20

Date: 26/08/2021

Unit Id : 110693

	Particulate Matter	750 Mg/Nm3
--	--------------------	------------

- 5 That the Shri Sanwariya Bricks Company plant will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 6 That this consent to operate is being issued for brick kiln situated at Khasra No. 1659/186, Near Village Ancher, gram Panchayat Tapur , Tehsil- chauth ka barwara, District- Sawai Madhopur, land duly converted for purpose of brick kiln by ADM, Chauth ka barwara letter dated 24.12.2018
- 7 This consent is not evidence for ascertaining entitlement of land.
- 8 That the industry shall obtain necessary permissions from Competent authority and District Administration, Sawai Madhopur for establishment/operation of the plant.
- 9 That no trade effluent shall be generated from the unit premises and zero discharge status inside /or outside the unit premises shall be maintained.
- 10 That unit shall carryout plantation within the premises in at least 33% of the total plot area.
- 11 That unit shall achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time.
- 12 That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority and fresh water demand shall be met out by RIICO / legal supplier of fresh water only.
- 13 That this consent to operate shall be subject to compliance of any direction or order passed by court of law in the matter.
- 14 That if the project cost exceed Rs. 42 lacs, the unit shall take/obtain modification in consent to establish/operate after paying fee as applicable.
- 15 That the industry shall comply with fly ash notifications issued time to time. That the industry shall not dispose off waste slurry out side the premises to avoid any possible nuisance to nearby inhabitants.
- 16 That the industry shall comply with fly ash notifications issued time to time. That the industry shall not dispose off waste slurry out side the premises to avoid any possible nuisance to nearby inhabitants.
- 17 That this consent is not valid for mining of clay associated with it.
- 18 That the necessary arrangement for water sprinkling made to arrest fugitive emissions.

Signature valid

Digitally signed by Deependra  
 Jharwal  
 Date: 2021.08.26 10:26:05 IST  
 Reason: Self Attested  
 Location:

6/24





## Revised Consent

File No : F(Tech)/Sawai Madhopur(Chauth Ka Barwara)/6571(1)/2021-2022/49-50

Order No: 2021-2022/Sawai Madhopur/20

Unit Id : 110693

Date: 26/08/2021

- 19 That any incorrect information submitted on the consent application form or declaration shall make the proponent liable for action under section 38 of the Air Act.
- 20 That proponent shall obtain the necessary permission from the State forest department, or other department/authority in concern if the Brick kiln falls/comes under such area/ purview or scope of concern of forest, eco sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department, any authorities in concern time to time.
- 21 That industry shall provide adequate infrastructure facility for stack monitoring before starting production of brick kiln and shall submit documentary evidences to this office within 60 days or before starting of production whichever is earlier. failing which consent to operate may be revoked.
- 22 That industry shall operate brick - kiln only after having valid STP / permission issued from of department of mines and geology, GoR w.r.t. mining of clay.
- 23 That this revised consent letter shall supercede the earlier consent letter no F(Tech)/Sawai Madhopur(Chauth Ka Barwara)/6571(1)/2021-2022/39-40 dated
- 24 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act.
- 25 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 26 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under

Signature valid

Digitally signed by Deependra  
 Jharwal  
 Date: 2021.08.26 09:26:05 IST  
 Reason: Self Attested  
 Location:

7/24





Regional Office Sawai Madhopur  
Rajasthan State Pollution Control Board  
PLOT NO-14-15, MEENA COLONY, BEHIND JAIL,SAWAI  
Phone: 0561220192 RAJ-307662-294921

Revised Consent

File No : F(Tech)/Sawai Madhopur(Chauth Ka Barwara)/6571(1)/2021-2022/49-50

Order No : 2021-2022/Sawai Madhopur/20

Date: 26/08/2021

Unit Id : 110693

the relevant provisions of the said Act(s).

Yours Sincerely

RO

(A): Copy To:-

1 Master File.

RO

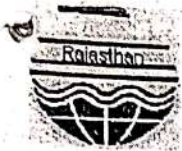
Signature valid

Digitally signed by Deependra  
Jharwal  
Date: 2021.08.26 09:26:05 IST  
Reason: Self Attested  
Location:

8/24



Regional Office Bharatpur  
Rajasthan State Pollution Control Board



Registered

File No : F(Tech)/Sawai Madhopur(Chauth Ka Barwara)/1(1)/2013-2014/1090-1091

Order No : 2018-2019/Bharatpur/6747

Date: 09/08/2018

Unit Id : 51209

M/s Bhawan Bricks Udyog

Vill Jhadoda, Tehsil:ChauthKaBarwara

District:SawaiMadhopur

Sub: Consent to Operate under section 21(4) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 30/07/2018 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 21/(4) of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your Jaya Bricks Company plant situated at Vill Jhadoda Tehsil:Chauth Ka Barwara District:Sawai Madhopur, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 01/12/2018 to 30/11/2028.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
SAND BRICKS	Product	40.00 LAC / ANNUM

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Kiln Stack	Gravity Settling Chamber	Particulate Matter	750 Mg/Nm <sup>3</sup>

Page 1 of 4

Signature valid

Digitally signed by Om Prakash  
Gupta  
Date: 2018.08.09 16:37:11 IST  
Reason: Self Attested  
Location:



9/24

## Rajasthan State Pollution Control Board



Registered

File No : F(Tech)/Sawal Madhopur(Chauth Ka Barwara)/1(1)/2013-2014/1090-1091

Order No: 2018-2019/Bharatpur/6747

Date: 09/08/2018

Unit Id : 51209

- 5 That the Jaya Bricks Company plant will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 6 That the industry shall apply for renewal of this consent or for consent to operate at least 120 days in advance prior to expiry date of this consent letter else additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) (Amendment) Rules 2016.
- 7 That the industry shall not establish any plant / process or does not carry out any activity which attracts environmental clearance under provisions of the EIA Notification dated 14.09.2006
- 8 That the industry shall also comply with all the conditions of "Annexure" enclosed with this consent letter.
- 9 That this consent to operate is being issued for existing plant, process & capacity, to your project having investment in Land, building, plant & machinery as Rs 9.81 Lakh. In case of any increase in capacity or addition/ modification/ alteration/ or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh/separate consent to establish/operate from the Board.
- 10 That the total entire fresh water requirement for the industry shall be meet out through outsourced water only and industry shall not dig/install any bore well for abstraction of ground water without prior permission from Central Ground Water Authority.
- 11 That the industry shall comply with the Hon'ble NGT, Bhopal order dated 21.04.2014 & 02.09.2014 in original Application no. 114/2013 (cz).
- 12 That the industry shall not install/operate D.G. set without obtaining prior consent to establish & consent to operate from the Board under the provision of Air (Prevention & control of pollution) Act, 1981.
- 13 That adequate infrastructural facilities i.e. port hole of 4 inch diameter at the height of 5 to 8 times the average diameter of the stack from obstruction point and a platform of 4ft. x 4ft. size one meter below the port hole shall be maintained for stack monitoring. Safe stairs shall also be properly maintained to reach the platform.
- 14 That gravitational settling chamber and stack of 30 meters from the GL shall be provided with the Brick Kiln.
- 15 That Brick Kiln shall maintain proper infrastructure facility for stack monitoring.
- 16 That this consent to operate is valid subjected to the validity of permission from mining department for excavation of brick earth.

Page 2 of 4

Signature valid

Digitally signed by **Dr. Prakash Gupta**  
 Date: 2018.08.09 16:37:11 IST  
 Reason: Self Attested  
 Location:



10/24



Registered

File No : F(Tech)/Sawai Madhopur(Chauthi Ka Barwara)/1(1)/2013-2014/1090-1091

Order No: 2018-2019/Bharatpur/6747

Date: 09/08/2018

Unit Id : 51209

- 17 That unit shall comply with the provision of notification dated 28.04.2016 regarding fly ash utilization.
- 18 That the industry shall have to submit copy of valid licence of soil mining before operation of the plant.
- 19 That the industry must submit renewal of Soil Mining license before its expiry else this consent to operate shall be revoked.
- 20 That the industry shall carryout/provide plantation in 33% of the industry/factory area in coming monsoon.
- 21 That the industry shall have to submit monitoring report of stack emission within one month after operation of the plant.
- 22 That the industry shall comply with rest of the conditions as imposed vide last consent letter no. F(Tech)/Sawai Madhopur(Chauthi Ka Barwara)/1(1)/2013-2014/2013-2014 dated 21/01/2014.
- 23 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act.
- 24 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 25 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This Consent to Operate shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the Air Act and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of Consent to Operate and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Signature valid

Digitally signed by Om Prakash  
Gupta  
Date: 2018.08.09 16:37:11 IST  
Reason: Self Attested  
Location:



11/24

Regional Office Bharatpur  
Rajasthan State Pollution Control Board



Registered

File No : F(Tech)/Sawai Madhopur(Chauthi Ka Barwara)/1(1)/2013-2014/1090-1091  
Order No : 2018-2019/Bharatpur/6747 Date: 09/08/2018  
Unit Id : 51209

Yours Sincerely

Regional Officer [ Bharatpur ]

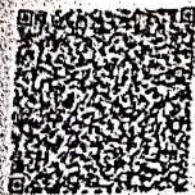
Regional Officer [ Bharatpur ]

O/C

Copy To:  
1 Master File.

Signature valid

Digitally signed by Prakash Gupta  
Date: 2018.08.09 17:11 IST  
Reason: Self Attested  
Location:



12/24



**Rajasthan State Pollution Control Board**  
**PLOT NO-14-15, MEENA COLONY, BEHIND JAIL,SAWAI**  
**Phone: 07442-294921, 307002-294921**



## Registered

File No : F(Tech)/Sawai Madhopur(Bamanwas)/4(1)/2021-2022/43-44

Order No : 2021-2022/Sawai Madhopur/19

Unit Id : 112131

Date: 26/08/2021

M/s M/s KISAAN BRICKS COMPANY

Khasra No.- 960 & 961, Village- , Tapur Tehsil:Bamanwas

District:Sawai Madhopur

Sub: Consent to Operate under section 21(4) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 12/04/2021 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 21/(4) of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your Kisaan Bricks Company plant situated at Khasra No- 960 961, Village- Tapur Tehsil:Chauth Ka Barwara District:Sawai Madhopur , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 26/08/2021 to 31/07/2031 .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
SAND BRICKS	Product	50.00 LAC NOS./ANNUM

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Kiln Stack( 1NOS.)	ADEQUATE STACK HEIGHT, Gravity Settling Chamber		

Signature valid

Digitally signed by Deependra Jharwal  
 Date: 2021.08.26 10:56:55 IST  
 Reason: Self Attested  
 Location:

13/24





**Rajasthan State Pollution Control Board**  
**PLOT NO-14-15, MEENA COLONY, BEHIND JAIL,SAWAI**  
**Phone: 07462-294921**

Registered

File No : F(Tech)/Sawai Madhopur(Bamanwas)/4(1)/2021-2022/43-44

Order No : 2021-2022/Sawai Madhopur/19

Date: 26/08/2021

Unit Id : 112131

	Particulate Matter	750 Mg/Nm3
--	--------------------	------------

- 5 That the Kisaan Bricks Company plant will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 6 That this consent to operate is being issued for brick kiln situated at Khasra No. 1966/961, Village - Tapur , Tehsil.- chauth ka barwara, District- Sawai Madhopur. land, duly converted for brick kiln by ADM, Chauth ka barwara vide its letter dated 20.10.2020
- 7 This consent is not evidence for ascertaining entitlement of land.
- 8 That the industry shall obtain necessary permissions from Competent authority and District Administration, Sawai Madhopur for establishment/operation of the plant.
- 9 That no trade effluent shall be generated from the unit premises and zero discharge status inside /or outside the unit premises shall be maintained.
- 10 That unit shall carryout plantation within the premises in at least 33% of the total plot area.
- 11 That unit shall achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time.
- 12 That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority and fresh water demand shall be met out by RIICO / legal supplier of fresh water only.
- 13 That this consent to operate shall be subject to compliance of any direction or order passed by court of law in the matter.
- 14 That if the project cost exceed Rs. 47.25 lacs, the unit shall take/obtain modification in consent to establish/operate after paying fee as applicable.
- 15 That the industry shall comply with fly ash notifications issued time to time. That the industry shall not dispose off waste slurry out side the premises to avoid any possible nuisance to nearby inhabitants.
- 16 That this consent is not valid for mining of clay associated with it.
- 17 That the necessary arrangement for water sprinkling made to arrest fugitive emissions.
- 18 That any incorrect information submitted on the consent application form or declaration shall make the proponent liable for action under section 38 of the Air Act.

Signature valid

Digitally signed by Deependra  
 Jharwal  
 Date: 2021.08.26 10:56:55 IST  
 Reason: Self Attested  
 Location:

14/24



**Rajasthan State Pollution Control Board**  
 PLOT NO-14-15, MEENA COLONY, BEHIND JAIL,SAWAI  
 Phone: 0746222192 RAJ-302061-294921



Registered

File No : F(Tech)/Sawai Madhopur(Bamanwas)/4(1)/2021-2022/43-44

Order No : 2021-2022/Sawai Madhopur/19

Date: 26/08/2021

Unit Id : 112131

- 19 That proponent shall obtain the necessary permission from the State forest department, or other department/authority in concern if the Brick kiln falls/comes under such area/ purview or scope of concern of forest, eco sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department, any authorities in concern time to time.
- 20 That industry shall provide adequate infrastructure facility for stack monitoring before starting production of brick kiln and shall submit documentary evidences to this office within 60 days or before starting of production whichever is earlier. failing which consent to operate may be revoked.
- 21 That industry shall operate your brick - kiln only after having STP/ Valid permission of department of mines and geology, GoR w.r.t. mining of clay.
- 22 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act.
- 23 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 24 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Signature valid

Digitally signed by Deependra  
 Jharwal  
 Date: 2021.08.26 10:56:55 IST  
 Reason: Self Attested  
 Location:

15/24





62  
Regional Office Sawai Madhopur

Rajasthan State Pollution Control Board  
PLOT NO-14-15, MEENA COLONY, BEHIND JAIL, SAWAI  
Phone: 07442010211, 307061-294921

Registered

File No : F(Tech)/Sawai Madhopur(Bamanwas)/4(1)/2021-2022/43-44

Order No : 2021-2022/Sawai Madhopur/19

Date: 26/08/2021

Unit Id : 112131

Yours Sincerely

RO

(A): Copy To:-

1 Master File.

RO

Signature valid

Digitally signed by Deependra  
Jharwal  
Date: 2021.08.26 16:56:55 IST  
Reason: Self Attested  
Location:

16/24





Regional Office Bharatpur  
Rajasthan State Pollution Control Board



Registered

File No : F(Tech)/Sawai Madhopur(Chauth Ka Barwara)/6(1)/2020-2021/248-249

Order No: 2020-2021/Bharatpur/7703

Date: 13/08/2020

Unit Id : 102471

M/s Hanuman Bricks Company

Village- , Tapuridhi Tehsil:Chauth Ka Barwara

District:Sawai Madhopur

Sub: Consent to Operate under section 21(4) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 07/10/2019 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 21/(4) of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your Hanuman Bricks Company plant situated at Village- Tapuridhi Tehsil:Chauth Ka Barwara District:Sawai Madhopur , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 07/10/2019 to 30/09/2029.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
SAND BRICKS	Product	45.00 LAC / ANNUM

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Kiln Stack	Gravity Settling Chamber	Particulate Matter	750 Mg/Nm <sup>3</sup>

Page 1 of 4

17/24

Validity unknown

Digitally signed by Om Prakash Gupta  
Date: 2020.08.13 15:33:19 IST  
Reason: Self Attested  
Location:





64  
Regional Office Bharatpur  
Rajasthan State Pollution Control Board

Registered

File No : F(Tech)/Sawai Madhopur(Chauth Ka Barwara)/6(1)/2020-2021/248-249

Order No: 2020-2021/Bharatpur/7703

Date: 13/08/2020

Unit Id : 102471

- 5 That the Hanuman Bricks Company plant will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 6 That you shall not operate the plant till the permission from Mining department for excavation of brick earth is obtained.
- 7 That the industry must submit renewal of Soil Mining license before its expiry else this consent to operate shall be revoked.
- 8 That unit shall comply with guideline time to time issued by CPCB and EPCA.
- 9 That unit shall comply with the provision of notification dated 28.04.2016 regarding fly ash utilization.
- 10 That the industry shall comply with the Hon'ble NGT, Bhopal order dated 21.04.2014 & 02.09.2014 in original Application no. 114/2013 (cz).
- 11 That this consent to operate is being issued for existing plant, process & capacity, having investment in land, Building, plant & machinery as Rs 44.65 Lakh. In case of any addition/ modification/ alteration separate consent to establish/operate is required to be obtained.
- 12 That the industry shall apply for renewal of this consent to operate at least 120 days in advance prior to expiry date of this consent letter failing which additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) Rules 2016 & further amendments.
- 13 That the industry shall not establish any plant / process or does not carry out any activity which attracts environmental clearance under provisions of the EIA Notification dated 14.09.2006.
- 14 That the industry shall not install/operate D.G. set without obtaining prior consent to establish & consent to operate from the Board under the provision of Air (Prevention & control of pollution) Act, 1981.
- 15 That the industry shall obtain permission from CGWA to abstract ground water, failing which consent shall, deemed to be revoked.
- 16 That this consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal (NGT), Environmental (Prevention and Control Authority), New Delhi (EPCA) or any other Court of the competent jurisdiction.
- 17 That Brick Kiln shall provide safe and adequate Infrastructural facility for stack emission monitoring.

Validity unknown

Digitally signed by Om Prakash  
Gupta  
Date: 2020.08.13 15:33:19 IST  
Reason: Self Attested  
Location:

18/24





Regional Office Bharatpur  
Rajasthan State Pollution Control Board

Registered

File No : F(Tech)/Sawai Madhopur(Chauth Ka Barwara)/6(1)/2020-2021/248-249

Order No: 2020-2021/Bharatpur/7703

Date: 13/08/2020

Unit Id : 102471

- 18 That adequate infrastructural facilities i.e. port hole of 4 inch diameter at the height of 5 to 8 times the average diameter of the stack from obstruction point and a platform of 4ft. x 4ft. size one meter below the port hole shall be maintained for stack monitoring. Safe stairs shall also be properly maintained to reach the platform. Stack/ambient air quality monitoring will be get carried out by you and report shall be submitted to the Board.
- 19 That the Industry shall develop plantation as per specified norms in at least 33% of the plot to maintain ambient air quality around the Industry.
- 20 That unit shall not be made operational till valid permission from Mines & Géology Department in obtained.
- 21 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act.
- 22 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility - to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 23 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Validity unknown

Digitally signed by Om Prakash  
Gupta  
Date: 2020.08.13 15:23:19 IST  
Reason: SelfAttested  
Location:

19/24



66

Regional Office Bharatpur  
Rajasthan State Pollution Control Board



Registered

File No : F(Tech)/Sawai Madhopur(Chauth Ka Barwara)/6(1)/2020-2021/248-249

Order No: 2020-2021/Bharatpur/7703

Date: 13/08/2020

Unit Id : 102471

Yours Sincerely

Regional Officer[ Bharatpur ]

(A): Copy To:-

1 Master File.

Regional Officer[ Bharatpur ]

Validity unknown

Digitally signed by Om Prakash  
Gupta  
Date: 2020.08.13 15:38:19 IST  
Reason: Self Attested  
Location: 1

20/24





## Registered

File No : F(Tech)/Sawai Madhopur(Chauth Ka Barwara)/6580(1)/2024-2025/389-39

Order No : 2024-2025/Sawai Madhopur/7632

Date: Oct 22 2024 5:19PM

Unit Id : 136476

M/s M/S JAI MATA DI ENT UDHYOG

Khasra No. 969, 1964/969 Village -Tapur, Tehsil - Chauth Ka

Barwara , Tapur Tehsil:Chauth Ka Barwara

District:Sawai Madhopur

Sub: Consent to Operate under Section 21(4) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 19/07/2024 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 21/(4) of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your JAI MATA DI ENT UDHYOG plant situated at Khasra No 969, 1964/969 Village -Tapur, Tehsil - Chauth Ka Barwara Tapur Tehsil:Chauth Ka Barwara District:Sawai Madhopur , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 22/10/2024 to 30/06/2034.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
SAND BRICKS	Product	40.00 LAC / ANNUM

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard

Signature valid

Digitally signed by Baljeet Meena  
Date: 2024.10.22 17:23:37 IST  
Reason: Self Attested  
Location:

21/24



## Rajasthan State Pollution Control Board

PLOT NO-14-15, MEENA COLONY, BEHIND JAIL,SAWAI MADHOPUR RAJ-

Phone: 02400294921



## Registered

File No : F(Tech)/Sawai Madhopur(Chauth Ka Barwara)/6580(1)/2024-2025/389-39

Order No : 2024-2025/Sawai Madhopur/7632

Date: Oct 22 2024 5:19PM

Unit Id : 136476

Brick Kiln (40 Lac/Annum)(1NO.)	ADEQUATE STACK HEIGHT OF 30 MTR. , Gravity Settling Chamber , SAFE STACK HEIGHT AS PER ER IV	--	--
DIESEL GENERATOR( 82KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

- 5 That the industry shall not establish any plant / process or does not carry out any activity which attracts environmental clearance under provisions of the EIA Notification dated 14.09.2006.
- 6 That this Consent to establish is being issued to your project having investment in Land, building, plant & machinery as Rs 30.8 Lakh. In case of any increase in capacity or addition/ modification/ alteration/ or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh Consent to Establish/Operate from the Board.
- 7 That entire water requirement for the industry shall be meet out through outsource only and industry shall not dig/install any bore well for abstraction of ground water without prior permission from Central Ground Water Authority.
- 8 That unit shall comply with the provision of notification dated 28.04.2016 regarding fly ash utilization.
- 9 That Brick Kiln shall maintained proper infrastructure facility for stack monitoring.
- 10 That 33% area of the total area of industry premises shall be covered by the plantation.
- 11 That adequate infrastructural facilities i.e. port hole of 4 inch diameter at the height of 5 to 8 times the average diameter of the stack from obstruction point and a platform of 4ft. x 6ft. size one meter below the port hole shall be maintained for stack monitoring. Safe stairs shall also be properly maintained to reach the platform.
- 12 That unit shall provided Hard surface morram road in unit premises to control fugitive emission.

Signature valid

Digitally signed by Buljeet Meena  
 Date: 2024.10.22 17:23:37 IST  
 Reason: Self Attested  
 Location:

22/24



Rajasthan State Pollution Control Board

PLOT NO-14-15, MEENA COLONY, BEHIND JAIL, SAWAI MADHOPUR RAJ-

Phone: 02260294921



Registered

File No : F(Tech)/Sawai Madhopur(Chauth Ka Barwara)/6580(1)/2024-2025/389-39

Order No : 2024-2025/Sawai Madhopur/7632

Date: Oct 22 2024 5:19PM

Unit Id : 136476

- 13 That this consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal (NGT), Environmental (Prevention and Control Authority), New Delhi (EPCA) or any other Court of the competent jurisdiction.
- 14 That this consent is issued to the unit on the basis of mandatory documents submitted by the applicant, if any discrepancies is found in the document/facts submitted by the unit then the consent shall be treated as revoked without any further notice and the unit shall be liable for action in accordance with provisions of law.
- 15 That the Brick Kiln Unit shall comply the siting criteria & environmental standards for brick kiln units as per notification issued by MoEF&CC, GOI dated 22.02.2022.
- 16 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act.
- 17 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 18 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Air Act or the Rules made thereunder.
- 19 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 20 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 21 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 22 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

Signature valid

Digitally signed by Rajjeet Meena  
Date: 2024.10.22 17:23:37 IST  
Reason: Self Attested  
Location:

23/24



Regional Office Sawai Madhopur

Rajasthan State Pollution Control Board

PLOT NO-14-15, MEENA COLONY, BEHIND JAIL,SAWAI MADHOPUR RAJ-

Phone: 82260294921



Registered

File No : F(Tech)/Sawai Madhopur(Chauth Ka Barwara)/6580(1)/2024-2025/389-39

Date: Oct 22 2024 5:19PM

Order No: 2024-2025/Sawai Madhopur/7632

Unit Id : 136476

- 23 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even, then the used batteries shall be returned to the authorized dealers or recyclers only.
- 24 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[ Sawai Madhopur]

(A): Copy to:-

1 Master File.

Regional Officer[ Sawai Madhopur]

Signature valid

Digitally signed by Baljeet Meena  
Date: 2024.10.22 17:23:37 IST  
Reason: Self Attested  
Location:

24/24





**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
 Plot No. 14-15, Meena Colony, Behind Jail, Sawai Madhopur - 322001  
 Phone- 07462-294921 email-rorpcb.swm@gmail.com



Registered

No.: RPCB/RO/SWM/664/1157-1163

Date: 04/12/2024

M/s Shiv Eent Batta,  
 Near Village - Acher, Tehsil - Chauth Ka Barwara,  
 District - Sawai Madhopur.

Subject : - Directions for closure of the unit, under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 for your unit located at Near Village - Acher, Tehsil - Chauth Ka Barwara, District - Sawai Madhopur.

Reference : - This Office show cause notices for intended direction for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981 issued vide letter No. RPCB/RO/SWM/664/935-936 dated 23/10/2024.

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") have come into force in whole of the country, with effect from 16.05.1981 respectively.
2. And whereas the Air Act have been enacted to provide for the prevention, control and abatement of air pollution and to carry out the aforesaid purposes.
3. And whereas the Board has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of air pollution.
4. And whereas under the provisions of section 21 of the Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant / brick kiln unit in an air pollution control area.
5. And whereas under the provisions of section 22 of the Act, no person operating any industrial plant / brick kiln unit, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the prescribed standards.
6. And whereas, you are operating a Brick Kiln unit in the name & style of M/s Shiv Eent Batta, located at **Near Village - Acher, Tehsil - Chauth Ka Barwara, District - Sawai Madhopur.**
7. And whereas the brick kiln was inspected by Board's Official on dated 16/10/2024 and observed that unit was found operational without obtaining valid consent from the State Board.
8. And whereas show cause notice issued to your brick kiln unit by this Office vide referred letter dated, 23/10/2024, but you have failed to submitted reply against aforesaid notice till date.
9. And whereas, National Green Tribunal (N.G.T.) delivered a decision on May 08, 2013 in the application no. 37 of 2012; Wassan Singh V/s State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to close down their production activity which are operating without proper consent of the State Board. State pollution control Board has also been directed to seal such defaulter units.
10. And whereas you are operating the aforesaid activities without obtaining valid consent to operate from the Board. Thus, operating in contravention to the provisions of the Air Act.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31 (A) of the Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-
  - a. The closure, prohibition or regulation of any industry, operation or process, or

1/8



**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
 Plot No. 14-15, Meena Colony, Behind Jail, Sawai Madhopur - 322001  
 Phone- 07462-294921 email-[rorpcb.swm@gmail.com](mailto:rorpcb.swm@gmail.com)



- b. Stoppage or regulation of the supply of electricity or water or any other service, or  
 c. To seal D.G. sets, Bore Well supplying water to the process, if any, and such other equipment's, so as to affect complete closure of the industrial plant.

Therefore, in order to prevent and control water/ air pollution being caused by the hotel and in interest of prevention of perpetual offence being committed by the brick kiln unit, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31 (A) of the Air Act, issues following directions:-

- A. You are directed to close down your Brick Kiln Unit with immediate effect.  
 B. District Collector, Sawai Madhopur with request to ensure closure of the Brick Kiln unit.  
 C. Superintending Engineer (O & M) JVVNL, Sawai Madhopur shall disconnect the electricity supply of the brick kiln with immediate effect and send compliance of aforesaid directions to this office.

Please note that the non-compliance of the above directions is punishable under section 37 & 39 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely

(Baljeet Meena)  
 Regional Officer

Date: 04/12/2024

No.: RPCB/RO/SWM/664/ 1157-1163

Copy to:

1. P.S. to Chairperson, RSPCB, Jaipur for information.
2. P.S. to Member Secretary, RSPCB, Jaipur for information.
3. The District Collector, District-Sawai Madhopur with request to ensure closure of the M/s Shiv Eent Batta, Near Village - Acher, Tehsil - Chauth Ka Barwara, District - Sawai Madhopur.
4. The Superintending Engineer (O & M) JVVNL, Sawai Madhopur with the direction under section section 31(A) of the Air Act to disconnect the electricity supply with immediate effect of M/s Shiv Eent Batta, Near Village - Acher, Tehsil - Chauth Ka Barwara, District - Sawai Madhopur and confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act.
5. Group In Charge - Miscellaneous Cell, RSPCB, Jaipur for information.
6. Master file, Closure Directions.

Regional Officer

o/c R



**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
 Plot No. 14-15, Meena Colony, Behind Jail, Sawai Madhopur - 322001  
 Phone- 07462-294921 email-[rorpcb.swm@gmail.com](mailto:rorpcb.swm@gmail.com)



Registered

No.: RPCB/RO/SWM/783/ 1129-1135

Date: 04/12/2024

**M/s Jai Kaimla Ent Udhyog,**  
 Near Village - Nimod, Tehsil - Chauth Ka Barwara,  
 District - Sawai Madhopur.

**Subject :** - Directions for closure of the unit, under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 for your unit located at Near Village - Nimod, Tehsil - Chauth Ka Barwara, District - Sawai Madhopur.

**Reference :** - This Office show cause notices for intended direction for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981 issued vide letter No. RPCB/RO/SWM/Gen-72/944-945 dated 23/10/2024.

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") have come into force in whole of the country, with effect from 16.05.1981 respectively.
2. And whereas the Air Act have been enacted to provide for the prevention, control and abatement of air pollution and to carry out the aforesaid purposes.
3. And whereas the Board has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of air pollution.
4. And whereas under the provisions of section 21 of the Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant / brick kiln unit in an air pollution control area.
5. And whereas under the provisions of section 22 of the Act, no person operating any industrial plant / brick kiln unit, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the prescribed standards.
6. And whereas, you are operating a Brick Kiln unit in the name & style of **M/s Jai Kaimla Ent Udhyog,** located at **Near Village - Nimod, Tehsil - Chauth Ka Barwara, District - Sawai Madhopur.**
7. And whereas the brick kiln was inspected by Board's Official on dated 16/10/2024 and observed that unit was found operational without obtaining valid consent from the State Board.
8. And whereas show cause notice issued to your brick kiln unit by this Office vide referred letter dated, 23/10/2024, but you have failed to submitted reply against aforesaid notice till date.
9. And whereas, National Green Tribunal (N.G.T.) delivered a decision on May 08, 2013 in the application no. 37 of 2012; Wassan Singh V/s State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to close down their production activity which are operating without proper consent of the State Board. State pollution control Board has also been directed to seal such defaulter units.
10. And whereas you are operating the aforesaid activities without obtaining valid consent to operate from the Board. Thus, operating in contravention to the provisions of the Air Act.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31 (A) of the Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-
  - a. The closure, prohibition or regulation of any industry, operation or process, or

3/8



74  
**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
Plot No. 14-15, Meena Colony, Behind Jail, Sawai Madhopur - 322001  
Phone- 07462-294921 email-[rorpcb.swm@gmail.com](mailto:rorpcb.swm@gmail.com)




- b. Stoppage or regulation of the supply of electricity or water or any other service, or
- c. To seal D.G. sets, Bore Well supplying water to the process, if any, and such other equipment's, so as to affect complete closure of the industrial plant.

Therefore, in order to prevent and control water/ air pollution being caused by the hotel and in interest of prevention of perpetual offence being committed by the brick kiln unit, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31 (A) of the Air Act, issues following directions:-

- A. You are directed to close down your Brick Kiln unit with immediate effect.
- B. District Collector, Sawai Madhopur with request to ensure closure of the Brick Kiln unit.
- C. Superintending Engineer (O & M) JVVNL, Sawai Madhopur shall disconnect the electricity supply of the brick kiln with immediate effect and send compliance of aforesaid directions to this office.

Please note that the non-compliance of the above directions is punishable under section 37& 39 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely


  
(Baljeet Meena)  
Regional Officer

Date: 04/12/2024

No.: RPCB/RO/SWM/783/ 1129-1135

Copy to:

1. P.S. to Chairperson, RSPCB, Jaipur for information.
2. P.S. to Member Secretary, RSPCB, Jaipur for information.
3. The District Collector, District-Sawai Madhopur with request to ensure closure of the M/s Jai Kaimla Ent Udhyog, Near Village - Nimod, Tehsil - Chauth Ka Barwara, District - Sawai Madhopur.
4. The Superintending Engineer (O & M) JVVNL, Sawai Madhopur with the direction under section section 31(A) of the Air Act to disconnect the electricity supply with immediate effect of M/s Jai Kaimla Ent Udhyog, Near Village - Nimod, Tehsil - Chauth Ka Barwara, District - Sawai Madhopur and confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act.
5. Group In Charge - Miscellaneous Cell, RSPCB, Jaipur for information.
6. Master file, Closure Directions.

  
Regional Officer

o/c

4/8



**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
 Plot No. 14-15, Meena Colony, Behind Jail, Sawai Madhopur - 322001  
 Phone- 07462-294921 email-[rorpcb.swm@gmail.com](mailto:rorpcb.swm@gmail.com)



Registered

No.: RPCB/RO/SWM/665/ 1150-1156

Date: 04/12/2024

M/s **Narendra Brick Company**,  
 Near Village - Tapur, Tehsil - Chauth Ka Barwara,  
 District - Sawai Madhopur.

Subject : - Directions for closure of the unit, under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 for your unit located at Near Village - Tapur, Tehsil - Chauth Ka Barwara, District - Sawai Madhopur.

Reference : - This Office show cause notices for intended direction for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981 issued vide letter No. RPCB/RO/SWM/665/933-934 dated 23/10/2024.

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") have come into force in whole of the country, with effect from 16.05.1981 respectively.
2. And whereas the Air Act have been enacted to provide for the prevention, control and abatement of air pollution and to carry out the aforesaid purposes.
3. And whereas the Board has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of air pollution.
4. And whereas under the provisions of section 21 of the Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant / brick kiln unit in an air pollution control area.
5. And whereas under the provisions of section 22 of the Act, no person operating any industrial plant / brick kiln unit, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the prescribed standards.
6. And whereas, you are operating a Brick Kiln unit in the name & style of **M/s Narendra Brick Company**, located at **Near Village - Tapur, Tehsil - Chauth Ka Barwara, District - Sawai Madhopur**.
7. And whereas the brick kiln was inspected by Board's Official on dated 16/10/2024 and observed that unit was found operational without obtaining valid consent from the State Board.
8. And whereas show cause notice issued to your brick kiln unit by this Office vide referred letter dated, 23/10/2024, but you have failed to submitted reply against aforesaid notice till date.
9. And whereas, National Green Tribunal (N.G.T.) delivered a decision on May 08, 2013 in the application no. 37 of 2012; Wassan Singh V/s State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to close down their production activity which are operating without proper consent of the State Board. State pollution control Board has also been directed to seal such defaulter units.
10. And whereas you are operating the aforesaid activities without obtaining valid consent to operate from the Board. Thus, operating in contravention to the provisions of the Air Act.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31 (A) of the Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

(5/8)



**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
 Plot No. 14-15, Meena Colony, Behind Jail, Sawai Madhopur - 322001  
 Phone- 07462-294921 email-[rorpcb.swm@gmail.com](mailto:rorpcb.swm@gmail.com)



- a. The closure, prohibition or regulation of any industry, operation or process, or
- b. Stoppage or regulation of the supply of electricity or water or any other service, or
- c. To seal D.G. sets, Bore Well supplying water to the process, if any, and such other equipment's, so as to affect complete closure of the industrial plant.

Therefore, in order to prevent and control water/ air pollution being caused by the hotel and in interest of prevention of perpetual offence being committed by the brick kiln unit, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31 (A) of the Air Act, issues following directions:-

- A. You are directed to close down your Brick Kiln Unit with immediate effect.
- B. District Collector, Sawai Madhopur with request to ensure closure of the Brick Kiln Unit.
- C. Superintending Engineer (O & M) JVVNL, Sawai Madhopur shall disconnect the electricity supply of the brick kiln with immediate effect and send compliance of aforesaid directions to this office.

Please note that the non-compliance of the above directions is punishable under section 37 & 39 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely

(Baljeet Meena)  
Regional Officer

Date: 04/12/2024

O/C R

No.: RPCB/RO/SWM/665/ 1150 - 1156

Copy to:

1. P.S. to Chairperson, RSPCB, Jaipur for information.
2. P.S. to Member Secretary, RSPCB, Jaipur for information.
3. The District Collector, District-Sawai Madhopur with request to ensure closure of the M/s Narendra Brick Company, Near Village - Tapur, Tehsil - Chauth Ka Barwara, District - Sawai Madhopur.
4. The Superintending Engineer (O & M) JVVNL, Sawai Madhopur with the direction under section section 31(A) of the Air Act to disconnect the electricity supply with immediate effect of M/s Narendra Brick Company, Near Village - Tapur, Tehsil - Chauth Ka Barwara, District - Sawai Madhopur and confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act.
5. Group In Charge - Miscellaneous Cell, RSPCB, Jaipur for information.
6. Master file, Closure Directions.

Regional Officer

O/C R

6/8



77  
**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
Plot No. 14-15, Meena Colony, Behind Jail, Sawai Madhopur - 322001  
Phone- 07462-294921 email-[rorpcb.swm@gmail.com](mailto:rorpcb.swm@gmail.com)



Registered

No.: RPCB/RO/SWM/781/ 1136-1142

Date: 04/12/2024

**M/s Kaka Brick Company,**  
Near Village - Tapur, Tehsil - Chauth Ka Barwara,  
District - Sawai Madhopur.

**Subject : -** Directions for closure of the unit, under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 for your unit located at Near Village - Tapur, Tehsil - Chauth Ka Barwara, District - Sawai Madhopur.

**Reference : -** This Office show cause notices for intended direction for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981 issued vide letter No. RPCB/RO/SWM/Gen-72/942-943 dated 23/10/2024.

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") have come into force in whole of the country, with effect from 16.05.1981 respectively.
2. And whereas the Air Act have been enacted to provide for the prevention, control and abatement of air pollution and to carry out the aforesaid purposes.
3. And whereas the Board has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of air pollution.
4. And whereas under the provisions of section 21 of the Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant / brick kiln unit in an air pollution control area.
5. And whereas under the provisions of section 22 of the Act, no person operating any industrial plant / brick kiln unit, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the prescribed standards.
6. And whereas, you are operating a Brick Kiln unit in the name & style of **M/s Kaka Brick Company,** located at **Near Village - Tapur, Tehsil - Chauth Ka Barwara, District - Sawai Madhopur.**
7. And whereas the brick kiln was inspected by Board's Official on dated 16/10/2024 and observed that unit was found operational without obtaining valid consent from the State Board.
8. And whereas show cause notice issued to your brick kiln unit by this Office vide referred letter dated, 23/10/2024, but you have failed to submitted reply against aforesaid notice till date.
9. And whereas, National Green Tribunal (N.G.T.) delivered a decision on May 08, 2013 in the application no. 37 of 2012; Wassan Singh V/s State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to close down their production activity which are operating without proper consent of the State Board. State pollution control Board has also been directed to seal such defaulter units.
10. And whereas you are operating the aforesaid activities without obtaining valid consent to operate from the Board. Thus, operating in contravention to the provisions of the Air Act.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31 (A) of the Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-
  - a. The closure, prohibition or regulation of any industry, operation or process, or

7/8



## REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

Plot No. 14-15, Meena Colony, Behind Jail, Sawai Madhopur - 322001

Phone- 07462-294921 email-[rorpcb.swm@gmail.com](mailto:rorpcb.swm@gmail.com)

- b. Stoppage or regulation of the supply of electricity or water or any other service, or  
 c. To seal D.G. sets, Bore Well supplying water to the process, if any, and such other equipment's, so as to affect complete closure of the industrial plant.

Therefore, in order to prevent and control water/ air pollution being caused by the hotel and in interest of prevention of perpetual offence being committed by the brick kiln unit, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31 (A) of the Air Act, issues following directions:-

- A. You are directed to close down your Brick Kiln unit with immediate effect.  
 B. District Collector, Sawai Madhopur with request to ensure closure of the Brick Kiln unit.  
 C. Superintending Engineer (O & M) JVVNL, Sawai Madhopur shall disconnect the electricity supply of the brick kiln with immediate effect and send compliance of aforesaid directions to this office.

Please note that the non-compliance of the above directions is punishable under section 37 & 39 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely

(Baljacet Meena)

Regional Officer o/c R

Date: 04/12/2024

No.: RPCB/RO/SWM/781/ 1136-1142

Copy to:

1. P.S. to Chairperson, RSPCB, Jaipur for information.
2. P.S. to Member Secretary, RSPCB, Jaipur for information.
3. The District Collector, District-Sawai Madhopur with request to ensure closure of the M/s Kaka Brick Company, Near Village - Tapur, Tehsil - Chauth Ka Barwara, District - Sawai Madhopur.
4. The Superintending Engineer (O & M) JVVNL, Sawai Madhopur with the direction under section section 31(A) of the Air Act to disconnect the electricity supply with immediate effect of M/s Kaka Brick Company, Near Village - Tapur, Tehsil - Chauth Ka Barwara, District - Sawai Madhopur and confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act.
5. Group In Charge - Miscellaneous Cell, RSPCB, Jaipur for information.
6. Master file, Closure Directions.

Regional Officer

o/c R

8/8

RAJASTHAN STATE POLLUTION CONTROL BOARD  
REPORT OF THE STATE BOARD ANALYST  
(See Rule - 10)

Amendure - 8

Report No. : 3151

Report On : 24/02/2025

I hereby certify that I Dr. Satyavan Singh, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 23/02/2025 from Lalit Kumar, JSO, Bharatpur ,RSPCB Bharatpur a sample of Ambient Air Quality of **M/S Amit Bricks Company** , Plant - Amit Bricks Company [51210] ,Khasra No 1031, Village- , Tehsil- Chauth Ka Barwara , District- Sawai Madhopur Collected from Ambient Air Monitoring near Office. Collected on 22/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 24/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	178

The condition of the seals, fastening and container on receipt was as follows : Intact  
Signed This On 24/02/2025

Dr. Satyavan Singh  
BOARD ANALYST  
Rajasthan State Pollution Control Board  
Regional Office Bharatpur

Signature valid

Digitally signed by Satyavan Singh  
Date: 2025.02.24 17:30:59 IST  
Reason: Self Attested  
Location:



Scanned with CamScanner

1/12

## FORM - X

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3157

Report On : 25/02/2025

I hereby certify that I Dr. Satyavan Singh, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 23/02/2025 from Lalit Kumar, JSO, Bharatpur ,RSPCB Bharatpur a sample of Source Emission (Stack) of M/S Amit Bricks Company, Plant - Amit Bricks Company [51210], Khasra No 1031, Village-, Tehsil- Chauth Ka Barwara, District- Sawai Madhopur Collected from Stack monitoring attached to brick kiln. Collected on 22/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 25/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm <sup>3</sup>	657

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 25/02/2025

Dr. Satyavan Singh

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bharatpur

Signature valid

Digitally signed by Satyavan Singh  
Date: 2025.02.25 11:09:12 IST  
Reason: Self Attested  
Location:

2/12



Scanned with CamScanner



Scanned with OKEN Scanner

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3152

Report On : 24/02/2025

I hereby certify that I Dr. Satyavan Singh, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 23/02/2025 from Lalit Kumar, JSO, Bharatpur, RSPCB Bharatpur a sample of Ambient Air Quality of M/S M/s SHRI SANWARIYA BRICKS COMPANY, Plant - Shri Sanwariya Bricks Company [110693], Khasra No- 1659, Village- , City- Ancher Tehsil- Chauth Ka Barwara, District- Sawai Madhopur Collected from Ambient Air Monitoring near Office. Collected on 22/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 24/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
* 1	Particulate Matter (PM10) µg/m3	155

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 24/02/2025

Dr. Satyavan Singh

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bharatpur

Signature valid

Digitally signed by Satyavan Singh  
Date: 2025.02.24 17:31:55 IST  
Reason: Self Attested  
Location:



3112

Scanned with CamScanner

## FORM - X

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3156

Report On : 25/02/2025

I hereby certify that I Dr. Satyavan Singh, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 23/02/2025 from Lalit Kumar, JSO, Bharatpur, RSPCB Bharatpur a sample of Source Emission (Stack) of M/S M/s SHRI SANWARIYA BRICKS COMPANY, Plant - Shri Sanwariya Bricks Company [110693], Khasra No- 1659, Village- , City- Ancher Tehsil- Chauth Ka Barwara, District- Sawal Madhopur Collected from Stack monitoring attached to brick kiln Collected on 22/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 25/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm <sup>3</sup>	612

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 25/02/2025

Dr. Satyavan Singh

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bharatpur

Signature valid

Digitally signed by Satyavan Singh  
Date: 2025.02.25 17:08:10 IST  
Reason: Self Attested  
Location:

4112



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD  
REPORT OF THE STATE BOARD ANALYST  
(See Rule - 10)

Report No. : 3153

Report On : 24/02/2025

I hereby certify that I Dr. Satyavan Singh, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 23/02/2025 from Lalit Kumar, JSO, Bharatpur, RSPCB Bharatpur a sample of Ambient Air Quality of M/S Bhawani Bricks Udyog, Plant - , Tehsil- Chauth Ka Barwara, District- Sawai Madhopur Collected from Ambient Air Monitoring near Office. Collected on 22/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 24/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	89

The condition of the seals, fastening and container on receipt was as follows : Intact  
Signed This On 24/02/2025

Dr. Satyavan Singh  
BOARD ANALYST  
Rajasthan State Pollution Control Board  
Regional Office Bharatpur

Signature valid

Digitally signed by Satyavan Singh  
Date: 2025.02.24 17:43:06 IST  
Reason: Self Attested  
Location:



5112

Scanned with CamScanner



Scanned with OKEN Scanner

## FORM - X

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3159

Report On : 25/02/2025

I hereby certify that I Dr. Satyavan Singh, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 23/02/2025 from Lalit Kumar, JSO, Bharatpur ,RSPCB Bharatpur a sample of Source Emission (Stack) of M/S Bhawani Bricks Udyog , Plant - , , Tehsil- Chauth Ka Barwara , District- Sawai Madhopur Collected from Stack monitoring attached to brick kiln Collected on 22/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 25/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm <sup>3</sup>	598

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 25/02/2025

Dr. Satyavan Singh

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bharatpur

6/12

**FORM 85X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
(See Rule - 10)

Report No. : 3149

Report On : 24/02/2025

I hereby certify that I Dr. Satyavan Singh, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 23/02/2025 from Lalit Kumar, JSO, Bharatpur ,RSPCB Bharatpur a sample of Ambient Air Quality of M/S M/s **KISAAN BRICKS COMPANY** , Plant - Kisaan Bricks Company [112131] ,Khasra No- 960 961, Village- , City- Tapur Tehsil- Bamanwas , District- GANGAPUR CITY Collected from Ambient Air Monitoring near Office. Collected on 22/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 24/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m <sup>3</sup>	94

The condition of the seals, fastening and container on receipt was as follows : Intact  
Signed This On 24/02/2025

Dr. Satyavan Singh  
BOARD ANALYST

Rajasthan State Pollution Control Board  
Regional Office Bharatpur

Signature valid

Digitally signed by Satyavan Singh  
Date: 2025.02.24 17:28:31 IST  
Reason: Self Attested  
Location:



Scanned with CamScanner

7/12

## FORM - X

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3155

Report On : 25/02/2025

I hereby certify that I Dr. Satyavan Singh, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 23/02/2025 from Lalit Kumar, JSO, Bharatpur ,RSPCB Bharatpur a sample of Source Emission (Stack) of M/S M/s KISAAN BRICKS COMPANY, Plant - Kisaan Bricks Company [112131] ,Khasra No- 960 961, Village- , City- Tapur Tehsil- Bamanwas , District- GANGAPUR CITY Collected from Stack Monitoring attached to brick kiln Collected on 22/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 25/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm <sup>3</sup>	240

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 25/02/2025

Dr. Satyavan Singh

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bharatpur

Signature valid

Digitally signed by Satyavan Singh  
Date: 2025.02.25 17:07:03 IST  
Reason: Self Attested  
Location:

8/12



Scanned with CamScanner



Scanned with OKEN Scanner

## RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST  
(See Rule - 10)

Report No. : 3148

Report On : 24/02/2025

I hereby certify that I Dr. Satyavan Singh, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 23/02/2025 from Lalit Kumar, JSO, Bharatpur ,RSPCB Bharatpur a sample of Ambient Air Quality of M/S Hanuman Bricks Company , Plant - Hanuman Bricks Company [102471] ,Village- , City- Tapurdhi Tehsil- Chauth Ka Barwara , District- Sawai Madhopur Collected from Ambient Air Monitoring near Office. Collected on 22/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 24/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m <sup>3</sup>	96

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 24/02/2025

Dr. Satyavan Singh

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bharatpur

Signature valid

Digitally signed by Satyavan Singh  
Date: 2025.02.24 17:19:31 IST  
Reason: Self Attested  
Location:



Scanned with CamScanner

9112

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3154

Report On : 25/02/2025

I hereby certify that I Dr. Satyavan Singh, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 23/02/2025 from Lalit Kumar, JSO, Bharatpur, RSPCB Bharatpur a sample of Source Emission (Stack) of M/S Hanuman Bricks Company, Plant - Hanuman Bricks Company [102471], Village- , City- Tapuridhi Tehsil- Chauth Ka Barwara, District- Sawal Madhopur Collected from Stack Monitoring Attached with Brick Kiln Collected on 22/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 25/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm <sup>3</sup>	234

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 25/02/2025

Dr. Satyavan Singh

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bharatpur

Signature valid

Digitally signed by Satyavan Singh  
Date: 2025.02.25 11:05:57 IST  
Reason: Self Attested  
Location:



10/12

Scanned with CamScanner



Scanned with OKEN Scanner

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3150

Report On : 24/02/2025

I hereby certify that I Dr. Satyavan Singh, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 23/02/2025 from Lalit Kumar, JSO, Bharatpur ,RSPCB Bharatpur a sample of Ambient Air Quality of M/S M/S JAI MATA DI ENT UDHYOG , Plant - JAI MATA DI ENT UDHYOG [136476] ,Khasra No 969, 1964/969 Village -Tapur, Tehsil - Chauth Ka Barwara , City- Tapur Tehsil- Chauth Ka Barwara , District- Sawai Madhopur Collected from Ambient Air Monitoring near Office. Collected on 22/02/2025. The Sample was in a condition fit for analysis as reported below :- I further certify that I have analyzed the aforementioned sample on 24/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	90

The condition of the seals, fastening and container on receipt was as follows : Intact  
Signed This On 24/02/2025

Dr. Satyavan Singh  
BOARD ANALYST

Rajasthan State Pollution Control Board  
Regional Office Bharatpur

Signature valid

Digitally signed by Satyavan Singh  
Date: 2025.02.24 17:29:38 IST  
Reason: Self Attested  
Location:



11/12

Scanned with CamScanner



Scanned with OKEN Scanner

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
(See Rule - 10)

Report No. : 3158

Report On : 25/02/2025

I hereby certify that I Dr. Satyavan Singh, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 23/02/2025 from Lalit Kumar, JSO, Bharatpur, RSPCB Bharatpur a sample of Source Emission (Stack) of M/S M/S JAI MATA DI ENT UDHYOG, Plant - JAI MATA DI ENT UDHYOG [136476], Khasra No 969, 1964/969 Village -Tapur, Tehsil - Chauth Ka Barwara, City- Tapur Tehsil- Chauth Ka Barwara, District- Sawai Madhopur Collected from Stack monitoring attached to brick kiln Collected on 22/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 25/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm <sup>3</sup>	625

The condition of the seals, fastening and container on receipt was as follows : Intact  
Signed This On 25/02/2025

Dr. Satyavan Singh  
**BOARD ANALYST**  
Rajasthan State Pollution Control Board  
Regional Office Bharatpur

Signature valid

Digitally signed by Satyavan Singh  
Date: 2025.02.25 17:10:16 IST  
Reason: Self Attested  
Location:

12/12



Scanned with CamScanner



Scanned with OKEN Scanner

राजस्थान सरकार  
कार्यालय सहायक खनि अभियंता, खान एवं भूविज्ञान विभाग, सवाई माधोपुर (राज0)  
क्रमांक:-सखअ/समा/एस.टी.पी./ई.मि./2022/ दिनांक .12.2022

## कार्यालय आदेश

प्रारूप संख्या 28

ईट मिट्टी के अनुज्ञापत्र के लिए एमएमसीआर 2017 के नियम 53(5) अनुसार  
(अ) अनुज्ञापत्र का विवरण:-

क्र.सं.	विवरण	विवरण
1	अनुज्ञाधारी का नाम/फर्म/पार्टनर नाम	मैसर्स श्री सावरिया ब्रिक्स कम्पनी प्रो0 श्रीमती मनभर देवी
2	पिता का नाम/प्रो./पार्टनर का नाम	श्री रामसहाय मैरोठा
3	अनुज्ञाधारी का पता/पार्टनर	निवासी 7, सम्पति कॉलोनी, रावल जी का बंधा, हटवाड़ा रोड़, जयपुर, जयपुर।
4	अनुज्ञा क्षेत्र का स्थान/पता	ग्राम ऐंचेर तहसील चौथ का बरवाड़ा जिला, सवाई माधोपुर
5	मिट्टी उत्खनन के आराजी खसरा नं.	खसरा नं. 178, 179, 282 निकट ग्राम ऐंचेर' तहसील चौथ का बरवाड़ा जिला सवाई माधोपुर
6	ईट भट्टे का खसरा नं. स्थान/पता	खसरा नं. 1771/1659 कुल 0.70 हैक्टे. निकट ग्राम ऐंचेर तहसील चौथ का बरवाड़ा जिला सवाई माधोपुर
7	मिट्टी उत्खनन के आराजी खसरा नं. का स्थान	राजस्व ग्राम ऐंचेर तहसील चौथ का बरवाड़ा जिला सवाई माधोपुर
8	घोड़ियों की संख्या	28 (अठ्ठावीस)
9	अनुज्ञा कार्यालय का नाम व स्थान	मैसर्स श्री सावरिया ब्रिक्स कम्पनी प्रो. मनभर देवी निवासी 7, सम्पति कॉलोनी, रावल जी का बंधा, हटवाड़ा रोड़, जयपुर, जयपुर।
10	अनुज्ञापत्र जारी आदेश दिनांक	06.12.2022
11	अनुज्ञापत्र की अवधि	दिनांक 06.12.2022 से दिनांक 05.12.2027 तक
12	ईट्ट मार्का	RKB

(ब) रॉयल्टी, डी.एम.एफ.टी. टी.सी.एस. एवं प्रतिभूति जमा राशि का विवरण-

क्र. सं.	जमा राशि	चालान /जी.आर. एन. नं.	जमा दिनांक	अवधि के लिए भुगतान की तिथि
1.	आवेदन शुल्क-2000/-	68624347	18.11.2022	एक बार ही
2.	रॉयल्टी राशि-188160/-	69234500	06.12.2022	06.12.2022 से 05.06.2023 तक
3.	डी.एम.एफ.टी. राशि-18816/-	69240431	06.12.2022	06.12.2022 से 05.06.2023 तक
4.	टी.सी.एस.राशि-3764/-	18205	06.12.2022	06.12.2022 से 05.06.2023 तक
5.	आरएसएमईटी-3764/-	69245521	06.12.2022	06.12.2022 से 05.06.2023 तक
6.	प्रतिभूति राशि-188160/-	रसीद नं 093898	16.11.2022	कार्यालय में प्रस्तुत कर दी गई है।

1/9

- विशेष शर्तः-1. किसी भी प्रकार की बैंक आपत्ति के सम्बन्ध में अनुज्ञाधारी स्वयं जिम्मेदार रहेगा एवं एसटीपी निरस्त की जा सकेगी।  
2. अनुज्ञाधारी द्वारा सहमति शपथ पत्र के सम्बन्ध में किसी भी प्रकार की अडचन आती है तो एसटीपी निरस्त कर दी जावेगी।

- (i) The permit holder shall deposit annual Royalty along with contribution to the District Mineral Foundation Trust fund in advance equated quarterly installment.
- (ii) Before excavation of brick earth from sanctioned permit area, the permit holder shall remove top soil up to depth of one foot and store it separately for reclamation of the land after excavation of brick earth;
- (iii) Next permit shall only be issued after verification of reclamation of stored top soil;
- (iv) The permit holder shall transport such brick earth to that brick kiln for which permit has been issued;
- (iv) The Permit holder shall deposit within sixty days from the date of enhancement of royalty , a further sum so as to make the total security deposit as mentioned in clause of, sub-rule(4) of rule 53, and
- (vi) The permit shall be valid only for brick kiln as mentioned above;
- (vii) for the existing " in such case surrender of permit may be accepted by the Mining Engineer or Assistant Mining Engineer concerned if there are no dues against permit holder ", the expression " the permit holder may surrender the brick earth permit by making an application in this regard along with a no dues certificate to the Mining Engineer or Assistant Mining Engineer concerned mentioning the intended date of surrender : Provided that application for surrender of permit shall only be allowed if it is for one or more complete year (s)" shall be substituted.
- (viii) The permit holder shall have the liberty at all times during the period of the permit in respect of the plot or land for which permit is sanctioned to enter upon the area and to mine, bore, dig, drill, win work, stock, dress, process, convert, carry away and disposed of the said mineral;
- (ix) The permit holder shall confine his working within the limits of the permit area and up to depth of two meters from the surface.

- (x) The permit holder shall not obstruct approach to the adjoining leases/licenses/ permit In case of any dispute about the approach road, directions of the Mining Engineer/ Assistant Mining Engineer shall be final and binding;
- (xi) Any breach of terms and after giving a fifteen day notice, permit holder remedy the breaches after notice period but before cancellation of the permit, in such cases, ten percent of security amount for every breach shall be forfeited.
- (xii) Transfer of permit shall not be allowed.

नोट:- अनुज्ञापत्र की वार्षिक मात्रा की रायल्टी, अनुज्ञाधारी द्वारा अर्द्धवार्षिक किश्तों में निम्नांकित रीति से एवं 2% TCS & 10% DMFT and RSMET 2% अग्रिम संदत्त की जायेगी :-

- (1) द्वितीय किश्त रूपये 188160/- 5 जून को संदेय प्रत्येक वर्ष।  
 (2) तृतीय किश्त रूपये 188160/- 5 दिसम्बर को संदेय प्रत्येक वर्ष।

(गौरव मीणा)

सहायक खनि अभियन्ता,  
सवाई माधोपुर।

दिनांक: - 06.12.2022

क्रमांक: समसंख्यक/2213

प्रतिलिपी: निम्न को वास्ते सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. जिला कलेक्टर, (राजस्व लेखा) सवाई माधोपुर।
2. उपखण्ड अधिकारी, चौथ का बरवाड़ा।
3. तहसीलदार, चौथ का बरवाड़ा।
4. राजस्थान राज्य प्रदुषण नियंत्रण मण्डल, मीणा कॉलोनी सवाई माधोपुर।
5. मैसर्स श्री सावंरिया ब्रिक्स कम्पनी प्रो. मनभर देवी पत्नी श्री राम सहाय मैरोठा निवासी 7, सम्पति कॉलोनी, रावल जी का बंधा, हटवाड़ा रोड़, जयपुर, जयपुर को प्रेषित कर लेख है, कि ईट भट्टे में आंच डालने से पूर्व ईट भट्टा के भराव क्षमता का सत्यापन कराने हेतु कार्यालय को सूचित करेंगे तथा अनुज्ञापत्र में वर्णित शर्तों की पालना सुनिश्चित करेंगे।
6. श्री भूपेन्द्र सैनी, सर्वेयर कार्यालय हाजा को प्रेषित कर लेख है कि अनुज्ञापत्र क्षेत्र की समय-समय निगरानी सुनिश्चित करे, कि अनुज्ञाधारी द्वारा क्षेत्र में किसी तरह की कोई अनियमिता बरती जाती है तो कार्यवाही की जावें।

(गौरव मीणा)

सहायक खनि अभियन्ता,  
सवाई माधोपुर।

राजस्थान सरकार

कार्यालय सहायक खनि अभियंता, खान एवं भूविज्ञान विभाग, सवाई माधोपुर (राज0)  
क्रमांक:-सखअ/समा/एस.टी.पी./ई.मि./202410000118039/2024-25/ दिनांक :-

**कार्यालय आदेश**  
**—:प्रारूप संख्या 28:—**

ईट मिट्टी के अनुज्ञापत्र के लिए एमएमसीआर 2017 के नियम 53(5) अनुसार

(अ) अनुज्ञापत्र का विवरण:-

क्र.सं.	विवरण	विवरण
1	अनुज्ञाधारी का नाम/फर्म/पार्टनर नाम	मैसर्स किसान ब्रिक्स कम्पनी प्रो. कृष्ण कुमार
2	पिता का नाम	रामचन्द्र
3	अनुज्ञाधारी का पता/पार्टनर	निवासी ग्राम कबलाना तहसील झज्जर जिला झज्जर (हरियाणा)
4	अनुज्ञा क्षेत्र का स्थान/पता	राजस्व ग्राम झाड़ोदा हल्का पटवार टापुर तहसील चौथ का बरवाड़ा जिला सवाई माधोपुर
5	मिट्टी उत्खनन के आराजी खसरा नं.	खसरा नं. 927, 928/1192 कुल 2.4900 हैक्टेयर में से 1/6 हिस्सा उत्खनन क्षेत्रफल 1.2450 हैक्टेयर की अनुमति दी जाती है।
6	ईट भट्टे का खसरा नं. स्थान/पता	खसरा नं. 1967/1966 निकट ग्राम टापुर तहसील चौथ का बरवाड़ा जिला सवाई माधोपुर
7	मिट्टी उत्खनन के आराजी खसरा नं. का स्थान	राजस्व ग्राम झाड़ोदा हल्का पटवार टापुर तहसील चौथ का बरवाड़ा जिला सवाई माधोपुर
8	घोड़ियों की संख्या	16 (सोलह)
9	अनुज्ञा कार्यालय का नाम व स्थान	मैसर्स किसान ब्रिक्स कम्पनी प्रो. कृष्ण कुमार पुत्र श्री रामचन्द्र निवासी ग्राम कबलाना तहसील झज्जर जिला झज्जर (हरियाणा)
10	अनुज्ञापत्र जारी आदेश दिनांक	10.01.2025
11	अनुज्ञापत्र की अवधि	दिनांक 10.01.2025 से 1 वर्ष तक
12	मार्का	K (स्वास्तिक का चिन्ह) B

(ब) आवेदन शुल्क, रॉयल्टी, डी.एम.एफ.टी. एवं आर.एस.एम.ई.टी. जमा राशि का विवरण-

क्र. सं.	जमा राशि	चालान / जी.आर.एन. नं.	जमा दिनांक	अवधि के लिए भुगतान की तिथि
1.	आवेदन शुल्क-2000/-	97985159	11.12.2024	एक बार ही
2.	रॉयल्टी राशि-215040/-	98594859	24.12.2024	01.2025 से 30.09.2025 तक
3.	डी.एम.एफ.टी. राशि-21504/-	98596072	08.01.2025	01.2025 से 30.09.2025 तक
4.	आरएसएमईटी-4309/-	99184036	08.01.2025	01.2025 से 30.09.2025 तक

विशेष शर्त:-1. किसी भी प्रकार की बैंक आपत्ति के सम्बन्ध में अनुज्ञाधारी स्वयं जिम्मेदार रहेगा एवं एसटीपी निरस्त की जा सकेगी।

2. अनुज्ञाधारी द्वारा सहमति शपथ पत्र के सम्बन्ध में किसी भी प्रकार की अडचन आती है तो एसटीपी निरस्त कर दी जावेगी।



(i) The permit holder shall deposit annual royalty alongwith contribution to the District Mineral Foundation 2 [Trust fund and the Rajasthan State Mineral Exploration Trust fund] in advance equated quarterly installments;

(ii) Before excavation of brick earth from sanctioned permit area, the permit holder shall remove top soil upto depth of one foot and store it separately for reclamation of the land after excavation of brick earth;

(iii) Next permit shall only be issued after verification of reclamation of stored top soil;

(iv) The permit holder shall transport such brick earth to that brick kiln for which permit has been issued;

(v) The permit holder shall deposit within sixty days from the date of enhancement of royalty, a further sum so as to make the total security deposit as mentioned in clause

(ix) of sub-rule (4) of rule 53;]

(vi) The permit shall be valid only for brick kiln as mentioned above;

(vii) Where the quality of brick earth in area granted under permit is not suitable for making bricks or mineral is exhausted, 1 [the permit holder may surrender the brick earth permit by making an application in this regard alongwith a no dues certificate to the Mining Engineer or Assistant Mining Engineer concerned mentioning the intended date of surrender: Provided that application for surrender of permit shall only be allowed if it is for one or more complete year(s)].

(viii) The permit holder shall have the liberty at all times during the period of the permit in respect of the plot or land for which permit is sanctioned to enter upon the area and to mine, bore, dig, drill, win work, stock, dress, process, convert, carry away and disposed of the said mineral;

(ix) The permit holder shall confine his working within the limits of the permit area and upto depth of two meters from the surface.

(x) The permit holder shall not obstruct approach to the adjoining leases / licences / permits. In case of any dispute about the approach road, directions of the Mining Engineer / Assistant Mining Engineer shall be final and binding;

(xi) Any breach of terms and conditions of the permit, the permit may be cancelled by the Mining Engineer or Assistant Mining Engineer concerned after giving a fifteen day notice with forfeiture of the security: Provided that if the permit holder contravenes any term and condition of the permit and after giving a fifteen day notice, permit holder remedy the breaches after notice period but before cancellation of the permit, in such cases, ten percent of security amount for every breach shall be forfeited.

(xii) Transfer of permit shall not be allowed.

Signature Not-Verified

Digitally signed by Rajendra Kumar Bhatt (राजेंद्र भट्ट)  
 Designation : Assistant Mining Engineer (सहायक खनि अभियन्ता,  
 Date: 2025.01.13 11:17:43 IST  
 Reason: Approved सवाई माधोपुर।

क्रमांक: समसंख्यक /

दिनांक: -

प्रतिलिपी: निम्न को वास्ते सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. जिला कलेक्टर, (राजस्व लेखा) सवाई माधोपुर।
2. उपखण्ड अधिकारी, चौथ का बरवाड़ा
3. तहसीलदार, चौथ का बरवाड़ा।
4. राजस्थान राज्य प्रदुषण नियंत्रण मण्डल, मीणा कॉलोनी सवाई माधोपुर।
5. मैसर्स किसान ब्रिक्स कम्पनी प्रो. कृष्ण कुमार पुत्र श्री रामचन्द्र निवासी ग्राम कबलाना तहसील झज्जर जिला झज्जर (हरियाणा) को प्रेषित कर लेख है, कि ईट भट्टे में आंच डालने से पूर्व ईट भट्टा के भराव क्षमता का सत्यापन कराने हेतु कार्यालय को सूचित करेंगे तथा अनुज्ञापत्र में वर्णित शर्तों की पालना सुनिश्चित करेंगे।
6. श्री रमेश, खनि कार्यदेशक-1 एवं श्री जगदीश प्रसाद मीना, खनिकार्यदेशक-11, कार्यालय हाजा को प्रेषित कर लेख है कि अनुज्ञापत्र क्षेत्र की समय-समय निगरानी सुनिश्चित करे, कि अनुज्ञाधारी द्वारा क्षेत्र में किसी तरह की कोई अनियमिता बरती जाती है तो कार्यवाही की जावे।

सहायक खनि अभियन्ता,  
सवाई माधोपुर

Signature Not-Verified

Digitally signed by Rajendra Kumar  
Bhatt  
Designation : Assistant Mining Engineer  
Date: 2025.01.13 11:17:43 IST  
Reason: Approved

राजस्थान सरकार

कार्यालय सहायक खनि अभियंता, खान एवं भूविज्ञान विभाग, सवाई माधोपुर (राज0)  
 क्रमांक:-सखअ/समा/एस.टी.पी./ई.मि./202410000117939/2024-25/ दिनांक :-

**कार्यालय आदेश**  
**—:प्रारूप संख्या 28:—**

ईट मिटटी के अनुज्ञापत्र के लिए एमएमसीआर 2017 के नियम 53(5) अनुसार

(अ) अनुज्ञापत्र का विवरण:-

क्र.सं.	विवरण	विवरण
1	अनुज्ञाधारी का नाम/फर्म/पार्टनर नाम	मैसर्स हनुमान ब्रिक्स कम्पनी प्रो. कप्तान सिंह
2	पिता का नाम	मनफुल सिंह
3	अनुज्ञाधारी का पता/पार्टनर	निवासी ग्राम कबलाना तहसील झज्जर जिला झज्जर (हरियाणा) पिन कोड 124104
4	अनुज्ञा क्षेत्र का स्थान/पता	राजस्व झाड़ोदा हल्का पटवार टापुर तहसील चौथ का बरवाड़ा जिला सवाई माधोपुर
5	मिटटी उत्खनन के आराजी खसरा नं.	खसरा नं. 920 कुल 1.4800 हैक्टेयर में से 1/3 हिस्सा उत्खनन क्षेत्रफल 0.4933 हैक्टेयर की अनुमति दी जाती है।
6	ईट भटटे का खसरा नं. स्थान/पता	खसरा नं. 955/1841 निकट ग्राम टापुर तहसील चौथ का बरवाड़ा जिला सवाई माधोपुर
7	मिटटी उत्खनन के आराजी खसरा नं. का स्थान	राजस्व ग्राम झाड़ोदा हल्का पटवार टापुर तहसील चौथ का बरवाड़ा जिला सवाई माधोपुर
8	घोड़ियों की संख्या	20 (बीस)
9	अनुज्ञा कार्यालय का नाम व स्थान	मैसर्स हनुमान ब्रिक्स कम्पनी प्रो. कप्तान सिंह पुत्र श्री मनफुल सिंह निवासी ग्राम कबलाना तहसील झज्जर जिला झज्जर (हरियाणा) पिन कोड 124104
10	अनुज्ञापत्र जारी आदेश दिनांक	10.01.2025
11	अनुज्ञापत्र की अवधि	दिनांक 10.01.2025 से 1 वर्ष तक
12	मार्का	H (स्वास्तिक का चिन्ह) B

(ब) आवेदन शुल्क रॉयल्टी, डी.एम.एफ.टी. एवं आरएसएमईटी जमा राशि का विवरण:-

क्र. सं.	जमा राशि	चालान / जी. आर.एन. नं.	जमा दिनांक	अवधि के लिए भुगतान की तिथि
1.	आवेदन शुल्क-2000/-	97901456	09.12.2024	21.12.2025 से 30.09.2025 तक
2.	रॉयल्टी राशि-268800/-	98595715	24.12.2024	01.01.2025 से 30.09.2025 तक
3.	डी.एम.एफ.टी. राशि-26880/-	98596379	24.12.2024	01.01.2025 से 30.09.2025 तक
4.	आरएसएमईटी-5376/-	99182678	28.12.2024	01.01.2025 से 30.09.2025 तक

विशेष शर्त:-1. किसी भी प्रकार की बैंक आपत्ति के सम्बन्ध में अनुज्ञाधारी स्वयं जिम्मेदार रहेगा एवं एसटीपी निरस्त की जा सकेगी।

2. अनुज्ञाधारी द्वारा सहमति शपथ पत्र के साथ ही किसी भी प्रकार की अडचन आती है तो एसटीपी निरस्त कर दी जावेगी।



(i) The permit holder shall deposit annual royalty alongwith contribution to the District Mineral Foundation 2 [Trust fund and the Rajasthan State Mineral Exploration Trust fund] in advance equated quarterly installments;

(ii) Before excavation of brick earth from sanctioned permit area, the permit holder shall remove top soil upto depth of one foot and store it separately for reclamation of the land after excavation of brick earth;

(iii) Next permit shall only be issued after verification of reclamation of stored top soil;

(iv) The permit holder shall transport such brick earth to that brick kiln for which permit has been issued;

(v) The permit holder shall deposit within sixty days from the date of enhancement of royalty, a further sum so as to make the total security deposit as mentioned in clause

(ix) of sub-rule (4) of rule 53;]

(vi) The permit shall be valid only for brick kiln as mentioned above;

(vii) Where the quality of brick earth in area granted under permit is not suitable for making bricks or mineral is exhausted, 1 [the permit holder may surrender the brick earth permit by making an application in this regard alongwith a no dues certificate to the Mining Engineer or Assistant Mining Engineer concerned mentioning the intended date of surrender: Provided that application for surrender of permit shall only be allowed if it is for one or more complete year(s)].

(viii) The permit holder shall have the liberty at all times during the period of the permit in respect of the plot or land for which permit is sanctioned to enter upon the area and to mine, bore, dig, drill, win work, stock, dress, process, convert, carry away and disposed of the said mineral;

(ix) The permit holder shall confine his working within the limits of the permit area and upto depth of two meters from the surface.

(x) The permit holder shall not obstruct approach to the adjoining leases / licences / permits. In case of any dispute about the approach road, directions of the Mining Engineer / Assistant Mining Engineer shall be final and binding;

(xi) Any breach of terms and conditions of the permit, the permit may be cancelled by the Mining Engineer or Assistant Mining Engineer concerned after giving a fifteen day notice with forfeiture of the security: Provided that if the permit holder contravenes any term and condition of the permit and after giving a fifteen day notice, the permit holder does not rectify the breaches after notice period but before cancellation of the permit, in such cases, percent of security amount for every breach shall be forfeited.

(xii) Transfer of permit shall not be allowed.

Signature Not Verified  
Digitally signed by Rajendra Kumar  
Bhatt  
Designation : Assistant Mining Engineer  
Date: 2025.01.13 11:20:35 IST  
Reason: Approved

(राजेन्द्र भट्ट)  
सहायक खनि अभियन्ता,  
सवाई माधोपुर।

क्रमांक: समसंख्यक /

दिनांक: -

प्रतिलिपी: निम्न को वास्ते सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

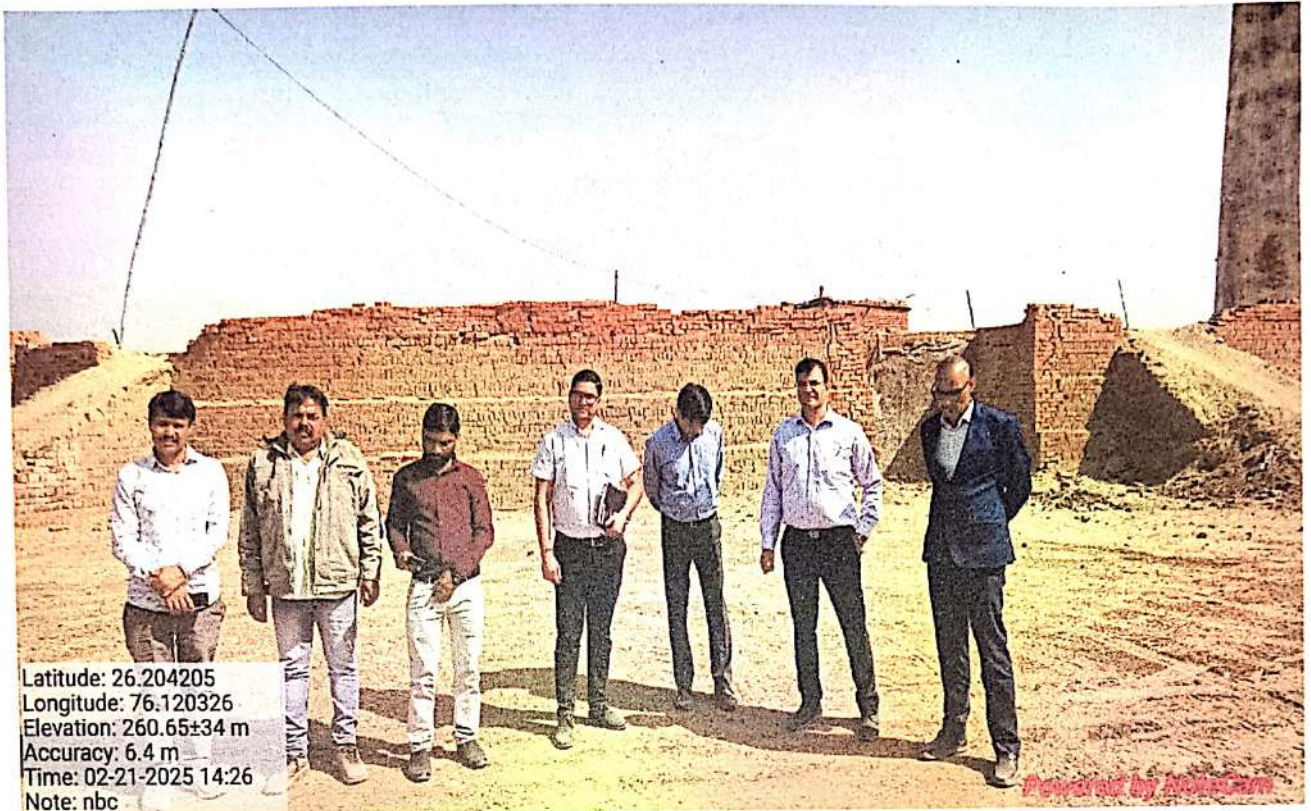
1. जिला कलेक्टर, (राजस्व लेखा) सवाई माधोपुर।
2. उपखण्ड अधिकारी, चौथ का बरवाड़ा।
3. तहसीलदार, चौथ का बरवाड़ा।
4. राजस्थान राज्य प्रदुषण नियंत्रण मण्डल, मीणा कॉलोनी सवाई माधोपुर।
5. मैसर्स हनुमान ब्रिक्स कम्पनी प्रो. कप्तान सिंह पुत्र श्री मनफूल सिंह निवासी ग्राम कबलाना तहसील झज्जर जिला झज्जर (हरियाणा) को प्रेषित कर लेख है, कि ईट भट्टे में आंच डालने से पूर्व ईट भट्टा के भराव क्षमता का सत्यापन कराने हेतु कार्यालय को सूचित करेंगे तथा अनुज्ञापत्र में वर्णित शर्तों की पालना सुनिश्चित करेंगे।
6. श्री रमेश, खनि कार्यदेशक-1 एवं श्री जगदीश प्रसाद मीना, खनिकार्यदेशक-11, कार्यालय हाजा को प्रेषित कर लेख है कि अनुज्ञापत्र क्षेत्र की समय-समय निगरानी सुनिश्चित करे, कि अनुज्ञाधारी द्वारा क्षेत्र में किसी तरह की कोई अनियमिता बरती जाती है तो कार्यवाही की जावे।

सहायक खनि अभियन्ता,  
सवाई माधोपुर

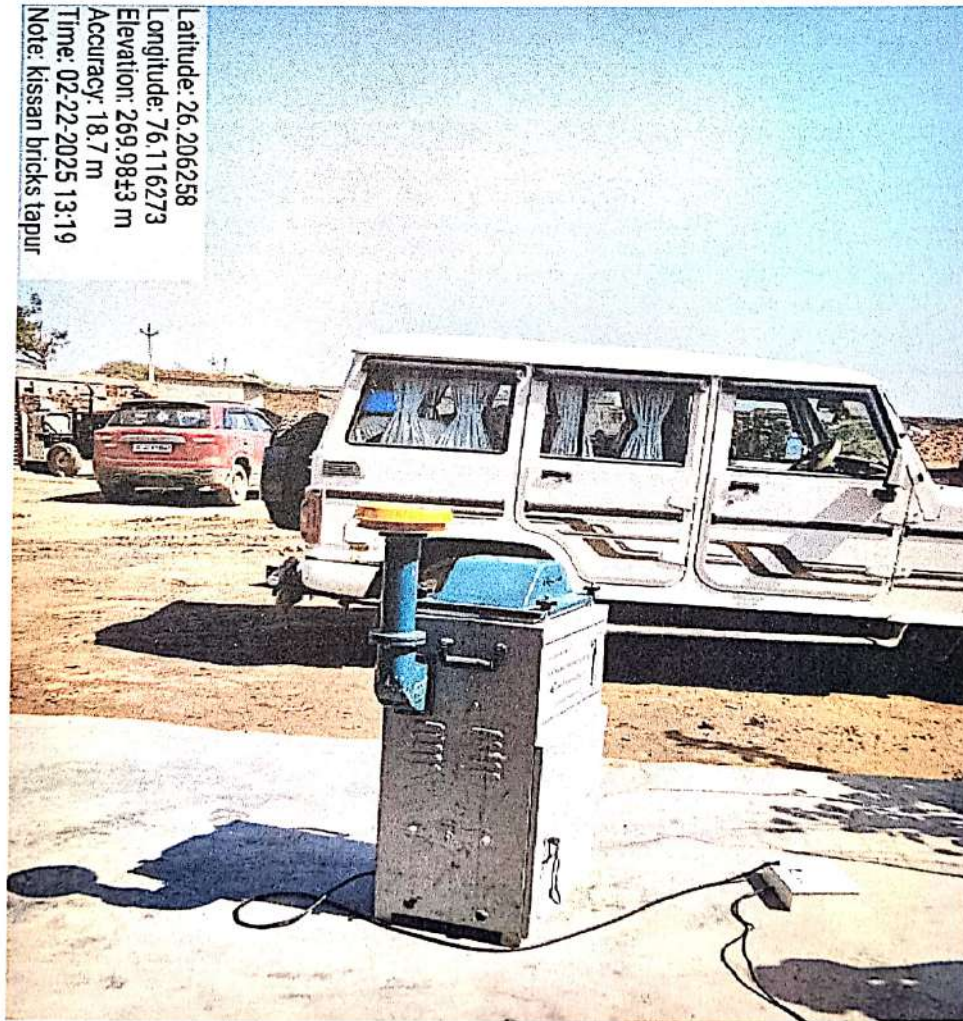
Signature Not Verified

Digitally signed by Rajendra Kumar  
Bhatt  
Designation : Assistant Mining Engineer  
Date: 2025.01.13 11:20:35 IST  
Reason: Approved

Photographs taken during committee visit



1/5



2/5

Latitude: 26.205796  
Longitude: 76.116294  
Elevation: 219.93±75 m  
Accuracy: 9.1 m  
Time: 02-22-2025 13:14  
Note: kisan brick tapur

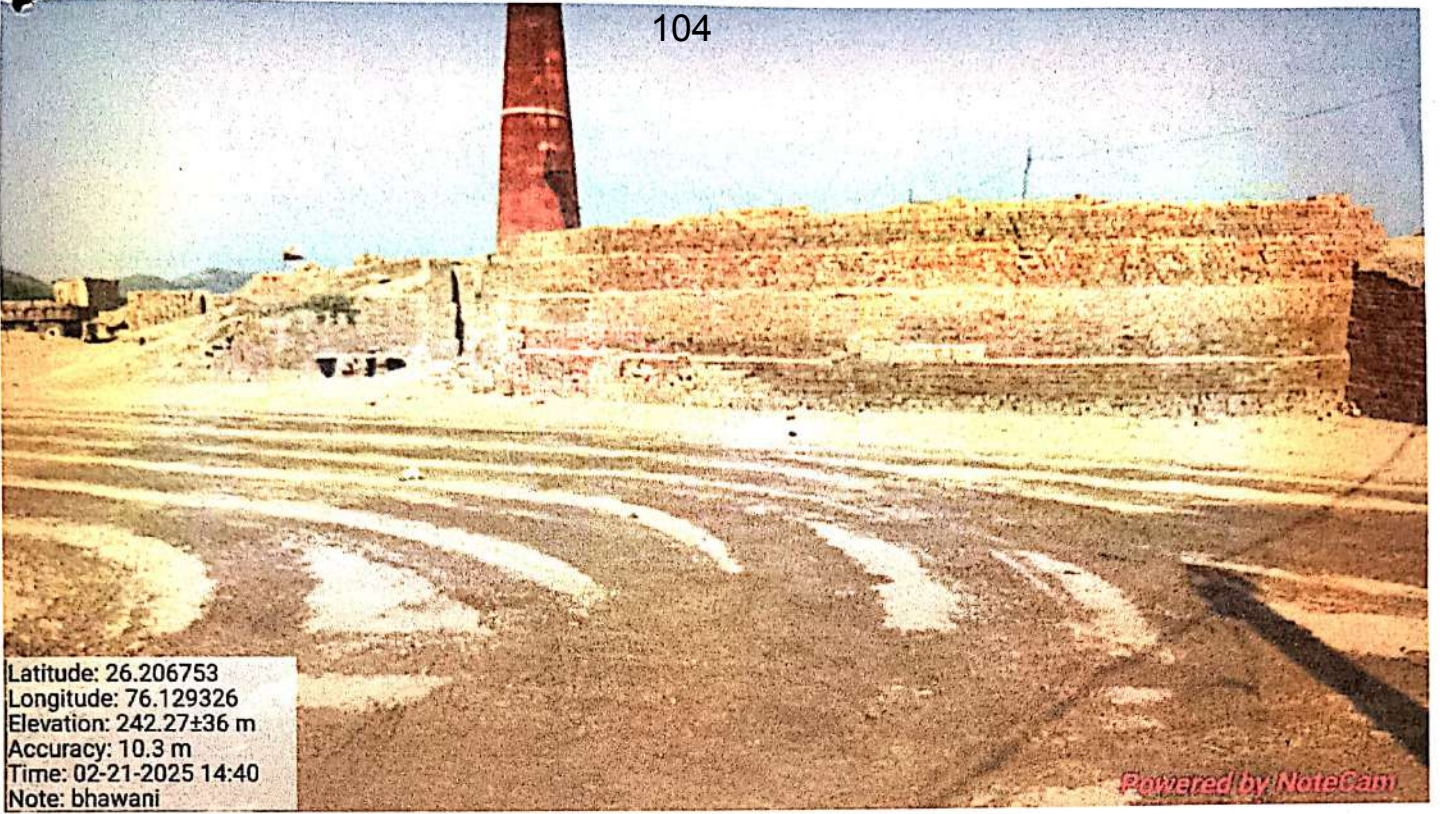


Powered by Notecam

3/5



4/5



Latitude: 26.206753  
Longitude: 76.129326  
Elevation: 242.27±36 m  
Accuracy: 10.3 m  
Time: 02-21-2025 14:40  
Note: bhawani

Powered by NoteCam



Latitude: 26.206686  
Longitude: 76.129003  
Elevation: 242.27±36 m  
Accuracy: 34.4 m  
Time: 02-21-2025 14:40  
Note: bhawani

Powered by NoteCam

5/5